



പതിനാലാം കേരള നിയമസഭ

**പിന്നോക്ക സമുദായ മേഖല സംബന്ധിച്ച
സമിതി
(2016-2019)**

ബോധ് റിപ്പോർട്ട്

(2018 മാർച്ച് മാസം 26-ാം തീയതി സഭയിൽ സമർപ്പിച്ചത്)

**(നോൺ ക്രിമിയൽ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിലെ
അപാകതകൾ-ശ്രീമതി തമ്പു കെ. എൽ. സമർപ്പിച്ച
ഹർജിമൂലം അറിഞ്ഞാൽ അതിൽ തൃപ്തിപ്പെടാതെ)**

കേരള നിയമസഭാ സെക്രട്ടേറിയറ്റ്

തിരുവനന്തപുരം

2018

പതിനാലാം കേരള നിയമസഭ

**പിന്നോക്ക സമുദായ ക്ഷേമം സംബന്ധിച്ച സമിതി
(2016-2019)**

രണ്ടാമത് റിപ്പോർട്ട്

(2018 മാർച്ച് മാസം 26-ാം തീയതി സഭയിൽ സമർപ്പിച്ചത്)

(നോൺ ക്രിമിയലായ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിലെ
അപാകതകൾ-ശ്രീമതി നവ്യ കെ. എൻ. സമർപ്പിച്ച
ഹർജിയുടെ അടിസ്ഥാനത്തിൽ തയ്യാറാക്കിയത്)

ഉള്ളടക്കം

	പേജ്
സമിതിയുടെ ഘടന ..	v
ആമുഖം ..	vii
റിപ്പോർട്ട് ..	1
അനുബന്ധം I. നോൺ ക്രിമിയേയർ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിനുള്ള മാനദണ്ഡങ്ങളും നിർദ്ദേശങ്ങളും ..	13
II. ക്രിമിയേയർ മാനദണ്ഡം സംബന്ധിച്ച് കേന്ദ്ര സംസ്ഥാന സർക്കാരുകൾ പുറപ്പെടുവിച്ച പ്രധാനപ്പെട്ട സർക്കുലറുകളും ഉത്തരവുകളും ..	22
III. ശ്രീമതി നവ്യ കെ. എൻ. സമർപ്പിച്ച ഹർജികൾ ..	100

സമിതിയുടെ ഘടന

അദ്ധ്യക്ഷൻ:

ശ്രീ. ചിറ്റയം ഗോപകുമാർ

അംഗങ്ങൾ:

ശ്രീ. കെ. ആൻസലൻ

ശ്രീ. എൽദോസ് പി. കന്നപ്പിള്ളിൽ

ശ്രീ. ടി. വി. ഇബ്രാഹിം

ശ്രീ. വി. ജോയി

ശ്രീ. കെ. എൻ. എ. ഖാദർ

ശ്രീ. കെ. ഡി. പ്രസേനൻ

ശ്രീ. എസ്. രാജേന്ദ്രൻ

ശ്രീ. പി. കെ. ശശി.

നിയമസഭാ സെക്രട്ടേറിയറ്റ്:

ശ്രീ. വി. കെ. ബാബുപ്രകാശ്, സെക്രട്ടറി

ശ്രീ. തോമസ് ചെട്ടുപറമ്പിൽ, ജോയിന്റ് സെക്രട്ടറി

ശ്രീ. കെ. സുരേഷ് കുമാർ, ഡെപ്യൂട്ടി സെക്രട്ടറി

ശ്രീ. ആർ. വേണുഗോപാൽ, അണ്ടർ സെക്രട്ടറി.

ആമുഖം

പിന്നോക്ക സമുദായ ക്ഷേമം സംബന്ധിച്ച സമിതി (2016-2019)യുടെ അദ്ധ്യക്ഷനായ ഞാൻ, സമിതി അധികാരപ്പെടുത്തിയതനുസരിച്ച് സമിതിയുടെ രണ്ടാമത് റിപ്പോർട്ട് സമർപ്പിക്കുന്നു.

അർഹതപ്പെട്ട നോൺ ക്രിമിയൽ സർട്ടിഫിക്കറ്റ് നിഷേധിച്ചതിനെതിരെ നടപടി ആവശ്യപ്പെട്ട് ശ്രീമതി നവ്യ കെ. എൻ. സമർപ്പിച്ച ഹർജി സംബന്ധിച്ച് സർക്കാരിൽ നിന്ന് ലഭിച്ച റിപ്പോർട്ടുകളുടെയും ബന്ധപ്പെട്ട വകുപ്പുകളുമായി സമിതി നടത്തിയ ചർച്ചയുടെയും തെളിവെടുപ്പിന്റെയും അടിസ്ഥാനത്തിൽ സമിതി എത്തിച്ചേർന്ന നിഗമനങ്ങളും അതിൻപ്രകാരമുള്ള ശുപാർശകളും അടങ്ങുന്നതാണ് ഈ റിപ്പോർട്ട്.

2018 മാർച്ച് 21-ാം തീയതി ചേർന്ന സമിതി യോഗമാണ് ഈ റിപ്പോർട്ട് അംഗീകരിച്ചത്.

തിരുവനന്തപുരം,
2018 മാർച്ച് 26.

ചീറുയം ഗോപകുമാർ,
അദ്ധ്യക്ഷൻ,
പിന്നോക്കസമുദായ ക്ഷേമം
സംബന്ധിച്ച സമിതി.

റിപ്പോർട്ട്

സാമൂഹികവും സാമ്പത്തികവും വിദ്യാഭ്യാസപരവുമായി പിന്നാക്കാവസ്ഥയിലുള്ള ജനവിഭാഗങ്ങളെ സമൂഹത്തിന്റെ ഉന്നതിയിലേക്ക് കൈപിടിച്ചുയർത്തുന്നതിനാണ് ഭരണഘടനാ കർത്താക്കൾ സംവരണം വിഭാവനം ചെയ്തത്. പട്ടികജാതി-പട്ടികവർഗ്ഗക്കാർ, മറ്റു പിന്നാക്ക ജനവിഭാഗങ്ങൾ എന്നിവർക്കാണ് സാമൂഹികവും സാമ്പത്തികവും വിദ്യാഭ്യാസപരവുമായ പിന്നാക്കാവസ്ഥ കണക്കിലെടുത്ത് സംവരണത്തിന് അർഹതയുള്ളത്. സംവരണം മൗലികാവകാശമാണ്. അതുകൊണ്ടുതന്നെ മൗലികാവകാശങ്ങൾ സംരക്ഷിക്കപ്പെടുന്നതിനുള്ള അവകാശവും ഭരണഘടനയുടെ ആർട്ടിക്കിൾ 32-ൽ മൗലികാവകാശമായി തന്നെ നിലനിർത്തിയിരിക്കുന്നു.

2. കേന്ദ്ര സർക്കാർ സർവ്വീസിലും സംസ്ഥാന സർക്കാർ സർവ്വീസിലും നിയമനത്തിന് പിന്നാക്ക വിഭാഗക്കാർക്കായി അനുവദിച്ചിരിക്കുന്ന സംവരണം ലഭിക്കുന്നതിനായി ഉദ്യോഗാർത്ഥികൾ ഹാജരാക്കേണ്ട സാക്ഷ്യപത്രമാണ് നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ്. ഉദ്യോഗാർത്ഥി ഉൾപ്പെടുന്ന ജാതി പിന്നാക്ക വിഭാഗത്തിലാണെന്നും അയാൾ ക്രിമിലെയർ വിഭാഗത്തിൽ ഉൾപ്പെടുന്നില്ലെന്നുമാണ് ഈ സാക്ഷ്യപത്രത്തിൽ രേഖപ്പെടുത്തേണ്ടത്. മണ്ഡൽ കേസ് എന്ന് പരക്കെ അറിയപ്പെടുന്ന Indra Sawhney Vs. Union of India & others (AIR 1993 SC 477) എന്ന കേസിലെ ബഹു. സുപ്രീംകോടതി വിധിയെ തുടർന്നാണ് പിന്നാക്ക വിഭാഗങ്ങളുടെ സംവരണത്തിന് ക്രിമിലെയർ വ്യവസ്ഥ ബാധകമാക്കിയത്. പ്രസ്തുത വിധിന്യായത്തിൽ സാമൂഹികവും വിദ്യാഭ്യാസപരവുമായി പിന്നാക്കം നിൽക്കുന്ന ജനവിഭാഗങ്ങൾക്കാണ് ഇന്ത്യൻ ഭരണഘടനയിൽ സംവരണത്തിന് വ്യവസ്ഥ ചെയ്തിട്ടുള്ളതെന്നും സംവരണ സമുദായങ്ങളിലെ ക്രിമിലെയറിനെ ഒഴിവാക്കിക്കൊണ്ട് സംവരണം നടപ്പിലാക്കണമെന്നും സുപ്രീംകോടതി നിർദ്ദേശിക്കുകയുണ്ടായി.

3. കേന്ദ്ര സർക്കാർ നിയമിച്ച ജസ്റ്റിസ് ആർ. എൻ. പ്രസാദ് അധ്യക്ഷനായ ക്രിമിലെയർ നിർണ്ണയകമ്മിറ്റി 10-3-1993-ൽ സമർപ്പിച്ച റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിലാണ് ക്രിമിലെയർ മാനദണ്ഡങ്ങൾ ആദ്യമായി നിശ്ചയിച്ചുകൊണ്ട് കേന്ദ്രഗവൺമെന്റ് 36012/22/93-Esst. (SCTI) dated 8-9-1993 എന്ന തമ്പതിലുള്ള ഉത്തരവ് പുറപ്പെടുവിച്ചത്. ഈ മാനദണ്ഡങ്ങൾ തന്നെയാണ് ഇന്നും നിലവിലുള്ളത്. അന്ന് നിശ്ചയിച്ചിരുന്ന വരുമാന പരിധി പിന്നീട് ഉയർത്തി OM No. 36033/3/2004-Esst.(Res.) dated 14-10-2008 പ്രകാരം 4.5 ലക്ഷം രൂപയായും പിന്നീട് വീണ്ടും ഉയർത്തി നിലവിൽ OM No. 36033/1/2013.Esst.(Res.) dated 27-5-2013 പ്രകാരം 6 ലക്ഷം രൂപയായും നിശ്ചയിച്ചിട്ടുണ്ട്. സംസ്ഥാനത്ത് മാനദണ്ഡങ്ങൾ നിശ്ചയിച്ചുകൊണ്ടുള്ള നിലവിലുള്ള ഉത്തരവ് G.O. (P) No. 81/2009/SCSTDD dated 26-9-2009 പ്രകാരമാണ് പുറപ്പെടുവിച്ചിട്ടുള്ളത്.

4. ക്രിമിലെയർ മാനദണ്ഡങ്ങൾ സംബന്ധിച്ച് അന്വേഷതകളും സംശയങ്ങളും ഉണ്ടായ സാഹചര്യത്തിൽ കേന്ദ്ര ഗവൺമെന്റ് O.M. No. 36033/5/2004-Esst. (SCT) dated 14th October, 2004 പ്രകാരവും സംസ്ഥാന സർക്കാർ No. 27396/F3/07/SCSTDD dated 14-6-2010 സർക്കുലർ പ്രകാരവും ഉദാഹരണ സഹിതം വസ്തുതകൾ വ്യക്തമാക്കിയിട്ടുണ്ട്. എങ്കിലും ഓരോ സന്ദർഭത്തിലും ക്രിമിലെയറിൽപ്പെടാത്തവർ 'നോൺ-ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ്' ലഭിക്കുന്നതിന് വളരെയധികം ബുദ്ധിമുട്ട് നേരിടുന്നതായി സമിതി മനസ്സിലാക്കുന്നു. യഥാസമയം നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് ഹാജരാക്കാൻ കഴിയാത്തതുകൊണ്ട് സംവരണാനുകൂല്യങ്ങൾ ലഭിക്കാതെ പോകുന്ന സാഹചര്യങ്ങളും ഉണ്ടാകുന്നുണ്ട്. പിന്നാക്ക വിഭാഗ വികസന വകുപ്പ് 2017-ൽ പുറത്തിറക്കിയ 'നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് - മാനദണ്ഡങ്ങളും നിർദ്ദേശങ്ങളും' എന്ന കൈപ്പുസ്തകത്തിൽ നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നത് സംബന്ധിച്ച നിലവിലുള്ള മാനദണ്ഡങ്ങളും മാർഗ്ഗ നിർദ്ദേശങ്ങളും ഉത്തരവുകൾ സഹിതം വ്യക്തമാക്കിയിട്ടുണ്ട്. നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിനുള്ള മാനദണ്ഡങ്ങളും നിർദ്ദേശങ്ങളും (റവന്യൂ ഡെപ്യൂട്ടി-2017-നെ ആധികാരികമാക്കി തയ്യാറാക്കിയത്) അനുബന്ധം I-ൽ ചേർത്തിരിക്കുന്നു. ക്രിമിലെയർ മാനദണ്ഡം സംബന്ധിച്ച് കേന്ദ്ര സംസ്ഥാന സർക്കാരുകൾ പുറപ്പെടുവിച്ച പ്രധാനപ്പെട്ട സർക്കുലറുകളും ഉത്തരവുകളും അനുബന്ധം-II-ൽ ചേർത്തിരിക്കുന്നു.

5. കേന്ദ്ര സർക്കാരിന്റെ നിയന്ത്രണത്തിലുള്ള സ്ഥാപനങ്ങളിൽ ഉദ്യോഗങ്ങൾക്കും കേന്ദ്ര വിദ്യാഭ്യാസ സ്ഥാപനങ്ങളിൽ പ്രവേശനത്തിനും സംവരണം ലഭിക്കുന്നതിനായി ഉദ്യോഗാർത്ഥികളും വിദ്യാർത്ഥികളും കേന്ദ്ര സർക്കാരിന്റെ 8-9-1993-ലെ ഉത്തരവിൽ നിർദ്ദേശിക്കുന്ന മാനദണ്ഡങ്ങളുടെ അടിസ്ഥാനത്തിൽ ലഭിക്കുന്ന നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റാണ് ഹാജരാക്കേണ്ടത്. സംസ്ഥാന സർക്കാർ ഉദ്യോഗങ്ങൾക്ക് സംവരണം ലഭിക്കുന്നതിന് പിന്നാക്ക വിഭാഗത്തിൽപ്പെട്ട ഉദ്യോഗാർത്ഥികൾ 26-9-2009-ലെ സംസ്ഥാന സർക്കാർ ഉത്തരവ് പ്രകാരം ലഭിക്കുന്ന സർട്ടിഫിക്കറ്റാണ് ഹാജരാക്കേണ്ടത്. 27-4-2007-ലെ സ.ഉ.(കെ) 136/2007/ആർ.ഡി. പ്രകാരം നിലവിൽ സംസ്ഥാന ആവശ്യത്തിന് നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നൽകുന്നതിന് വില്ലേജ് ഓഫീസർമാരെയും സംസ്ഥാനതല ആവശ്യങ്ങൾക്ക് നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നൽകുന്നതിന് തഹസീൽദാർമാരെയുമാണ് അധികാരപ്പെടുത്തിയിരിക്കുന്നത്.

6. സംസ്ഥാനത്ത്, പിന്നാക്ക സമുദായങ്ങൾക്ക് വിദ്യാഭ്യാസ മേഖലയിൽ സംവരണവും വിദ്യാഭ്യാസാനുകൂല്യങ്ങളും അനുവദിക്കുന്നത് കമാരപിള്ള കമ്മീഷൻ റിപ്പോർട്ടിന്റെ (കെ.പി.സി.ആർ.) അടിസ്ഥാനത്തിലാണ്. ഇത് പ്രകാരം ആനുകൂല്യത്തിന് അർഹതയുള്ള സമുദായങ്ങളുടെ പട്ടിക തയ്യാറാക്കിയിട്ടുണ്ട്. സാമൂഹ്യമായും

വിദ്യാഭ്യാസപരമായും പിന്നാക്കം നിൽക്കുന്ന സമുദായങ്ങൾ എന്ന പേരിൽ തയ്യാറാക്കിയ S. E. B. C. (Socially and Educationally Backward Communities) ലിസ്റ്റാണ് ഇത്. കേരളത്തിൽ പ്രവേശന പരീക്ഷാ കമ്മീഷണർ വഴി നടത്തുന്ന പ്രൊഫഷണൽ കോളേജുകളിലേക്കുള്ള പ്രവേശനത്തിൽ സംവരണം അനുവദിക്കുന്നത് കെ. പി. സി. ആർ. പ്രകാരം വരുമാനത്തിന്റെ അടിസ്ഥാനത്തിലായിരുന്നു. എന്നാൽ 1-1-2015-ലെ ജി. ഒ. (പി) നമ്പർ 01/2015/ബി.സി.ഡി.ഡി. ഉത്തരവ് പ്രകാരം പ്രൊഫഷണൽ ഡിഗ്രി കോഴ്സുകളെ പ്രവേശനത്തിന് എസ്.ഇ.ബി.സി. (SEBC) സംവരണത്തിന് ക്രിമിലെയർ മാനദണ്ഡം ബാധകമാക്കി. തുടർന്ന് 8-3-2017-ലെ സ. ഉ. (അച്ചടി) നമ്പർ 02/2017/പി.സ.വി.വ. നമ്പർ സർക്കാർ ഉത്തരവ് പ്രകാരം സംസ്ഥാനത്ത് എസ്. ഇ. ബി. സി. സംവരണം അനുവദിക്കുന്ന എല്ലാ കോഴ്സുകളും സംവരണത്തിന് ക്രിമിലെയർ മാനദണ്ഡം ബാധകമാക്കിയിട്ടുണ്ട്. 1-1-2015-ലെ ഉത്തരവിലെ, നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നൽകുന്നതിനുള്ള അധികാരം റവന്യൂ വകുപ്പിലെ താമസിൻ്റെ മുതൽ മുകളിലേക്കുള്ളവരായിരിക്കണം എന്ന വ്യവസ്ഥ വില്ലേജ് ഓഫീസർ മുതൽ മുകളിലേക്കുള്ളവരായിരിക്കണം എന്ന് ഭേദഗതി വരുത്തി സ. ഉ. (പി) നമ്പർ 03/2015/പി.സ.വി.വ. തീയതി 23-1-2015 പ്രകാരം ഉത്തരവായിട്ടുണ്ട്.

7. ക്രിമിലെയർ മാനദണ്ഡങ്ങൾ സംബന്ധിച്ച് പൊതുജനങ്ങൾക്കും പ്രത്യേകിച്ച് പിന്നാക്ക ജനവിഭാഗങ്ങൾക്കും ഒട്ടേറെ സംശയങ്ങൾ ഉണ്ട്. ഇത് കൈകാര്യം ചെയ്യുന്ന റവന്യൂ ഉദ്യോഗസ്ഥർ പലപ്പോഴും ഉത്തരവുകൾ പൂർണ്ണമായി കാണാതെയും മനസ്സിലാക്കാതെയും തെറ്റായ നിഗമനങ്ങളും വ്യാഖ്യാനങ്ങളും കീഴ്വഴക്കങ്ങളും സൃഷ്ടിച്ച് അർഹരായ ഒട്ടേറെ ഉദ്യോഗാർത്ഥികൾക്ക്/വിദ്യാർത്ഥികൾക്ക് അവസരങ്ങൾ നഷ്ടപ്പെടുത്തുന്ന സാഹചര്യങ്ങളുമുണ്ട്. റവന്യൂ ഗൈഡിനെ അടിസ്ഥാനമാക്കിയാണ് ഉദ്യോഗസ്ഥർ നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നൽകുന്നത്. എന്നാൽ പിന്നാക്ക വിഭാഗ വികസന വകുപ്പ് കാലാകാലങ്ങളിൽ പുറപ്പെടുവിക്കുന്ന ഉത്തരവുകൾക്കനുസരിച്ച് റവന്യൂ ഗൈഡിൽ ആവശ്യമായ മാറ്റങ്ങൾ വരുത്തുന്നില്ല എന്ന വിഷയം സമിതിയുടെ ശ്രദ്ധയിൽപ്പെട്ടിട്ടുണ്ട്. ആയതിനാൽ, ജാതി/സമുദായം, സംവരണം, ആനുകൂല്യങ്ങൾ എന്നിവ സംബന്ധിച്ച് പിന്നാക്ക വിഭാഗ വികസന വകുപ്പ് കാലാകാലങ്ങളിൽ പുറപ്പെടുവിക്കുന്ന ഉത്തരവുകൾക്കനുസരിച്ച് റവന്യൂ ഗൈഡിൽ ആവശ്യമായ ഭേദഗതി യഥാസമയം വരുത്തണമെന്ന് സമിതി ശുപാർശ ചെയ്യുന്നു.

8. കേരളത്തിന് പുറത്തും വിദേശ രാജ്യങ്ങളിലും ജോലിചെയ്യുന്നവരുടെ മക്കൾക്ക് വരുമാനം സംബന്ധിച്ച് നോട്ടറി സാക്ഷ്യപ്പെടുത്തിയ സത്യവാങ്മൂലത്തിന്റെ അടിസ്ഥാനത്തിലാണ് നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നത്. മാതാപിതാക്കൾ മറ്റു വില്ലേജുകളിൽ താമസിക്കുന്നവരാണെങ്കിൽ നോൺ ക്രിമിലെയർ

സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിന് ബന്ധപ്പെട്ട വില്ലേജ് ഓഫീസറുടെ റിപ്പോർട്ട് അനിവാര്യമാണ്. കൂടാതെ അപേക്ഷകൻ സ്വന്തം സ്ഥലത്തു നിന്നും മാറിവന്ന് താമസിക്കുന്നയാളാണെങ്കിൽ ടിയാൾക്ക് സ്വന്തം വില്ലേജിൽ വാടകയിനത്തിലോ, ഭൂമിസംബന്ധമായോ വരുമാനം ലഭിക്കുവാൻ സാധ്യതയുണ്ടെങ്കിലും മറ്റു വില്ലേജ് ഓഫീസർമാരിൽ നിന്ന് റിപ്പോർട്ട് വാങ്ങാറുണ്ട്. ഇത്തരത്തിൽ വിശദമായ അന്വേഷണത്തിന്റെ അടിസ്ഥാനത്തിലാണ് നോൺ ക്രിമീലെയർ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതെന്ന് ബന്ധപ്പെട്ട രേഖകളിൽ നിന്നും സമിതി മനസ്സിലാക്കുന്നു. നോൺ ക്രിമീലെയർ സർട്ടിഫിക്കറ്റിന്റെ സുതാര്യത ഉറപ്പുവരുത്തുന്നതിനായി വില്ലേജ്/താലൂക്ക് തലത്തിൽ നൽകുന്ന നോൺ ക്രിമീലെയർ സർട്ടിഫിക്കറ്റുകളുടെ വിശദാംശങ്ങൾ വെബ്സൈറ്റിൽ പ്രസിദ്ധപ്പെടുത്തുവാൻ നടപടി സ്വീകരിക്കണമെന്ന് സമിതി ശുപാർശ ചെയ്യുന്നു.

9. അർഹമായ നോൺ ക്രിമീലെയർ സർട്ടിഫിക്കറ്റ് ലഭിക്കുന്നില്ലായെന്ന് പരാതിപ്പെട്ട് സമിതി മുൻപാകെ ധാരാളം ഹർജികൾ ലഭിക്കുന്നുണ്ട്. ഇത്തരത്തിൽ അർഹതപ്പെട്ട സർട്ടിഫിക്കറ്റ് ലഭിക്കാതെ ജോലി നഷ്ടപ്പെട്ട തൃശ്ശൂർ ജില്ലയിലെ ക്രിമിതി നവ്യ കെ. എൻ. പിന്നോക്ക സമുദായ ക്ഷേമസമിതി മുൻപാകെ സമർപ്പിച്ച ഹർജിയുടെ സംക്ഷിപ്ത രൂപം ചുവടെ ചേർക്കുന്നു. (ഹർജിക്കാരി 24-8-2012, 23-6-2017 എന്നീ തീയതികളിൽ സമർപ്പിച്ച ഹർജികളുടെ പകർപ്പ് അനുബന്ധം III-ൽ ചേർത്തിരിക്കുന്നു.)

9(i). ഹർജിക്കാരി ഈജവസമുദായാംഗവും ടിയാളുടെ പിതാവ് ക്ലാർക്കായി ബാങ്കിൽ ജോലിയിൽ പ്രവേശിച്ച് 43-ാമത്തെ വയസ്സിൽ പ്രൊമോഷൻ ലഭിക്കുകയും ചെയ്തു. ആദ്യം മാതാവ് തൊഴിൽരഹിതയായ വീട്ടമ്മയുമാണ്. 2011 ജൂലൈയിൽ സെൻട്രൽ ബാങ്ക് ഓഫ് ഇന്ത്യയിലും സെപ്പംബറിൽ കോർപ്പറേഷൻ ബാങ്കിലും നിയമനത്തിനായുള്ള ഇന്റർവ്യൂവിന് ഹാജരാക്കുന്നതിനായി ഹർജിക്കാരി നോൺ ക്രിമീലെയർ സർട്ടിഫിക്കറ്റിന് അപേക്ഷിച്ചപ്പോൾ പിതാവിന് നാലര ലക്ഷം രൂപയിൽ കൂടുതൽ ശമ്പളമുള്ളതിനാൽ അപേക്ഷ തപാസിൽദാർ നിരസിക്കുകയും ടി നടപടി തൃശ്ശൂർ ജില്ലാ കളക്ടർ ശരിവയ്ക്കുകയും ചെയ്തു. 2011 ഡിസംബറിൽ ഇന്ത്യൻ ഓവർസീസ് ബാങ്കിൽ ക്ലാർക്ക് തസ്തികയിൽ നിയമനം ലഭിച്ചുകൊണ്ടുള്ള ഉത്തരവ് ലഭിച്ചപ്പോൾ ഹർജിക്കാരി വിണ്ടും നോൺ ക്രിമീലെയർ സർട്ടിഫിക്കറ്റിന് അപേക്ഷിച്ചെങ്കിലും പ്രസ്തുത സർട്ടിഫിക്കറ്റ് ലഭിച്ചില്ല. നോൺ ക്രിമീലെയർ സർട്ടിഫിക്കറ്റ് ഹാജരാക്കാൻ സാധിക്കാത്തതിനാൽ പ്രസ്തുത ജോലി ഹർജിക്കാരിക്ക് നഷ്ടപ്പെട്ടു എന്നാൽ 2012 ആഗസ്റ്റിൽ സ്റ്റേറ്റ് ബാങ്ക് ഓഫ് ഇന്ത്യയിൽ നിയമനത്തിനായുള്ള ഇന്റർവ്യൂവിന് ഹാജരാക്കുന്നതിനായി വിണ്ടും സർട്ടിഫിക്കറ്റിന്

അപേക്ഷിച്ചെങ്കിലും പല ഒഴികഴിവുകളും പറയുകയും പിന്നീട് പിന്നാക്ക വിഭാഗ വികസന വകുപ്പ് ഡയറക്ടറുടെ ഇടപെടൽമൂലം 22-8-2012-ൽ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുകയും ചെയ്തു. മേൽ സാഹചര്യത്തിൽ ഒരു വർഷത്തിലേറെ സർട്ടിഫിക്കറ്റ് നൽകാതെ ബുദ്ധിമുട്ടിച്ച ഉദ്യോഗസ്ഥനെ മാതൃകാപരമായി ശിക്ഷിക്കണമെന്നും തന്നിട് ലഭിക്കേണ്ടിയിരുന്ന അോലി നഷ്ടപ്പെടുക വഴി താൻ അനുഭവിച്ച മാനസിക വിഷമങ്ങൾക്ക് മാന്യമായ നഷ്ടപരിഹാരം ലഭ്യമാക്കണമെന്നുമാണ് ശ്രീമതി നവ്യ കെ. എൻ. 24-8-2012-ൽ തൃശ്ശൂർ കളക്ട്രേറ്റ് കോൺഫറൻസ് ഹാളിൽ ചേർന്ന പിന്നോക്ക സമുദായ ക്ഷേമ സമിതിയോഗത്തിൽ സമർപ്പിച്ച ഹർജിയിൽ ആവശ്യപ്പെട്ടിരുന്നത്.

10. പ്രസ്തുത ഹർജിയിന്മേൽ പിന്നാക്ക വിഭാഗ വികസന വകുപ്പിനോട് നിരന്തരം റിപ്പോർട്ട് ആവശ്യപ്പെട്ടിട്ടും ആയത് ലഭ്യമാക്കാത്ത സാഹചര്യത്തിൽ 24-9-2014-ൽ റവന്യൂ പിന്നാക്ക വിഭാഗ വികസനം എന്നീ വകുപ്പുകളിലെ ബന്ധപ്പെട്ട ഉദ്യോഗസ്ഥരിൽ നിന്നും സമിതി തെളിവെടുക്കുകയുണ്ടായി. പ്രസ്തുത തെളിവെടുപ്പ് യോഗത്തിൽ പിന്നാക്ക വിഭാഗ വികസന വകുപ്പ് 24-9-2014-ലെ 1676/എ 3/2012/പി.സ.വി.വ. നമ്പർ കത്ത് പ്രകാരം ലഭ്യമാക്കിയ മറുപടി ഇപ്രകാരമാണ്.

10(i). "ശ്രീമതി നവ്യ കെ. എൻ. 18-7-2011, 12-9-2011 എന്നീ തീയതികളിൽ നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റിനായി സമർപ്പിച്ച അപേക്ഷകളിൽ യഥാക്രമം 6,43,596, 6,27,348 എന്ന പ്രകാരമാണ് വരമാനം കാണിച്ചിരുന്നതെന്നും സ. ഉ. (പി) നമ്പർ 81/09/പജപവവിവ. തീയതി 26-9-2009 പ്രകാരം ശമ്പള ഇനത്തിൽ മാത്രം നാലര ലക്ഷത്തിൽ കൂടുതൽ വരുമാനമുള്ള പൊതുമേഖലാ സ്ഥാപനങ്ങളിലെ ഉദ്യോഗസ്ഥരുടെ മക്കൾക്ക് നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് അനുവദിക്കാൻ നിർദ്ദാഹമില്ലാത്തതിനാലാണ് നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് അനുവദിക്കാ തിരുന്നതെന്നും മുകന്ദപുരം തഹസീൽദാർ അറിയിക്കുകയുണ്ടായി.

10(ii). നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് ലഭിക്കാതിരുന്നതുമായി ബന്ധപ്പെട്ട് ശ്രീമതി നവ്യ കെ. എൻ. ബഹു. കേരള ഹൈക്കോടതിയിൽ WP(C) 26917/11-ാം നമ്പറായി അന്യായം ഫയൽ ചെയ്തിരുന്നതും, ടി അന്യായം നിലനിന്നിരുന്ന കാലയളവിൽ (21-12-2011-ൽ) കക്ഷി വീണ്ടും നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റിന് അപേക്ഷിക്കുകയും കോടതിയുടെ പരിഗണനയിലുള്ള വിഷയമായതിനാൽ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിന് നിർദ്ദാഹമില്ലെന്നുള്ള മറുപടി കക്ഷിക്ക് നൽകിയിട്ടുള്ളതാണെന്നും മുകന്ദപുരം തഹസീൽദാർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. 11-6-2012-ാം തീയതിയിൽ WP(C) 26917/11 നമ്പർ അന്യായം ബഹു. കേരള ഹൈക്കോടതി തള്ളി ഉത്തരവായിട്ടുള്ളതാണ്.

10(iii). 16-8-2012-ാം തീയതിയിൽ ശ്രീമതി നവ്യ കെ എൻ. നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റിനായി വീണ്ടും അപേക്ഷ സമർപ്പിക്കുകയും, ടി അപേക്ഷയിൽ ടിയാളുടെ പിതാവിന് അസിസ്റ്റന്റ് മാനേജരായി പ്രൊമോഷൻ ലഭിച്ചത് 43-ാം വയസ്സിൽ മാത്രമാണെന്നുള്ള സാക്ഷ്യപത്രം, സ്റ്റേറ്റ് ബാങ്ക് ഓഫ് ട്രാവൻകൂർ കാര്യലയത്തിൽ നിന്നും ഹാജരാക്കിയതിന്റെ അടിസ്ഥാനത്തിൽ 14-6-2010-ാം തീയതിയിലെ 27396/F3/07/SCSTDD സർക്കുലർ പരിശോധിച്ചതിൻ പ്രകാരം നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിന് അപേക്ഷകന്റെ സ്റ്റാറ്റസ് കൂടി പരിഗണിക്കണമെന്ന് നിഷ്കർഷിച്ചിട്ടുള്ളതിനാൽ ആയതിൽ പ്രകാരം അപേക്ഷകയ്ക്ക് നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് ലഭിക്കുവാൻ അർഹതയുണ്ടെന്ന് ബോധ്യപ്പെട്ടതിന്റെ അടിസ്ഥാനത്തിൽ 22-8-2012-ാം തീയതിയിൽ 17720/12/സി.3 നമ്പറായി നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുകയുണ്ടായെന്നും മുകന്ദപുരം തഹസീൽദാർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

10(iv). കക്ഷി നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റിന് സമർപ്പിച്ച അപേക്ഷകളിൽ നിയമന ഉത്തരവുമായി ബന്ധപ്പെട്ട രേഖകളൊന്നും ഹാജരാക്കിയിരുന്നില്ലെന്ന് മുകന്ദപുരം തഹസീൽദാർ റിപ്പോർട്ട് ചെയ്തിട്ടുള്ളതാണ്.

10(v). സ. ഉ. (പി) നമ്പർ 81/09/പജപവവിവ. തീയതി 26-9-2009 അനുസരിച്ച് ക്രിമിലെയർ വിഭാഗത്തെ കണ്ടെത്തുന്നതിനായി ജസ്റ്റിസ് രാജേന്ദ്രബാബു കമ്മീഷൻ മുന്നോട്ടുവച്ച നിർദ്ദേശങ്ങൾ പ്രകാരം ആറ് കാറ്റഗറികളിൽപ്പെട്ടവരെ ക്രിമിലെയർ ആയി കണക്കാക്കിയിട്ടുണ്ട്.

10(vi). എന്നാൽ ശ്രീമതി നവ്യ കെ എൻ. 18-7-2011, 12-9-2011 എന്നീ തീയതികളിൽ നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റിനായി സമർപ്പിച്ച അപേക്ഷകളിൽ വാർഷിക വരുമാനം യഥാക്രമം 6,43,596, 6,27,348 എന്നിങ്ങനെയാണ് കാണിച്ചിരുന്നത്. അതിനാലാണ് സർട്ടിഫിക്കറ്റ് അനുവദിക്കാത്തത് എന്ന തഹസീൽദാരുടെ നടപടി ശരിയാണ്. എന്നാൽ ടിയാളുടെ 16-8-2012-ലെ അപേക്ഷയിൽ ടിയാളുടെ പിതാവ് 43-ാം വയസ്സിലാണ് അസിസ്റ്റന്റ് മാനേജരായി പ്രൊമോഷൻ ലഭിച്ചതെന്ന് രേഖ സമർപ്പിച്ചതിന്റെ അടിസ്ഥാനത്തിൽ, 14-6-2010-ലെ 27396/F3/07/SCSTDD സർക്കുലർ പ്രകാരം അപേക്ഷകന്റെ സ്റ്റാറ്റസ് പരിഗണിച്ച് ശ്രീമതി നവ്യയ്ക്ക് തഹസീൽദാർ നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നൽകുകയുണ്ടായി. ബന്ധപ്പെട്ട രേഖകൾ സമർപ്പിക്കാതിരുന്നതുമൂലം സർക്കാർ ഉത്തരവുകളുടെയും നിലവിലുള്ള നിയമങ്ങളുടെയും അടിസ്ഥാനത്തിലാണ് ഉദ്യോഗസ്ഥൻ ആദ്യം നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നൽകാതിരുന്നത്. മാത്രമല്ല ഇതിൻമേൽ ടിയാൾ ഹയൽ ചെയ്ത WP(C) 26917/11 നമ്പർ അന്യായം ബഹു. ഹൈക്കോടതി തള്ളുകയും ചെയ്തിട്ടുള്ളതാണ്."

11. പ്രസ്തുത മറുപടി പരിഗണിച്ച സമിതി, നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിന് കാർഷിക വരുമാനവും ശമ്പള വരുമാനവും എടുക്കാൻ പാടില്ലെന്നും സാമൂഹിക പദവി മാത്രമാണ് പരിഗണിക്കേണ്ടതെന്നും ചൂണ്ടിക്കാട്ടി. ഒരാളുടെ ശമ്പള വരുമാനം നാലര ലക്ഷം രൂപയിൽ കൂടുതലും കാർഷിക വരുമാനം നാലര ലക്ഷം രൂപയിൽ കൂടുതലായിരുന്നാലും അയാളുടെ പദവി ഉയർന്നിട്ടില്ലെങ്കിൽ അയാൾക്ക് സർട്ടിഫിക്കറ്റ് കൊടുക്കാവുന്നതാണെന്നും സമിതി ചൂണ്ടിക്കാട്ടി. നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിന് അപേക്ഷകന്റെ സ്റ്റാറ്റസ് കൂടി പരിഗണിക്കണമെന്ന് നിഷ്കർഷിക്കുന്ന 14-6-2010-ലെ 27396/F3/07/SCSTDD സർക്കുലർ നിലനിൽക്കെ ഇതിനു വിരുദ്ധമായി, 18-7-2011-ൽ നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റിന് അപേക്ഷിച്ച ഹർജിക്കാരിക്ക് പ്രസ്തുത സർട്ടിഫിക്കറ്റ് നിഷേധിച്ച റവന്യൂ ഉദ്യോഗസ്ഥരുടെ നടപടി ഗുരുതരമായ കൃത്യവിലോപവും കുറ്റകരമായ അനാസ്ഥയുമാണെന്ന് സമിതി വിമലയിരുത്തുകയും ഇതിന് ഉത്തരവാദികളായവർക്കെതിരെ ശക്തമായ നടപടി സ്വീകരിക്കണമെന്ന് സമിതി സർക്കാരിനോട് ശുപാർശ ചെയ്യുകയും ചെയ്തു.

12. ഒരു ക്ലാർക്കായി ബാങ്കിൽ ജോലിയിൽ പ്രവേശിക്കുന്ന ഒരു ഉദ്യോഗാർത്ഥി ഒാവിയിൽ ഉന്നത പദവിയിലെത്താമെന്നിരിക്കെ റവന്യൂ ഉദ്യോഗസ്ഥരുടെ വിഴുറ്റലും ആയതിനുള്ള അവസരവും പ്രസ്തുത ജോലിയും നഷ്ടപ്പെട്ട ശ്രീമതി നവ്യയ്ക്ക് മാനുഷിക പരിഗണനയുടെ അടിസ്ഥാനത്തിൽ സർക്കാർ മേഖലയിൽ അനുയോജ്യമായ ജോലി നൽകണമെന്നും സമിതി ശുപാർശ ചെയ്തു. നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിന് ചുമതലപ്പെട്ട അധികാരികൾക്ക് സർട്ടിഫിക്കറ്റ് നൽകുന്നതിനുള്ള മാനദണ്ഡങ്ങളെക്കുറിച്ച് വ്യക്തമായ ഗ്രാഹ്യമുണ്ടായിരിക്കണമെന്നും അതു സംബന്ധിച്ച് ഗവൺമെന്റ് എടുത്തിട്ടുള്ള തീരുമാനങ്ങൾ വ്യക്തമായും വസ്തുനിഷ്ഠമായും വ്യക്തമാക്കണ കൈപ്പുസ്തകം എല്ലാ വില്ലേജ് ഓഫീസുകളിലും സർട്ടിഫിക്കറ്റ് വിതരണം ചെയ്യുന്ന ബന്ധപ്പെട്ട അധികാരികൾക്കും നൽകണമെന്നും അതുപ്രകാരമുള്ള നിർദ്ദേശങ്ങൾ കൃത്യമായി പാലിക്കണമെന്ന് കർശന നിർദ്ദേശം നൽകണമെന്നും സമിതി ശുപാർശ ചെയ്തു.

13. സമിതിയുടെ പ്രസ്തുത ശുപാർശയിന്മേൽ റവന്യൂ (റ്റി) വകുപ്പിൽനിന്ന് 9-3-2016-ലെ 41606/റ്റി2/2015/ആർ.ഡി. നമ്പർ കത്ത് പ്രകാരം ലഭ്യമാക്കിയ റിപ്പോർട്ട് ഇപ്രകാരമാണ്.

13(i). " ശ്രീമതി നവ്യ കെ. എൻ. 18-7-2011, 12-9-2011 തീയതികളിൽ നൽകിയ അപേക്ഷകളിൽ അച്ചന്റെ ശമ്പളം 4.5 ലക്ഷത്തിലധികമാണ് എന്ന കാരണത്താൽ നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് അനുവദിച്ചില്ല. 15-9-2011-ൽ ജില്ലാ കളക്ടർ മുന്മാകെ കക്ഷി പരാതി സമർപ്പിച്ചിരുന്നു എങ്കിലും ആയതിന്മേൽ തഹാസിൽദാരുടെ റിപ്പോർട്ട് വാങ്ങി ടി റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ കക്ഷിക്ക് മറുപടി നൽകുകയാണ് ചെയ്തിട്ടുള്ളതെന്നും

തഹസിൽദാർ അപേക്ഷ നിരസിച്ചത് നിയമാനുസൃതമാണോ എന്ന് ജില്ലാ കളക്ടർ പരിശോധിച്ചിട്ടില്ല എന്നും കക്ഷി ബഹു. ഹൈക്കോടതി മുമ്പാകെ സമർപ്പിച്ച റിട്ട് പെറ്റീഷനിൽ പിതാവിന്റെ ശമ്പളത്തിൽ നിന്നുള്ള വരുമാനം 4.5 ലക്ഷത്തിലധികമാണ് എന്ന കാരണത്താൽ നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നിഷേധിച്ച നടപടി ശരിയാണ് എന്ന് മുകുന്ദപുരം തഹസിൽദാർ സ്റ്റേറ്റ്മെന്റ് സമർപ്പിക്കുകയും കക്ഷി വീണ്ടും നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റിന് അപേക്ഷ നൽകിയെങ്കിലും ബഹു ഹൈക്കോടതിയുടെ പരിഗണനയിലുള്ളതാണെന്ന കാരണത്താൽ സർട്ടിഫിക്കറ്റ് നിഷേധിക്കുകയുണ്ടായെന്നും കക്ഷി പിന്നീട് റിട്ട് പെറ്റീഷൻ പിൽവലിച്ചതിനാൽ കേസ് തള്ളി ഉത്തരവായെന്നും ലാന്റ് റവന്യൂ കമ്മീഷണർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. തുടർന്ന് 16-8-2012-ൽ കക്ഷി സമർപ്പിച്ച അപേക്ഷയോടൊപ്പം അപേക്ഷകയുടെ പിതാവിന് അസിസ്റ്റന്റ് മാനേജരായി പ്രൊമോഷൻ ലഭിച്ചത് 43-ാം വയസ്സിലാണ് എന്ന എസ്.ബി.റ്റി.-ൽ നിന്നുള്ള സാക്ഷ്യപത്രം ഹാജരാക്കിയതിന്റെ അടിസ്ഥാനത്തിലും പിന്നാക്ക വിഭാഗ വികസന വകുപ്പ് ഡയറക്ടറുടെ നിർദ്ദേശ പ്രകാരവും 14-6-2010-ലെ 27396/എഫ്.3/എസ്.സി.എസ്.ടി.ഡി.ഡി. നമ്പർ സർക്കുലറിന്റെ അടിസ്ഥാനത്തിലും നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് 22-8-2012-ന് അനുവദിക്കുകയുണ്ടായെന്നും മേൽ സർക്കുലർ നിലവിലുള്ളപ്പോൾ ശ്രീമതി നവ്യയ്ക്ക് സർട്ടിഫിക്കറ്റ് നിഷേധിച്ച നടപടി ശരിയല്ല എന്ന് കാണുന്നതായും ലാന്റ് റവന്യൂ കമ്മീഷണർ അറിയിച്ചിട്ടുണ്ട്. ആയതിന് പരിഹാരമാർഗ്ഗമായി പിന്നാക്ക വിഭാഗ വികസന വകുപ്പ് പുറത്തിറക്കിയ 'നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ്-മാനദണ്ഡങ്ങളും നിർദ്ദേശങ്ങളും' എന്ന കൈപ്പുസ്തകം ബന്ധപ്പെട്ട ഉദ്യോഗസ്ഥർക്ക് വിതരണം ചെയ്യുന്നതിനായി എല്ലാ ജില്ലാ കളക്ടർമാർക്കും നൽകുകയും വില്ലേജാഫീസർമാർ/എസ്.വി.ഒ.മാർക്ക് ട്രെയിനിംഗ് നൽകുന്ന വേളയിൽ നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് ഒരു വിഷയമാക്കുവാൻ വേണ്ട നടപടികൾ അടിയന്തരമായി സ്വീകരിക്കണമെന്ന് ഐ.എൽ.ഡി.എം. ഡയറക്ടറോട് നിർദ്ദേശിക്കുകയും ചെയ്തിട്ടുണ്ട് എന്നും ലാന്റ് റവന്യൂ കമ്മീഷണർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട് എന്ന വിവരം ബഹു. സമിതിയെ അറിയിച്ചുകൊള്ളുന്നു."

14. പ്രസ്തുത റിപ്പോർട്ട് 30-8-2016-ൽ ചേർന്ന സമിതിയോഗം പരിഗണിക്കുകയും ഹർജിക്കാരിക്ക് യഥാസമയം നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നൽകുന്നതിൽ വീഴ്ച വരുത്തിയ ഉദ്യോഗസ്ഥർക്കെതിരെ കർശന നടപടി സ്വീകരിക്കണമെന്ന് വീണ്ടും ശിപാർശ ചെയ്യുകയും മാനുഷിക പരിഗണനയിൽ ഹർജിക്കാരിക്ക് ജോലി നൽകണമെന്ന സമിതിയുടെ ശിപാർശയിന്മേൽ സ്വീകരിച്ചിട്ടുള്ള തുടർനടപടികൾ സംബന്ധിച്ച് സമിതിക്ക് അടിയന്തര റിപ്പോർട്ട് ലഭ്യമാക്കണമെന്നും ബന്ധപ്പെട്ട വകുപ്പുകളോട് ആവശ്യപ്പെട്ടു

15. സമിതി ശിപാർശകളിന്മേൽ ബന്ധപ്പെട്ട വകുപ്പുകൾ റിപ്പോർട്ട് ലഭ്യമാക്കാത്ത സാഹചര്യത്തിൽ 23-6-2017-ൽ തൃശ്ശൂർ കളക്ട്രേറ്റ് കോൺഫറൻസ് ഹാളിൽ ചേർന്ന സമിതിയുടെ തെളിവെടുപ്പ് യോഗത്തിൽ പ്രസ്തുത വിഷയം വീണ്ടും പരിഗണിക്കുകയുണ്ടായി. ഹർജിക്കാരിക്ക് ജോലി നൽകുന്നതുമായി ബന്ധപ്പെട്ട് 19-6-2017-ൽ ഫയൽ ബഹു. മന്ത്രിക്ക് സമർപ്പിച്ചിട്ടുണ്ടെന്നും ഇതിന്മേൽ ഗവൺമെന്റിന്റെ തീരുമാനം ഉണ്ടാകേണ്ടതുണ്ടെന്നും ടി തെളിവെടുപ്പ് യോഗത്തിൽ പിന്നാക്ക വിഭാഗ വികസന വകുപ്പിലെ ബന്ധപ്പെട്ട ഉദ്യോഗസ്ഥൻ സമിതി മുൻപാകെ വ്യക്തമാക്കി. ഹർജിക്കാരിക്ക് നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നിഷേധിച്ച ഉദ്യോഗസ്ഥർക്കെതിരെ നടപടി സ്വീകരിക്കണമെന്ന സമിതി ശിപാർശയിന്മേൽ എന്തു നടപടി സ്വീകരിച്ചുവെന്ന് സമിതി ആരാഞ്ഞതിന് തൃശ്ശൂർ ജില്ലാ കളക്ടർ എസ്.എസ്.1-67115/14 നമ്പർ കത്ത് പ്രകാരം ലഭ്യമാക്കിയ മറുപടി ഇപ്രകാരമാണ്.

15(i). "ശ്രീമതി നവ്യ കെ. എൻ. എന്നവർക്ക് യഥാസമയം നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നൽകാതെ വീഴ് വരുത്തിയ ഉദ്യോഗസ്ഥർക്കെതിരെ നടപടി സ്വീകരിച്ച് റിപ്പോർട്ട് സമർപ്പിക്കുന്നതിന് 7-12-2016-ൽ ലാൻഡ് റവന്യൂ കമ്മീഷണർ നിർദ്ദേശിച്ചിരുന്നതാണ്. ഈ വിഷയത്തിൽ ശ്രീമതി നവ്യ കെ. എൻ. സമർപ്പിച്ച പരാതി പരിശോധിച്ചതിൽ, നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റിനായി ടിയാളുടെ പിതാവ് ശ്രീ. നവരോജ് കെ. ജി. സമർപ്പിച്ച അപേക്ഷ, ടിയാൾക്ക് പ്രതിവർഷം 4.50 ലക്ഷം രൂപയിലധികം വരുമാനമുള്ളതിനാൽ, 22-7-2011-ലെ സി3-13840/11/കെഡിസ്., 14-9-2011-ലെ സി3-16573/11/കെഡിസ്. എന്നീ നമ്പർ കത്തുകൾ പ്രകാരം നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നൽകുവാൻ നിർവ്വാഹമില്ലെന്ന് കാണിച്ച് അന്നത്തെ മുക്തപുരം തഹസീൽദാർമാർ മറുപടി നൽകിയിട്ടുള്ളതായി കാണുന്നു. മേൽപ്പറഞ്ഞ പ്രകാരം മറുപടി നൽകിയ ഉദ്യോഗസ്ഥരുടെ പേരുവിവരം ചുവടെ ചേർക്കുന്നു:-

1. ശ്രീ. ജോയ് ജോൺ, തഹസീൽദാർ, മുക്തപുരം (വയനാട് ജില്ലയിൽ ഡെപ്യൂട്ടി കളക്ടറായിരിക്കെ 30-11-2013-ൽ വിരമിച്ചു)
2. ശ്രീ. ഷാജി ജെ. ഉറക്കൻ, തഹസീൽദാർ, മുക്തപുരം-(പാലക്കാട് ജില്ലയിൽ സ്പെഷ്യൽ തഹസീൽദാർ ആയിരിക്കെ 31-5-2016-ൽ വിരമിച്ചു)

15(ii). നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റിന് മുക്തപുരം തഹസീൽദാർക്ക് നിർദ്ദേശം നൽകണമെന്ന ടിയാളുടെ പിതാവ് ശ്രീ. നവരോജ് കെ. ജി. സമർപ്പിച്ച അപേക്ഷ, ടിയാൾക്ക് പ്രതിവർഷം 4.50 ലക്ഷം രൂപയിലധികം വരുമാനമുള്ളതിനാൽ,

നോൺ ക്രിമിയുടെ സർട്ടിഫിക്കറ്റ് നൽകാൻ നിർദ്ദാഹമില്ലെന്ന് കാണിച്ച് 24-11-2011-ൽ ഈ കാര്യാലയത്തിൽ നിന്നും മറുപടി നൽകിയിട്ടുള്ളതായി കാണുന്നു. ടി മറുപടി നൽകിയ ഉദ്യോഗസ്ഥരുടെ പേരുവിവരം താഴെ ചേർക്കുന്നു:

ശ്രീമതി പി. കെ. ജയശ്രീ, ഡെപ്യൂട്ടി കളക്ടർ (ജനറൽ)-ഇപ്പോൾ കാസർഗോഡ് റവന്യൂ ഡിവിഷണൽ ഓഫീസറായി ജോലിചെയ്യുന്നു.

15(iii). മുകുന്ദപുരം തഹസിൽദാർമാരായിരുന്ന ശ്രീ. ജോയ് ജോൺ, ശ്രീ. ഷാജി ജെ. ഈക്കൽ എന്നിവർ സേവനത്തിൽ നിന്നും വിരമിച്ചിട്ടുള്ളതിനാൽ ടിയാജുകൾക്കെതിരെ KSR Part III റൂൾ 59(ബി) പ്രകാരം സർക്കാരിൽ നിന്നും നടപടി സ്വീകരിക്കേണ്ടതാണെന്ന് കാണുന്നു. ശ്രീമതി പി. കെ. ജയശ്രീ ഡെപ്യൂട്ടി കളക്ടർ തസ്തികയിൽ ജോലി ചെയ്യുന്നുവെന്നതിനാൽ അച്ചടക്കനടപടി സ്വീകരിക്കേണ്ടത് സർക്കാരാണെന്ന് കാണുന്നു.

15(iv). മേൽ വിവരങ്ങൾ 22-6-2016 തീയതിയിൽ ലാൻഡ് റവന്യൂ കമ്മീഷണർക്ക് തുടർനടപടികൾക്കായി റിപ്പോർട്ട് ചെയ്തിട്ടുള്ള വിവരം അറിയിച്ചുകൊള്ളുന്നു."

16. തുടർന്ന് പ്രസ്തുത ഹർജി വിഷയം 31-10-2017-ൽ ചേർന്ന സമിതിയുടെ തെളിവെടുപ്പ് യോഗത്തിൽ പരിഗണിക്കുകയുണ്ടായി. ടി യോഗത്തിൽ, പിന്നാക്ക വിഭാഗ വികസന വകുപ്പ് 1253/ബി1/2016/പി.വി.വി.വ. നമ്പർ കത്ത് പ്രകാരം ലഭ്യമാക്കിയ മറുപടി ഇപ്രകാരമാണ്.

16(i). "റവന്യൂ അധികാരികളുടെ വിജ്ഞാപനം ജോലി നഷ്ടപ്പെട്ട ശ്രീമതി കെ. എൻ. നവ്യയ്ക്ക് പിന്നാക്ക സമുദായ ക്ഷേമ സമിതിയുടെ ശുപാർശയുടെ അടിസ്ഥാനത്തിൽ കേരള സബോർഡിനേറ്റ് സർവ്വീസ് റൂൾ ചട്ടം 39 പ്രകാരം ജൂനിയർ അസിസ്റ്റന്റായി 6680-10790 (പ്രീ റിവൈസ്ഡ്) ശമ്പള നിരക്കിൽ നിയമനം നൽകാവുന്നതാണെന്ന് കേരള സംസ്ഥാന പിന്നാക്ക വിഭാഗ വികസന കോർപ്പറേഷൻ സമ്മതിച്ചിട്ടുണ്ട്. ടി നിയമനം നൽകുന്നതിനുവേണ്ടി കോർപ്പറേഷനിൽ കേരള ഫിനാൻഷ്യൽ കോഡ് വാല്യം 1-ൽ ചട്ടം 69 പ്രകാരം സൂപ്പർനൂമാറി തസ്തിക സൃഷ്ടിക്കാവുന്നതാണ് എന്ന് സർക്കാർ തത്വത്തിൽ തീരുമാനിച്ചിരുന്നു. എന്നാൽ കേരള സംസ്ഥാന പിന്നാക്ക വിഭാഗ വികസന കോർപ്പറേഷനിൽ നിയമനത്തിനുള്ള യോഗ്യതയായി നിശ്ചയിച്ചിട്ടുള്ളത്, അംഗീകൃത യൂണിവേഴ്സിറ്റിയിൽ നിന്നുള്ള ബിരുദവും സർക്കാർ അംഗീകൃത സ്ഥാപനത്തിൽ നിന്നും കാഞ്ഞത് 6 മാസമെങ്കിലും കാലാവധിയിലുള്ള കമ്പ്യൂട്ടർ ആപ്ലിക്കേഷനിലുള്ള ഡിപ്ലോമയുമാണ്. ശ്രീമതി നവ്യയ്ക്ക് ടി വിദ്യാഭ്യാസ യോഗ്യതയുള്ളപക്ഷം, നിയമനം

നൽകാൻ വിധേയപ്പെടുത്തിയതിനാൽ, ഇക്കാര്യത്തിൽ ധനകാര്യ വകുപ്പിന്റെ അഭിപ്രായം കൂടി ആരായണമെന്നും ഉദ്യോഗസ്ഥ ഭരണ പരിഷ്കാര വകുപ്പ് അഭിപ്രായപ്പെട്ടിരുന്നു. അതനുസരിച്ച് ഇക്കാര്യം ഇപ്പോൾ ധനകാര്യ വകുപ്പിന്റെ പരിഗണനയിലാണ്."

17. 2012-ൽ സമിതി മുൻപാകെ സമർപ്പിച്ച ശ്രീമതി നവ്യയുടെ ഹർജി, സർക്കാർ നടപടി നീണ്ടുപോകുന്നതിനാൽ നാളിതുവരെ തീർപ്പാക്കാൻ കഴിയാത്തതിൽ സമിതി കടുത്ത അതൃപ്തി രേഖപ്പെടുത്തുന്നു. റവന്യൂ വകുപ്പ് ഉദ്യോഗസ്ഥരുടെ ശ്രദ്ധക്കുറവും അനാസ്ഥയുമൂലം ഒരു ഉദ്യോഗാർത്ഥിക്ക് അർഹമായ ജോലി നഷ്ടപ്പെടാൻ സാഹചര്യമുണ്ടായി. സംബന്ധിച്ച തെറ്റും അതുവഴലും ഉദ്യോഗാർത്ഥിക്കുണ്ടായ അപരിഹാര്യമായ നഷ്ടവും ബോധ്യപ്പെട്ടിട്ടും തെറ്റ് തിരുത്തുന്നതിനും ഉചിതമായ നഷ്ടപരിഹാരം കാലതാമസം കൂടാതെ പ്രസ്തുത ഉദ്യോഗാർത്ഥിക്ക് ലഭ്യമാക്കുന്നതിനും സർക്കാർ സംവിധാനത്തിന് കഴിയാതെ പോകുന്നത് അത്യന്തം ഖേദകരവും ഉത്കണ്ഠാജനകവുമാണെന്ന് സമിതി നിരീക്ഷിക്കുന്നു. 2014-ൽ സമിതി നൽകിയ ശുപാർശയിന്മേൽ നാളിതുവരെയായിട്ടും അന്തിമ നടപടി സ്വീകരിക്കാത്തത് റവന്യൂ വകുപ്പിന്റെയും പിന്നാക്ക വിഭാഗ വികസന വകുപ്പിന്റെയും ഭാഗത്ത് നിന്നുള്ള വീഴ്ചയായി സമിതി വിലയിരുത്തുന്നു. ആയതിനാൽ, ഉദ്യോഗസ്ഥരുടെ വീഴ്ചയ്ക്കും ജോലി നഷ്ടപ്പെട്ട ശ്രീമതി നവ്യയ്ക്ക് സർക്കാർ ജോലി നൽകണമെന്ന സമിതി ശുപാർശയിന്മേൽ ധനകാര്യ വകുപ്പിൽ നിന്നുള്ള നടപടി ത്വരിതപ്പെടുത്തി ഹർജിക്കാരിക്ക് എത്രയും വേഗം ജോലി ലഭ്യമാക്കുന്നതിന് പിന്നാക്ക വിഭാഗ വികസന വകുപ്പ് അടിയന്തര നടപടി സ്വീകരിക്കണമെന്ന് സമിതി ശുപാർശ ചെയ്യുന്നു.

18. ഹർജിക്കാരിക്ക് നോൺക്രീമിലെയർ സർട്ടിഫിക്കറ്റ് നിശ്ചയിച്ച ഉദ്യോഗസ്ഥർക്കെതിരെ കർശന നടപടി സ്വീകരിക്കണമെന്ന് ബഹു സമിതി ശുപാർശ ചെയ്തതിന്റെ അടിസ്ഥാനത്തിൽ നോൺ ക്രീമിലെയർ സർട്ടിഫിക്കറ്റിനുള്ള അപേക്ഷ നിരസിക്കാൻ കാരണക്കാരായ ഉദ്യോഗസ്ഥരുടെ വിവരം ലാൻഡ് റവന്യൂ കമ്മീഷണർ 27-11-2017-ലെ എൽ.ആർ.എ 6-35052/16 നമ്പർ കത്ത് പ്രകാരം റിപ്പോർട്ട് ചെയ്തതിനെത്തുടർന്ന് ഇക്കാര്യത്തിൽ അനന്തര നടപടി സ്വീകരിക്കാൻ റവന്യൂ (ഡി), പൊതുഭരണ (സ്പെഷ്യൽ എ) എന്നീ വകുപ്പുകളുടെ അഭ്യർത്ഥിച്ചിട്ടുണ്ടെന്ന് റവന്യൂ (റ്റി) വകുപ്പ് 23-12-2017-ലെ REV-T2/197/2017-REV നമ്പർ കത്ത് പ്രകാരം അറിയിച്ചിട്ടുണ്ട്.

19. തൃശ്ശൂർ ജില്ലാ കളക്ടർ 22-6-2016 തീയതിയിൽ റിപ്പോർട്ട് ചെയ്ത വിവരം ലാൻഡ് റവന്യൂ കമ്മീഷണർ റവന്യൂ വകുപ്പിന് റിപ്പോർട്ട് ചെയ്തത് 27-11-2017 തീയതിയിലാണ് എന്ന് സമിതി മനസ്സിലാക്കുന്നു. അർഹതപ്പെട്ടവർക്ക് നീതി ലഭിക്കാൻ

വൈകുന്നൂം നീതിനിഷേധം തന്നെയാണെന്ന് സമിതി വിലയിരുത്തുന്നു. ആയതിനാൽ, ശ്രീമതി നവ്യയ്ക്ക് നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നിഷേധിച്ച ഉദ്യോഗസ്ഥർക്കെതിരെ (സർട്ടിഫിക്കറ്റ് നിന്ന് വിരമിച്ചവർ ഉൾപ്പെടെ) അടിയന്തരമായി കർശന നടപടി സ്വീകരിക്കണമെന്ന് സമിതി ശുപാർശ ചെയ്യുന്നു.

20. 2011 ഡിസംബർ മാസം ഇന്ത്യൻ ഓവർസീസ് ബാങ്കിൽ ക്ലാർക്കായി നിയമന ഉത്തരവ് ലഭിച്ച ഹർജിക്കാരിക്ക് ഉദ്യോഗസ്ഥരുടെ അനാസ്ഥമൂലം യഥാസമയം നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് ഹാജരാക്കാൻ സാധിക്കാത്തതിനാൽ പ്രസ്തുത ജോലി നഷ്ടപ്പെടുകയുണ്ടായി എന്ന് സമിതിക്ക് വ്യക്തമായി ബോധ്യപ്പെട്ടിരിക്കുന്നു. ഹർജിക്കാരിക്ക് അർഹതപ്പെട്ട നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് യഥാസമയം ലഭിച്ചിരുന്നെങ്കിൽ 'ടിയാൾക്ക്' നിയമനം ലഭിച്ച് ഏകദേശം ആറുവർഷക്കാലയളവ് ആകുമായിരുന്നുവെന്നും ടി ജോലി നഷ്ടപ്പെടുക വഴി ഹർജിക്കാരിക്ക് കടുത്ത മാനസിക വിഷമവും ഭീമമായ സാമ്പത്തികനഷ്ടമാണുണ്ടായതെന്നും സമിതി വിലയിരുത്തുന്നു. അർഹതപ്പെട്ട ജോലി നഷ്ടപ്പെടുകവഴി ശ്രീമതി നവ്യ അനുഭവിച്ച മാനസിക വിഷമങ്ങളും സാമ്പത്തികനഷ്ടവും ഓവീജീവിതത്തിൽ ഉണ്ടാകുന്ന നഷ്ടവും പരിഹരിക്കാവുന്നതല്ല എന്നിരുന്നാലും ടിയാൾ അനുഭവിച്ച വിഷമതകളും കഷ്ടനഷ്ടങ്ങളും കണക്കിലെടുത്ത് ഉചിതമായ ഇക നഷ്ടപരിഹാരമായി ഹർജിക്കാരിക്ക് സർക്കാർ ലഭ്യമാക്കണമെന്ന് സമിതി ശുപാർശ ചെയ്യുന്നു. ടി ഇക, ഈ വിഷയത്തിൽ കുറക്കാരായ ഉദ്യോഗസ്ഥരുടെ ബാധ്യതയായി നിശ്ചയിച്ച് അവരിൽനിന്നും സർക്കാർ ഈടാക്കണമെന്നും സമിതി ശുപാർശ ചെയ്യുന്നു.

തിരുവനന്തപുരം,
2018 മാർച്ച് 21.

ചിറ്റയം ഗോപകുമാർ,
അദ്ധ്യക്ഷൻ,
പിന്നോക്കസമുദായ ക്ഷേമം
സംബന്ധിച്ച സമിതി.

അനുബന്ധം I

**നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിനുള്ള
മാനദണ്ഡങ്ങളും നിർദ്ദേശങ്ങളും**

(റവന്യൂ ഡെപ്യൂട്ടി 2017 അടിസ്ഥാനമാക്കിയത്)

പൊതുതീർദ്ദേശങ്ങൾ

1. ഉദ്യോഗാർത്ഥിയുടെ മാതാപിതാക്കളെ സംബന്ധിച്ച മാനദണ്ഡങ്ങൾ മാത്രമേ സർട്ടിഫിക്കറ്റ് നൽകാൻ വിലയിരുത്താൻ പാടുള്ളൂ.

2. ഉദ്യോഗാർത്ഥിയുടെ വരുമാനം, പദവി, ഭാര്യ/ഭർത്താവിന്റെ വരുമാനം, കുടുംബ വരുമാനം, സഹോദരങ്ങളുടെ വരുമാനം തുടങ്ങിയവയൊന്നും യാതൊരു കാരണവശാലും പരിഗണിക്കാൻ പാടില്ല.

3. സംവരണാർത്ഥിയുടെ മാതാപിതാക്കൾ സർക്കാർ ഉദ്യോഗസ്ഥരാണെങ്കിൽ അവർ സർട്ടിഫിക്കറ്റിൽ നേരിട്ട് പ്രവേശിച്ച പദവിയെയാണ് (റിട്ടയർ ആയാലും) പരിഗണിക്കേണ്ടത്. അവരുടെ സർട്ടിഫിക്കറ്റിൽ പ്രവേശിച്ച കാലത്തെ വരുമാനമോ, നിലവിലെ വരുമാനമോ, നിലവിലെ പദവിയോ പരിഗണിക്കാൻ പാടില്ല. ആയതു കണ്ടുതന്നെ അവരുടെ നിലവിലെ ശമ്പള സർട്ടിഫിക്കറ്റ് ആവശ്യപ്പെടുന്ന രീതി ശരിയല്ല മറിച്ച് സർട്ടിഫിക്കറ്റ് സർട്ടിഫിക്കറ്റാണ് പരിഗണിക്കേണ്ടത്.

4. മാതാപിതാക്കൾ സർക്കാർ സർട്ടിഫിക്കറ്റിൽ പ്രവേശിച്ചത് ക്ലാസ് 1/ക്ലാസ് 2 ഓഫീസറായി നേരിട്ട് അല്ലെങ്കിൽ അവരുടെ മക്കൾ സംവരണത്തിന് അർഹരാണ്. (Classification of state Government Employees G.O. (Ms.) 95/09/SCSTDD dated 10-11-2009).

5. ക്ലാസ് 3 ആയി പ്രവേശിച്ചവർ പ്രൊഫഷൻ വഴി ക്ലാസ് 1/ക്ലാസ് 2 ആയാലും അവരുടെ മക്കൾ സംവരണത്തിന് അർഹരാണ്.

6. സംവരണാർത്ഥിയുടെ മാതാപിതാക്കൾ കൃഷിക്കാർ ആണെങ്കിൽ ക്രമിയിൽ നിന്നുള്ള വരുമാനമല്ല, ഭൂപരിധി നിയമപ്രകാരമുള്ള വിസ്തൃതിയെയാണ് മാനദണ്ഡമായി സ്വീകരിക്കേണ്ടത്. അവർക്ക് സ്വന്തമായി 5 ഹെക്ടറോ അതിൽ കൂടുതലോ ക്രമിയുണ്ടെങ്കിൽ സംവരണാർത്ഥിക്ക് നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് ലഭിക്കുകയില്ല.

7. സർക്കാർ ഉദ്യോഗസ്ഥർ, കൃഷിക്കാർ, ഭൂവുടമകൾ, സ്വകാര്യ-പൊതുമേഖല സ്ഥാപനങ്ങളിലെ തത്തുല്യ ഉദ്യോഗസ്ഥർ, പ്രതിരോധമേഖലയിലെ ഉദ്യോഗസ്ഥർ എന്നിവരൊഴിച്ചുള്ള ആളുകളുടെ കാര്യത്തിലാണ് വരുമാനം മാനദണ്ഡമാക്കേണ്ടത്.

ബിസിനസ്, വ്യവസായം, പ്രൊഫഷണലുകൾ, നഗരപ്രദേശങ്ങളിലെ വസ്തുവും കെട്ടിടവും വഴി വരുമാനമുള്ളവർ തുടങ്ങിയവരുടെ കാര്യത്തിലാണ് വാർഷികവരുമാനം കണക്കിലെടുക്കേണ്ടത്. അങ്ങനെയുള്ള വരുമാനം തുടർച്ചയായി 3 വർഷം ഉണ്ടായിരിക്കണമെന്നും വ്യവസ്ഥയുണ്ട്. ഉദാ: മാതാപിതാക്കളുടെ ശമ്പളവരുമാനം 6 ലക്ഷത്തിൽ കൂടുതൽ, അവരുടെ കാർഷിക വരുമാനം 6 ലക്ഷത്തിൽ കൂടുതൽ, മറ്റ് രീതിയിലുള്ള വരുമാനം 6 ലക്ഷത്തിൽ കുറവ്. ഇത്തരത്തിലുള്ളവരുടെ മക്കൾക്ക് നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് ലഭിക്കും.

8. പൊതുമേഖലാ സ്ഥാപനങ്ങളിലും ബാങ്കുകളിലും ഇൻഷുറൻസ് കമ്പനികളിലും യൂണിവേഴ്സിറ്റികളിലും കൂടാതെ സ്വകാര്യമേഖലയിലെ സ്ഥാപനങ്ങളിലെ ജോലിക്കാരുടെ കാര്യത്തിലും തത്തുല്യമായ സർക്കാർ ജീവനക്കാർക്കുള്ള മാനദണ്ഡങ്ങൾ ബാധകമായിരിക്കും.

9. ജസ്റ്റിസ് രാജേന്ദ്രബാബു കമ്മീഷൻ റിപ്പോർട്ട് പ്രകാരം തയ്യാറാക്കിയ മറ്റ് പിന്നാക്ക വിഭാഗങ്ങളുടെ ലിസ്റ്റാണ് കേരളത്തിൽ നോൺ ക്രിമിലെയറിന് മാനദണ്ഡമാക്കേണ്ടത്. പ്രസ്തുത ലിസ്റ്റിൽ അനുബന്ധം 'ബി'-ൽ ഉൾപ്പെടുത്തിയിരിക്കുന്ന (പരമ്പരാഗത തൊഴിൽ ചെയ്യുന്ന) സമുദായങ്ങളെയും അനുബന്ധം 'സി'-ൽ ഉൾപ്പെടുത്തിയിരുന്ന (മത്സ്യത്തൊഴിലാളി) സമുദായങ്ങളെയും ക്രിമിലെയറിൽ നിന്നും പൂർണ്ണമായും ഒഴിവാക്കിയിരിക്കുന്നു. [(ജി. ഒ. (പി) നമ്പർ 81/09/എസ്.സി.എസ്.റ്റി.ഡി.ഡി. തീയതി 26-10-2009] കേരള സ്റ്റേറ്റ് സബോർഡിനേറ്റ് സർവ്വീസ് റൂളിൽ (KS & SSR) ഉൾപ്പെട്ടിട്ടുള്ള ഒ.ബി.സി. വിഭാഗങ്ങളെയും നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നൽകുന്നതിലേയ്ക്കായി പരിഗണിക്കേണ്ടതാണെന്ന് സർക്കുലർ നമ്പർ 27396/എഫ്3/07/ എസ്.സി.എസ്.റ്റി.ഡി.ഡി. തീയതി 14-6-2010-ൽ പ്രതിപാദിച്ചിട്ടുണ്ട്.

10. പിന്നാക്ക വിഭാഗത്തിൽപ്പെടുന്ന പ്രാഥമിക വിദ്യാഭ്യാസം പൂർത്തിയാക്കിയിട്ടില്ലാത്ത (നാലാം ക്ലാസ് പാസ്സാക്കാത്ത) മാതാപിതാക്കളുടെ മക്കളെയെല്ലാം നോൺ ക്രിമിലെയർ ആയിട്ടാണ് പരിഗണിക്കേണ്ടത്.

11. നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റിനുള്ള അപേക്ഷയിൽ സർട്ടിഫിക്കറ്റ് നൽകാവുന്നതാണെങ്കിലും അല്ലെങ്കിലും 7 ദിവസത്തിനുള്ളിൽ തീരുമാനമെടുത്തിരിക്കണം.

12. കേന്ദ്ര സർക്കാർ സ്ഥാപനങ്ങളിലെ ഉദ്യോഗാർത്ഥികൾക്ക് തഹസിൽദാർ നൽകുന്ന നോൺക്രിമിലെയർ സർട്ടിഫിക്കറ്റുകൾക്ക് കേന്ദ്ര ഗവൺമെന്റ് പുറപ്പെടുവിച്ചിട്ടുള്ള പിന്നാക്ക ലിസ്റ്റാണ് മാനദണ്ഡമാക്കേണ്ടത്(9784/F3/2010/SCSTDD dated 18-5-2010).

13. കേന്ദ്ര ഉദ്യോഗത്തിനും വിദ്യാഭ്യാസ സ്ഥാപനങ്ങളിലെ സംവരണത്തിനും ക്രിമിലെയർ വ്യവസ്ഥയാണ് മാനദണ്ഡം.

14. ജി. ഒ. (പി) നമ്പർ 81/09/ SCSTDD തീയതി 26-9-2009 എന്ന ഉത്തരവാണ് കേരളത്തിൽ ക്രിമിലെയർ വിഭാഗങ്ങളെ തരംതിരിക്കുന്നത് സംബന്ധിച്ച് നിലവിലുള്ളത്.

15. പ്രൊഫഷണൽ കോഴ്സുകളിലേയ്ക്കുള്ള അഡ്മിഷൻ എസ്.സി.ബി.സി. വിഭാഗങ്ങൾക്കും ഒ.ഇ.സി. വിഭാഗങ്ങൾക്കും, മിത്ര വിവാഹിതരുടെ മക്കൾക്കും നോൺക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നൽകേണ്ടതാണ്. [ജി. ഒ. (പി) നമ്പർ 1/15/ബി.സി.ഡി.ഡി. തീയതി 1-1-2015]. ഈ ആവശ്യത്തിന് സർട്ടിഫിക്കറ്റ് നൽകാൻ വില്ലേജ് ഓഫീസർ മുതൽ മുക്തിലോട്ടുള്ള റവന്യൂ ഉദ്യോഗസ്ഥർക്ക് അധികാരമുണ്ടായിരിക്കും. [സ. ഉ. (പി) നമ്പർ 3/2015/പി.സ.വി.വ. തീയതി 23-1-2015].

16. നോൺ ക്രിമിലെയർ സർട്ടിഫിക്കറ്റ് നൽകുന്ന തീയതി മുതൽ ഒരു വർഷത്തേയ്ക്കാണ് സർട്ടിഫിക്കറ്റിന് പ്രാബല്യമുണ്ടാവുക. ഏതെങ്കിലും കോഴ്സുകൾക്ക് ചേരുന്നവർക്ക് പ്രസ്തുത കോഴ്സ് കഴിയുന്നതുവരെ സർട്ടിഫിക്കറ്റിന് പ്രാബല്യമുണ്ടായിരിക്കും. [സ. ഉ. (കൈ) നമ്പർ 81/2008/പ.ജ.പ.വ.വി.വ. തീയതി 25-7-2008].

ഒ.ബി.സി. പദവി സംബന്ധിച്ചും, ക്രിമിലെയർ വിഭാഗത്തിൽപ്പെടാത്തവരുമായ ഉദ്യോഗാർത്ഥികൾക്ക് ആവശ്യമുള്ള സർട്ടിഫിക്കറ്റ് നൽകുന്നതിന് ചുമതലപ്പെടുത്തിയിരിക്കുന്നവർ [ജി. ഒ. (പി) നമ്പർ 81/09/SCSTDD തീയതി 26-9-2009].

(a) ഡിസ്ട്രിക്ട് മജിസ്ട്രേറ്റ്/അഡീഷണൽ ഡിസ്ട്രിക്ട് മജിസ്ട്രേറ്റ്/ഡെപ്യൂട്ടി കമ്മീഷണർ/കളക്ടർ/ഡെപ്യൂട്ടി കളക്ടർ/ഫസ്റ്റ് ക്ലാസ് റെസ്റ്റോറന്ററി മജിസ്ട്രേറ്റ്/സബ് ഡിവിഷണൽ മജിസ്ട്രേറ്റ്/താലൂക്ക് മജിസ്ട്രേറ്റ്/എക്സിക്യൂട്ടീവ് മജിസ്ട്രേറ്റ്/എക്സ്ട്രാ അസിസ്റ്റന്റ് മജിസ്ട്രേറ്റ്.

(b) ചീഫ് പ്രസിഡൻസി മജിസ്ട്രേറ്റ്/അഡീഷണൽ ചീഫ് മജിസ്ട്രേറ്റ്/പ്രസിഡൻസി മജിസ്ട്രേറ്റ്.

(c) തഹസീൽദാരിൽ കുറയാത്ത പദവിയുള്ള റവന്യൂ ഉദ്യോഗസ്ഥർ.

(d) സാധാരണയായി ഉദ്യോഗാർത്ഥിയും കുടുംബവും താമസിക്കുന്ന സ്ഥലത്തെ സബ് ഡിവിഷണൽ ഓഫീസർ.

ക്രിമിലെയർ വിഭാഗങ്ങളെ കണ്ടെത്തുന്നതിനുള്ള മാതൃകാപത്രങ്ങൾ

ചുവടെ ചേർത്തിരിക്കുന്ന വിഭാഗങ്ങളിൽ ഉൾപ്പെടുന്നവരെല്ലാം നോൺ ക്രിമിലെയർ വിഭാഗങ്ങളായിട്ടാണ് പരിഗണിക്കേണ്ടത്. [ജി. ഒ. (പി) നമ്പർ 81/09/SCSTDD തീയതി 26-9-2009, Annexure B, Annexure C]:

- Annexure B: 1. Blacksmith, 2. Mason, 3. Carpenter, 4. Goldsmith, 5. Pottery Maker, 6. Cobbler, 7. Copper & Bronzesmith, 8. Kudumbi.

Annexure C: 1. Araya, 2. Arayavathi, 3. Mukkuvan, 4. Mukaya, 5. Mogaveera, 6. Valan, 7. Bovis, 8. Valinjar, 9. Paniakel, 10. Nulayan, 11. Latin Catholic Mukkuva, 12. Latin Catholic Anjutikar, 13. Distinct sections of Muslim community who are traditionally engaged in fishing operations, as certified by the competent authority.

മറ്റുള്ളവർ

സംവരണാർത്ഥിയുടെ മാതാപിതാക്കളുടെ വിശദാംശങ്ങളാണ് പരിഗണിക്കേണ്ടത്. ആറ് വിഭാഗങ്ങളായിട്ടാണ് മാനദണ്ഡങ്ങൾ രൂപീകരിച്ചിരിക്കുന്നത് [ജി. ഒ. (പി) നമ്പർ 81/09/SCSTDD തീയതി 26-9-2009].

ഒന്നാം വിഭാഗം-ഭരണഘടനാ തസ്തികകൾ

ഇന്ത്യൻ പ്രസിഡന്റ്, വൈസ് പ്രസിഡന്റ്, സുപ്രീം കോടതിയിലേയും ഹൈക്കോടതിയിലേയും ജഡ്ജിമാർ, യൂണിയൻ/സ്റ്റേറ്റ് പബ്ലിക് സർവ്വീസ് കമ്മീഷന്റെയും ചെയർമാൻമാർ/മെമ്പർമാർ/ഇലക്ഷൻ കമ്മീഷണർമാർ/കമ്പ്യൂട്ടറൽ & ഓഡിറ്റർ ജനറൽ ഓഫ് ഇന്ത്യ, ഗവർണ്ണർമാർ (അവരുടെ ഔദ്യോഗിക കാലയളവിൽ), മേൽ സൂചിപ്പിച്ചതും ഉല്പന്നിലയിലുള്ളതുമായ ഭരണഘടനാ പദവികൾ വഹിക്കുന്നതുമായ വ്യക്തികളുടെ മക്കൾ സംവരണത്തിന് അർഹരല്ല.

രണ്ടാം വിഭാഗം-സേവന വിഭാഗം (സർക്കാർ ഉദ്യോഗസ്ഥർ)

ഗ്രൂപ്പ് എ: ഇന്ത്യാ ഗവൺമെന്റ് സർവ്വീസിലെയും സംസ്ഥാന സർവ്വീസിലെയും നേരിട്ട് നിയമനം ലഭിച്ച ക്ലാസ് 1 ഓഫീസർമാർ

1. മാതാപിതാക്കൾ സർവ്വീസിൽ പ്രവേശിച്ചത് നേരിട്ട് ക്ലാസ് 1 ഓഫീസർ ആയിട്ടില്ലെങ്കിൽ മക്കൾ സംവരണത്തിന് അർഹരാണ്.

2. അച്ഛനും അമ്മയും ക്ലാസ് 1 ഓഫീസർമാർ ആണെങ്കിൽ അവരുടെ മക്കൾ സംവരണത്തിന് അർഹരല്ല. എന്നാൽ സർവ്വീസിൽ ഇരിക്കെ അവർ രണ്ടുപേരും മരണപ്പെടുകയോ അംഗവൈകല്യം സംഭവിക്കുകയോ ചെയ്താൽ അവരുടെ മക്കൾക്ക് സംവരണം ലഭിക്കും. അപ്രകാരം സംഭവിക്കുന്നതിന് മുൻപ് അവരിലൊരാൾ

യു.എൻ., ഐ.എം.എഫ്., വേൾഡ് ബാങ്ക് എന്നീ സ്ഥാപനങ്ങളിൽ അഞ്ച് വർഷത്തിൽ കറയാതെ സേവനമനുഷ്ഠിച്ചാൽ അവരുടെ മക്കൾക്ക് സംവരണം ലഭിക്കുകയില്ല. മാതാപിതാക്കളിൽ ഒരാൾമാത്രം മരണപ്പെടുകയോ അംഗവൈകല്യം സംഭവിക്കുകയോ ചെയ്താൽ മക്കൾക്ക് സംവരണം ലഭിക്കുകയില്ല.

3. മാതാപിതാക്കളിൽ ഒരാൾ മാത്രം ക്ലാസ് 1 ഓഫീസർ ആയിരുന്നാലും അവരുടെ മക്കൾ സംവരണത്തിന് അർഹരല്ല. എന്നാൽ സർവ്വീസിൽ ഇരിക്കെ ആ വ്യക്തി മരണപ്പെടുകയോ അംഗവൈകല്യം സംഭവിക്കുകയോ ചെയ്താൽ മക്കൾക്ക് സംവരണം ലഭിക്കും. എന്നാൽ അപ്രകാരം സംഭവിക്കുന്നതിന് മുമ്പ് ആ വ്യക്തി യു.എൻ., ഐ.എം.എഫ്., വേൾഡ് ബാങ്ക് എന്നീ സ്ഥാപനങ്ങളിൽ അഞ്ച് വർഷത്തിൽ കറയാതെ സേവനമനുഷ്ഠിച്ചാൽ അവരുടെ മക്കൾക്ക് സംവരണം ലഭിക്കുകയില്ല.

ഗ്രൂപ്പ് ബി : ഇൻഡ്യാ ഗവൺമെന്റ് സർവ്വീസിലെയും സംസ്ഥാന സർവ്വീസിലെയും നേരിട്ട് നിയമനം ലഭിച്ച ക്ലാസ്സ് 2 ഓഫീസർമാർ

1. മാതാപിതാക്കൾ സർവ്വീസിൽ പ്രവേശിച്ചത് നേരിട്ട് ക്ലാസ്സ് 2 ഓഫീസർ ആയിട്ടില്ലെങ്കിൽ മക്കൾ സംവരണത്തിന് അർഹരാണ്.

2. മാതാപിതാക്കൾ രണ്ടുപേരും ക്ലാസ്സ് 2 ഓഫീസർമാരായിരുന്നാൽ അവരുടെ മക്കൾ സംവരണത്തിന് അർഹരല്ല. എന്നാൽ സർവ്വീസിൽ ഇരിക്കെ അവരിലൊരാൾ മരിക്കുകയോ അല്ലെങ്കിൽ സ്ഥിരമായി അംഗവൈകല്യം സംഭവിക്കുകയോ ചെയ്തിട്ടുണ്ടെങ്കിൽ മക്കൾ സംവരണത്തിന് അർഹരാണ്. അപ്രകാരം സംഭവിക്കുന്നതിന് മുമ്പ് അവരിലൊരാൾ യു.എൻ., ഐ.എം.എഫ്., വേൾഡ് ബാങ്ക് എന്നീ സ്ഥാപനങ്ങളിൽ അഞ്ച് വർഷത്തിൽ കറയാതെ സേവനമനുഷ്ഠിച്ചാൽ അവരുടെ മക്കൾക്ക് സംവരണം ലഭിക്കുകയില്ല.

3. മാതാപിതാക്കൾ രണ്ടുപേരും ക്ലാസ്സ് 2 ഓഫീസർമാരായിരുന്നാൽ അവരുടെ മക്കൾ സംവരണത്തിന് അർഹരല്ല. എന്നാൽ സർവ്വീസിൽ ഇരിക്കെ അവർ രണ്ടുപേരും മരിക്കുകയോ അല്ലെങ്കിൽ സ്ഥിരമായി അംഗവൈകല്യം സംഭവിക്കുകയോ ചെയ്താൽ മക്കൾ സംവരണത്തിന് അർഹരാണ്. അവരിലൊരാൾ യു.എൻ., ഐ.എം.എഫ്., വേൾഡ് ബാങ്ക് എന്നീ സ്ഥാപനങ്ങളിൽ അഞ്ച് വർഷത്തിൽ കറയാതെ സേവനമനുഷ്ഠിച്ചിരുന്നവരായാലും അവരുടെ മക്കൾക്ക് സംവരണം ലഭിക്കും.

4. പിതാവ് മാത്രം ക്ലാസ് 2 ഓഫീസർ ആയിരിക്കുകയും 35 വയസ്സിന് മുമ്പ് ക്ലാസ് 1 ഓഫീസർ ആവുകയും ചെയ്തിട്ടുണ്ടെങ്കിൽ മക്കൾ സംവരണത്തിന് അർഹരല്ല.

5. മാതാപിതാക്കളിൽ ഒരാൾ നേരിട്ട് ക്ലാസ് 1 ഓഫീസറായി നിയമനം ലഭിച്ച ആളോ അല്ലെങ്കിൽ 35 വയസ്സിന് മുമ്പോ ക്ലാസ് 1 ഓഫീസറായി സ്ഥാനക്കയറ്റം ലഭിച്ച ആളോ ആയിരിക്കുകയും മറ്റേയാൾ ക്ലാസ് 2 ഓഫീസർ ആയിരിക്കുമ്പോൾ മരിക്കുകയോ അല്ലെങ്കിൽ സ്ഥിരമായ അംഗവൈകല്യം വന്നയാളോ ആണെങ്കിലും അവരുടെ മക്കൾക്ക് സംവരണം ലഭിക്കുകയില്ല.

കുറിപ്പ്: സ്ഥിരമായ അംഗവൈകല്യം എന്നുള്ളതുകൊണ്ട് ഉദ്ദേശിക്കുന്നത് ഒരു ഉദ്യോഗസ്ഥനെ സർവ്വീസിൽ നിന്നും നീക്കം ചെയ്യേണ്ടതായ ശാരീരിക വൈകല്യം എന്നർത്ഥമാകുന്നു. സർവീസ് പൂർത്തിയാക്കിയതിനുശേഷമാണ് മരണമോ അംഗവൈകല്യമോ ഉണ്ടാകുന്നതെങ്കിൽ ആയതിന്റെ ഇളവ് മക്കൾക്ക് ലഭിക്കുകയില്ല.

ഗ്രൂപ്പ് സി : പൊതുമേഖല സ്ഥാപനങ്ങളിലെ ഉദ്യോഗസ്ഥർ

പൊതുമേഖല സ്ഥാപനങ്ങൾ, ബാങ്കുകൾ, ഇൻഷുറൻസ് കമ്പനികൾ, യൂണിവേഴ്സിറ്റികൾ, സ്വകാര്യ സ്ഥാപനങ്ങൾ എന്നിവിടങ്ങളിൽ ജോലി നോക്കുന്ന ഉദ്യോഗസ്ഥരുടെ കാര്യത്തിൽ രണ്ടാം വിഭാഗത്തിലെ എ, ബി ഉപവിഭാഗങ്ങളുടെ മാനദണ്ഡങ്ങൾ ബാധകമായിരിക്കും.

കുറിപ്പ് : സർക്കാരിതര സ്ഥാപനങ്ങളിൽ ജോലി ചെയ്യുന്ന ആളുകളുടെ കാര്യത്തിൽ തത്തുല്യ സർക്കാർ ഉദ്യോഗസ്ഥരുടെ സ്റ്റാറ്റസ് കണക്കാക്കാൻ കഴിയാതെ വന്നാൽ അവരെ വരുമാനം/ധനസ്ഥിതി കണക്കാക്കുന്ന ആറാം വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി പരിഗണിക്കാവുന്നതാണ്. കാര്യപരിചരണ വരുമാനം പരിഗണിക്കാൻ പാടില്ല. ഈ വിഭാഗത്തിൽപ്പെട്ടവരുടെ ശമ്പള വരുമാനവും, മറ്റ് രീതിയിലുള്ള വരുമാനവും പരസ്പരം കൂട്ടാനും പാടില്ല. ഇവയിൽ ഏതെങ്കിലും ഒന്ന് മാത്രമേ പരിഗണിക്കാൻ പാടുള്ളൂ (27396/F3/07/ SCSTDD തീയതി 14-6-2010).

മൂന്നാം വിഭാഗം-പാരാമിലിട്ടറി ഉൾപ്പെടെയുള്ള സാധ്യസേനാ വിഭാഗം

(ഇവയിലെ സിവിൽ വിഭാഗത്തിൽപ്പെടുന്നവർ ഒഴിച്ച്)

മാതാപിതാക്കൾ രണ്ടുപേരുമോ ഒരാളോ ആർമിയിൽ കേണലോ, നേവി, എയർഫോഴ്സ്, പാരാമിലിട്ടറി വിഭാഗങ്ങളിൽ തത്തുല്യ റാങ്കോ അതിന് മുകളിലോ ഉള്ള ഉദ്യോഗസ്ഥരാണെങ്കിൽ അവരുടെ മക്കൾ സംവരണത്തിന് അർഹരല്ല.

പിതാവ് കേണലോ അതിനു മുകളിൽ റാങ്കുള്ള ആളോ മാതാവ് അതിന് താഴെ റാങ്കുള്ള മിലിട്ടറി ഉദ്യോഗസ്ഥയുമായിരുന്നാൽ ഭാര്യ കേണലിന്റെ റാങ്കിൽ എത്തുന്നതുവരെ മക്കൾക്ക് സംവരണത്തിന് അർഹതയുണ്ടായിരിക്കും.

പ്രതിരോധ സേനയിൽപ്പെട്ട ഓഫീസറുടെ ഭാര്യ സർവ്വീസ് ക്ലാസ് രണ്ടാം വിഭാഗത്തിൽ ഉൾപ്പെടുകയാണെങ്കിൽ അവരുടെ മക്കൾക്ക് സംവരണം ലഭിക്കുകയില്ല.
നാലാം വിഭാഗം-പ്രൊഫഷണൽ വിഭാഗത്തിലും (തൊഴിൽ മേഖലയിലും) വാണിജ്യത്തിലും വ്യവസായത്തിലും ഉൾപ്പെടുന്നവരുമായവരുടെ വിഭാഗം

(എ) പ്രൊഫഷണൽ വിഭാഗം

(സർക്കാർ മേഖലയിലും തത്തുല്യ മേഖലകളിലും ജോലി ചെയ്യുന്ന പ്രൊഫഷണലുകൾ ഒഴികെ. അവരെ രണ്ടാം വിഭാഗത്തിലാണ് ഉൾപ്പെടുത്തേണ്ടത്) (ഡോക്ടർ, വക്കീൽ, ചാർട്ടേഡ് അക്കൗണ്ടന്റ്, ഇൻകം ടാക്സ് കൺസൽട്ടന്റ്, ഫൈനാൻഷ്യൽ അല്ലെങ്കിൽ മാനേജ്മെന്റ് കൺസൽട്ടന്റ്, സിവിൽ സർജൻ, എഞ്ചിനീയർ, അർക്കിടെക്ട്, കമ്പ്യൂട്ടർ സ്പെഷ്യലിസ്റ്റ്, സിനിമ ആർട്ടിസ്റ്റുകൾ, സിനിമ പ്രൊഫഷണലുകൾ, എഴുത്തുകാർ, സ്പോർട്സ് താരങ്ങൾ, വാർത്താവിതരണ രംഗത്തെ പ്രൊഫഷണലുകൾ/ജീവനക്കാർ കൂടാതെ അതുപോലെ തുല്യപദവിയിലുള്ള മറ്റു തൊഴിൽ മേഖലയിൽ പണി എടുക്കുന്നവർ.)
മാനദണ്ഡം : വരുമാനം/ധനസ്ഥിതിയെയാണ് മാനദണ്ഡമാക്കേണ്ടത്. വിശദാംശങ്ങൾ ആറാം വിഭാഗത്തിൽ വിവരിക്കുന്നു.

(ബി) വാണിജ്യത്തിലും, വ്യവസായത്തിലും, കച്ചവടത്തിലും ഏർപ്പെട്ടിരിക്കുന്നവർ

മാനദണ്ഡം: വരുമാനം/ധനസ്ഥിതിയെയാണ് മാനദണ്ഡമാക്കേണ്ടത്. വിശദാംശങ്ങൾ ആറാം വിഭാഗത്തിൽ വിവരിക്കുന്നു.

(ഭാര്യമാർക്കെതിരെ മാത്രം ഒരാൾ തൊഴിൽ ചെയ്യുന്ന ആളും മറ്റൊരാൾ ക്ലാസ്സ് 2 ഓഫീസറോ അതിൽ താഴെ പദവിയിലുള്ള ഉദ്യോഗമോ വഹിക്കുന്ന ആളോ ആയിരുന്നാലും വരുമാനം കണക്കാക്കുമ്പോൾ തൊഴിൽ ചെയ്യുന്ന ആളിന്റെ വരുമാനം മാത്രമേ കണക്കാക്കാൻ പാടുള്ളൂ).

അഞ്ചാം വിഭാഗം- വസ്തു ഉടമകൾ

A. കൃഷി/തോട്ടഭൂമി ഉടമകൾ

ഈ വിഭാഗത്തിൽപ്പെട്ടവരുടെ ഭൂമിയിൽ നിന്നുള്ള വരുമാനം കണക്കാൻ പാടില്ല. ഭൂപരിധിയാണ് മാനദണ്ഡമാക്കേണ്ടത്. 5 ഹെക്ടറോ അതിൽ കൂടുതലോ കൃഷി / തോട്ട ഭൂമി കൈവശമുള്ള വ്യക്തി / വ്യക്തികൾ / കുടുംബം ഇവരുടെ മകനും മകൾക്കും സംവരണത്തിന് അർഹതയില്ല. (കുടുംബം എന്നാൽ പിതാവ്, മാതാവ്, പ്രായപൂർത്തിയാകാത്ത കുട്ടികൾ എന്നിവർ ഉൾപ്പെടും).

B. ഒഴിഞ്ഞു കിടക്കുന്ന ഭൂമി/നഗരപ്രദേശത്തെ കെട്ടിട ഉടമകൾ

മാനദണ്ഡം-ആറാം വിഭാഗത്തിൽ വിവരിക്കുന്ന മാനദണ്ഡങ്ങൾ എല്ലാം ഈ വിഭാഗത്തിൽപ്പെട്ടവരുടെ മക്കൾക്ക് ബാധകമായിരിക്കും. (കെട്ടിടം താമസ ആവശ്യത്തിനോ, വാണിജ്യ-വ്യവസായ ആവശ്യത്തിനോ അല്ലെങ്കിൽ എല്ലാം ചേർന്നതോ ആകാം).

ആറാം വിഭാഗം-വരുമാനം/ധനസ്ഥിതി

(1) നാലാം വിഭാഗം, അഞ്ചാം വിഭാഗത്തിലെ ബി ഉപവിഭാഗം, ആറാം വിഭാഗം എന്നിവരെ സംബന്ധിച്ച് മാത്രമാണ് വരുമാനം/ധനസ്ഥിതി പരിഗണിക്കേണ്ടത്. ഈ വിഭാഗത്തിൽപ്പെട്ടവരിൽ വാർഷിക വരുമാനം തുടർച്ചയായി 3 വർഷം 6 ലക്ഷം രൂപയിൽ [സ.ഉ. (കൈ) നമ്പർ 05/2014/പി.സ.വി.വ. തീയതി 31-1-2014] കൂടുതൽ ഉള്ളവരുടെ മക്കൾ സംവരണത്തിന് അർഹരല്ല. വരുമാനം കണക്കാക്കുമ്പോൾ കാർഷിക വരുമാനം പരിഗണിക്കാൻ പാടില്ല. ഈ വിഭാഗത്തിൽപ്പെട്ടവരുടെ ശമ്പള വരുമാനവും, മറ്റ് രീതിയിലുള്ള വരുമാനവും പരസ്പരം കൂട്ടാനും പാടില്ല. ഇവയിൽ ഏതെങ്കിലും ഒന്നു മാത്രമേ പരിഗണിക്കാൻ പാടുള്ളൂ. വെൽത്ത് ടാക്സ് ആക്ട് പ്രകാരമുള്ള പരിധിയിൽ കവിഞ്ഞ സ്വത്ത് തുടർച്ചയായി 3 വർഷം കൈവശം വയ്ക്കുന്നവരുടെ മക്കളും സംവരണത്തിന് അർഹരല്ല.

(2) 1, 2, 3, 5 (എ) എന്നീ വിഭാഗങ്ങളിൽ ഉൾപ്പെട്ട സംവരണാനുകൂല്യം ലഭിക്കാൻ അർഹതയുണ്ടെങ്കിലും മുകളിൽ പറഞ്ഞിരിക്കുന്ന മാനദണ്ഡങ്ങൾക്ക് വിധേയമായി മറ്റ് വഴികളിലൂടെ പരിധിയിൽ കവിഞ്ഞ വരുമാനം ഉള്ളവരുടെ മക്കൾ സംവരണത്തിന് അർഹരല്ല. എന്നാൽ ഇവരുടെ ശമ്പള വരുമാനവും, കാർഷിക വരുമാനവും മറ്റ് വഴികളിലൂടെയുള്ള വരുമാനത്തോടൊപ്പം കൂട്ടിച്ചേർക്കാൻ പാടില്ല.

പത്താം ശമ്പള പരിഷ്കരണ ഉത്തരവ് പ്രകാരം ജീവനക്കാരുടെ ശമ്പളസ്കെയിൽ അടിസ്ഥാനത്തിൽ ചുവടെ ചേർക്കും പ്രകാരം ഗ്രൂപ്പുകളായി (ക്ലാസ്) തിരിച്ചിരിക്കുന്നു:

ഗ്രൂപ്പ് എ/ക്ലാസ് I	ഗ്രൂപ്പ് ബി/ക്ലാസ് II	ഗ്രൂപ്പ് സി/ക്ലാസ് III	ഗ്രൂപ്പ് ഡി/ക്ലാസ് IV
55350-101400	35700-75600	17000-37500	16500-35700
60900-103600	36600-79200	17500-39500	
68700-110400	39500-83000	18000-41500	
77400-115200	40500-85000	19000-43600	
81000-117600	42500-87000	20000-45800	
85000-117600	45800-89000	22200-48000	
89000-120000		25200-54000	
93000-120000		26500-56700	
		27800-59400	
		29200-62400	
		30700-65400	
		32300-68700	

അനുബന്ധം II

ക്രിമിലെയർ മാനദണ്ഡം സംബന്ധിച്ച് കേന്ദ്ര സംസ്ഥാന സർക്കാരുകൾ
പുറപ്പെടുവിച്ച പ്രധാനപ്പെട്ട സർക്കുലറുകളും ഉത്തരവുകളും

GOVERNMENT OF INDIA

Ministry of Personnel, Public Grievances and Pensions
(Department of Personnel and Training)

OFFICE MEMORANDUM

No. 36012/22/93-Estt. (SCT).

New Delhi, the 8th September, 1993.

Subject:—Reservation for other Backward Classes in Civil Posts and Services under the Government of India—Regarding.

The undersigned is directed to refer to this Department's O.M.No. 36012/81/90-Estt. (S.C.T.) dated the 18th August, 1990 and 25th September 1991 regarding reservation for Socially and Educationally Backward Classes in Civil Posts and Services under the Govt. of India and to say that the following the Supreme Court judgement in the Indira Sawhney and others Vs. Union of India and others case [Writ petition (Civil) No. 930 of 1990] the Govt. of India appointed an Expert Committee to recommend the criteria for exclusion of the socially advanced persons/sections from the benefits of reservations for Other Backward Classes in civil posts and services under the Govt. of India.

2. Consequent to the consideration of the Expert Committee's recommendations this Department's Office Memorandum No. 36012/81/90-Estt. (SCT), dated 18-8-1990 referred to in para (1) above is hereby modified to provide as follows:—

- (a) 27% (twenty-seven per cent) of the vacancies in civil posts and services under the Government of India, to be filled through direct recruitment, shall be reserved for the Other Backward Classes, detailed instructions relating to the procedure to be followed for enforcing reservation will be issued separately.
- (b) Candidates belonging to OBCs recruited on the basis of merit in an open competition on the same standards prescribed for the general candidates shall not be adjusted against the reservation quota of 27%.
- (c) (i) The aforesaid reservation shall not apply to persons/sections mentioned in column 3 of the scheduled to this office memorandum.
- (ii) The mode of exclusion will not apply to persons working as artisan or engaged in hereditary occupations, callings. A list of such occupations callings will be issued separately by the Ministry of Welfare.

- (d) The OBCs for the purpose of the aforesaid reservation would comprise, in the first phase, the castes and communities which are common to both the lists in the report of the Mandal Commission and the State Governments Lists. A list of such castes and communities is being issued separately by the Ministry of Welfare.
- (e) The aforesaid reservation shall take immediate effect. However, this will not apply to vacancies where the recruitment process has already been initiated prior to the issue of this order.

3. Similar instructions in respect of public sector undertakings and financial institutions including public sector banks will be issued by the Department of Public Enterprises and by the Ministry of Finance respectively effective from the date of this Office Memorandum.

(Sd.)

(SMT. SARITA PRASAD),

Joint Secretary to the Government of India.

To

All Ministries/Departments of Government of India.

Copy:

- | | | |
|---|---|---|
| <ol style="list-style-type: none"> 1. Department of Public Enterprises, New Delhi. 2. Ministry of Finance (Banking & Insurance Divisions), New Delhi. | } | <p>It is requested that the said instructions may be issued in respect of PSUs, Public Sector Banks & Insurance Corporations.</p> |
|---|---|---|

SCHEDULE

<i>Description of Category</i>	<i>To whom rule of exclusion will apply</i>
(1)	(3)
<p>I. CONSTITUTIONAL POSTS</p>	<p>Son(s) and daughter(s) of</p> <ul style="list-style-type: none"> (a) President of India; (b) Vice President of India; (c) Judges of the Supreme Court and of the High Courts; (d) Chairman & Members of UPSC and of the State Public Service Commission; Chief Election Commissioner; Comptroller & Auditor General of India; (e) Persons holding Constitutional positions of like nature.
<p>II. SERVICE CATEGORY</p> <p>A. Group A/Class I Officers of the All India Central and State Services (Direct Recruits)</p>	<p>Son(s) and daughter(s) of</p> <ul style="list-style-type: none"> (a) Parents, both of whom are Class I Officers; (b) Parents, either of whom is a Class I Officer; (c) Parents, both of whom are Class I officers, but one of them dies or suffers permanent incapacitation. (d) Parents, either of whom is a Class I Officer and such parent dies or suffers permanent incapacitation and before such death or suffers permanent incapacitation and before such death or such incapacitation has had the benefit of employment in any International organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years.

(1)

(2)

(3)

- (e) Parents, both of whom are Class I Officers die or suffer permanent incapacitation and before such death or such incapacitation of the both, either of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc., for a period of not less than 5 years:

Provided that the rule of exclusion shall not apply in the following cases:

- (a) Sons and daughters of parents either of whom of both of whom are Class-I Officers and such parent(s) dies/ die or suffer permanent incapacitation.
- (b) A lady belonging to OBC category has got married to a Class-I Officer, and may herself like to apply for a job.

**B. Group B/Class II Officers of the
Central & State Services
(Direct Recruitment).**

Son(s) and daughter(s) of

- (a) Parents both of whom are Class II Officers;
- (b) Parents of whom only the husband is a Class II Officer and he gets into Class I at the age of 40 or earlier;
- (c) Parents, both of whom are Class II officers and one of them dies or suffers permanent incapacitation and either one of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years before such death or permanent incapacitation;

- (d) Parents of whom the husband is a Class I Officer (direct recruit or pre-forty promoted) and the wife is a Class II Officer and the wife dies; or suffers permanent incapacitation and
- (e) Parents, of whom the wife is a Class I officer (Direct Recruit or pre-forty promoted) and the husband is a Class II officer and the husband dies or suffers permanent incapacitation:

Provided that the rule of exclusion shall not apply in the following cases:

Sons and daughters of

- (a) Parents both of whom are Class II Officers and one of them dies or suffers permanent incapacitation.

Sons and daughters of

- (a) Parents both of whom are Class II officers and both of them die or suffer permanent incapacitation, even though either of them has had the benefit of employment in any international Organisation like UN, IMF, World Bank, etc., for a period of not less than 5 years before their death or permanent incapacitation.

C. *Employees, in Public Sector Undertakings etc.*

The criteria enumerated in A & B above in this Category will apply mutatis mutandis to officers holding equivalent or comparable posts in PSUs, banks Insurance Organisations, Universities, etc. and also to equivalent or COMPARABLE POSTS AND positions under private employment, pending the evaluation of the posts on equivalent or comparable basis in these institutions, the criteria specified in category VI below will apply to the officers in these Institutions.

(1)

(2)

(3)

**III ARMED FORCES INCLUDING
PARA MILITARY FORCES**

(Persons holding civil posts are not included)

Son(s) and daughter(s) of parents either or both of whom is or are in the rank of Colonel and above in the army, and to equivalent posts in Navy and the Air Force and the Para Military Forces:

Provided that:—

- (i) if the wife of an Armed Forces Official is herself in the Armed Forces (i.e. the category under consideration, the rule of exclusion will apply only when she herself has reached the rank of Colonel:
- (ii) the service ranks below Colonel of husband and wife shall not be clubbed together:
- (iii) If the wife of an officer in the armed forces is in civil employment, this will not be taken into account for applying the rule of exclusion unless she falls in the service category under item No. II in which case the criteria and conditions enumerated therein will apply to her independently.

**IV. PROFESSIONAL CLASS AND THOSE ENGAGED
IN TRADE AND INDUSTRY**

- (i) *Persons engaged in profession as a doctor, lawyer, Chartered Accountant, Income-Tax Consultant, Financial or Management Consultant, Civil surgeon, Engineer, Architect, Computer Specialist, Film Artists and other film professional author, playwright, sports persons, sports professional, media Professional or any other vocations of like status.*
- (ii) *Persons engaged in trade, business and industry*

Criteria specified against Category VI will apply:—

Criteria specified against category VI will Apply:

V. PROPERTY OWNERS
A. Agricultural holdings

Explanation:

- (i) Where the husband is in some profession and the wife is in a Class II or lower grade employment the income/wealth test will apply only on the basis of the husband's income.
- (ii) If the wife is in any profession and the husband is in employment in a Class II or lower grade post, then the income/wealth criterion will apply only on the basis of the wife's income and the husband's income will not be clubbed with it.

Son(s) and daughter(s) of persons belonging to a family (father, mother and minor children) which owns:

- (a) only irrigated land which is equal to or more than 85% of the statutory ceiling area, or
 - (b) both irrigated and unirrigated land, as follows:--
The rule of exclusion will apply where the pre-condition exists that the irrigated area (having been brought to a single type under a common denominator) 40% or more of the statutory ceiling limit for irrigated land (this being calculated by excluding the unirrigated portion). If this pre-condition or not less than 40% exists, then only the area of unirrigated land will be taken into account. This will be done by converting the unirrigated land on the basis of the conversion formula existing, into the irrigated type. The irrigated area so computed from unirrigated land shall be added to the actual area of irrigated land and if after such clubbing together the total area in terms of irrigated land is 85% or more of the statutory ceiling limit for irrigated land, then the rule of exclusion will apply and--disentitlement will occur.)
- (ii) The rule of exclusion will not apply if the land holding of a family...

(1)

(2)

(3)

B. Plantations

- (i) Coffee, Tea, Rubber etc.
- (ii) Mango, Citrus, Apple, Plantations etc.

C. Vacant land and/or buildings in urban AREAS OR URBAN agglomerations

VI. INCOME/WEALTH TEST

Criteria of Income/Wealth specified in Category VI below will apply.

Deemed as agricultural holding and hence criteria at A above under this category will apply.

Criteria specified in Category-VI below will apply.

Explanations: Building may be used for residential, industrial or commercial purposes and the like or two or more such purposes.

Son(s) and Daughter(s)

- (a) Persons having gross annual income of Rs. 1 lakh or above or possessing wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years.
- (b) Persons in Categories I, II, III and VA who are not disentitled to the benefit of reservation but have income from other sources of wealth, which will bring them within the income/wealth criteria mentioned in (a) above.

Explanation:

- (i) Income from salaries or agricultural land shall not be clubbed.
- (ii) The income criteria in terms of rupee will be modified taking into account the change in its value every three years. If the situation, however, so demands, the interregnum be less.

RESOLUTION

New Delhi, the 10th September, 1993.

No. 12011/68/93-BCC (C).—The Government of India have had under consideration the judgement of the Supreme Court dated 16-11-1992 in the case of *Indira Sawhney and Others Vs Union of India and Others* (No. 93C of 1990) relating to reservation of 27% vacancies in civil posts and services under the Government of India in favour of Other Backward Classes OBCs.

2. The OBCs for the purpose of the aforesaid reservation as per orders of the Government of India issued vide O.M. No. 36012/22/93-Estt. (SCT) of the 8th September, 1993 by the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel & Training), would comprise, in the first phase, the castes and communities which are common to both the lists in the report of the Mandal Commission and the State Government's Lists.

3. The Expert Committee on 'Creamy Layer' headed by Justice (Rtd.) R.N. Prasad, was commissioned to prepare the Common Lists in respect of the following States which had notified the list (Appendix Allahabad) of OBCs for the purpose of reservation in State Services as on the date of judgement of the Supreme Court:

1. Andhra Pradesh
2. Assam
3. Bihar
4. Goa
5. Gujarat
6. Haryana
7. Himachal Pradesh
8. Karnataka
9. Kerala
10. Madhya Pradesh
11. Maharashtra
12. Punjab
13. Tamil Nadu
14. Uttar Pradesh

4. The Common Lists prepared by the Committee have been accepted by the Government. The Government has decided to notify the annexed list of the Other Backward Classes in the context of implementation of the aforesaid O.M. The lists shall be deemed to have taken effect from 8th September, 1993.

5. The National Commission for Backward Classes, set up under the provisions of the National Commission for Backward Classes Act, 1993 in pursuance of the direction of the Supreme Court in the aforesaid case, shall entertain, examine and recommend upon requests for inclusion and complaints of over-inclusion and under-inclusion in the lists of Other Backward Classes of citizens.

ORDER

Ordered that a copy of the resolution be communicated to all State Governments, UT Administrations, Ministries/Departments of Government of India.

Ordered also that the resolution be published in the Gazette of India for general information.

M. S. PANDIT,
Joint Secretary.

APPENDIX
LIST OF STATES OF OBCs
STATE: KERALA

Sl. No.	Name of Caste/Communities (including sub-castes/synonyms) in the common list of S.R.B. Gr.	Entry No. in the State List	Entry No. in Manual List	Remarks
(1)	(2)	(3)	(4)	(5)
1.	Agass	1	1	
2.	Ambalakaran	2	3	
3.	Anglo Indian	3	6	
4.	Aremahruti	6	9	
5.	Arya	7	10	
6.	Bandari	8	14	
7.	Bilava	9	18	
8.	Chakkala	10	25	
7.	Chavalakaran	12	31	
10.	Chetties	13	34	
	(Kottar Chettia,	13	34	
	Parakkal Chetties,	13	34	
	Elur Chetties,	13	34	
	Attingal Chetties	13	34	
	Pudukonda Chetties	13	34	
	Israel Chetties,	13	34	
	Sri Pandara Chetties	13	34	
	Telugu Chetties	13	34	
	Udayankulangara Chetties	13	34	
	Wyanadan Chetties and	13	34	
	Kalavara Chetties)	13	34	
11.	Devadigi	14	37	
12.	Devanga	15	38	
13.	Dhevara	15A	39	
	(Araya, Arayavathi	15A	7	
	Mukkuvan or Mukayo-Mogaveera	5A	38, 78, 130, 129	
14.	Eshava and Thiyya	16	44, 185	
15.	Eshavathi	17	45	
16.	Eshuthachan	18	46	
17.	Ganika	19	48	

(1)	(2)	(3)	(4)	(5)
18.	Gatti	20	50	
19.	Gowda	21	58	
20.	Hegde	22	60	
21.	Izhuvan (Ihuvan or Ezhuvan)	24	64	
22.	Jogi	25	69	
23.	Kaduppattan	26	70	
24.	Kalkolan	27	71	
25.	Kelasi (Kalasi Panicker)	28	85	
26.	Kalari Kurup or Kalari Panicker	29	5	
27.	Viswakarma	30	72, 26,	
	including		87, 157	
	Assari, Chaptagna,	30	72	
	Kalassari			
	Kammala	30	72	
	Karuvan	30	72	
	Kitaran	30	87	
	Kollan	30	157	
	Malayala Kammala	30	72	
	Pandi Kammala	30	72	
	Moosari	30	72	
	Perunkollan,	30	157	
	Thattan, Pandithallan	30	72	
	Vilkurup,	30	72	
	Villasan,	30	72	
	Viswabrahmanan or	30	72	
	Viswabrahmanar and Viswakarmala	30	72	
28.	Kannadiya	31	77	
29.	Kanipu or	32	74	
	Kaniyar Panicker,	32	74	
	Kanior	32	74	
	Kaniyan (Ganaka) or	32	74	
	Kanisan or	32	74	
	Kamman	32	74	
30.	Kavuthiyan	33	82	
31.	Kavudiyam	34	81	
32.	Keteyar	36	98	
33.	Krishnarvaka	37	102	
34.	Kerala Mudali	38	84	
35.	Kudumbi	39	103	
36.	Kusavan	40	104	
	(Kulala, Kulala Nair or Andhra			
	Nair or Anthuru Nair)			
37.	Lattin Catholic	42	106	
38.	Madivala	43	110	
39.	Mappila	44	121	

(1)	(2)	(3)	(4)	(5)
40.	Maravan	45	123	
41.	Maruthuvar	46	5	
42.	Nadar	49	134	
	(Hindu Nadar and Nadar included in S.I.U.C.)			
43.	Naikkan	50	136	
44.	Odan	51	139	
45.	Scheduled Caste converts to Christianity	52	177	
46.	Pandithar	53	150	
47.	Panniyar	54	153	
48.	Pattariya	55	155	
49.	Peruvannan (Varanavar)	57	158	
50.	Pulluvan	58	164	
51.	Rajapur		165	
52.	Chakravar, Sakravar (Kavathi)	60	170, 24	
53.	Sourashtra	61	183	
54.	Saliya	62	171	
55.	Senai Thalavar (Elavaniar)	63	178	
56.	S.I.U.C. (excluding Nadar Specified in item No. 42 which is item 49 of State List.)	64	182	
57.	Tholkolan	65	186	
58.	Thottian	66	189	
59.	Vaduvans	67	192	
	Vadugan	67	135	
	Vadukar	67	135	
	Vaduka (Vadukan)	67	135	
60.	Ve'aaan	69	198	
	(Velaar)	69	198	
61.	Vanian	70	195	
	(Vanika,	70	195	
	Vanika Vaisya,	70	195	
	Vanibha Chetty	70	195	
	Vaniya Chetty	70	195	
	Ayiravar,	70	195	
	Nagarathar and Vanthyan)	70	195	
62.	Vaniar	71	196	
63.	Vakkaliga.	72	193	
64.	Veccasiva (Yogi and Yogeeswara)	73	199	
65.	Ve'uthedath Nair (Veluthedan and Vannathan)	74	200	
66.	Vilakkithala Nair (Vilakkithalavan)	75	201	

(1)	(2)	(3)	(4)	(5)
67.	Yadava (Kolaya, Ayar, Mayar, Maniyani and Iruman)	76		207
68.	Ganjam Reddi [in Malabar district referred to in sub-section (2) of Section 5 of the States Reorganisation Act, 1956]	2 (3)		49
69.	Vishavan [in Malabar district as referred to in sub-section (2) of Section 5 of the States Reorganisation Act, 1956]	2 (4)		203
70.	Kammara [excluding Malabar district as referred to in sub-section (2) of section 5 of the States Reorganisation Act, 1956]	3 (1)		71
71.	Malayekandi [excluding Malabar district as referred to in sub-section (2) of section 5 of the States Reorganisation Act, 1956]	3 (3)		116
72.	Reddiar/Reddian [excluding Malabar district as referred to in sub-section (2) of Section 5 of the States Reorganisation Act, 1956]	3 (4)		166
73.	Marati (excluding Kasargod Taluk of Malabar District)	4 (1)		124

ANNEXURE III

FORM OF

**CERTIFICATE TO BE PRODUCED BY OTHER BACKWARD
CLASSES APPLYING FOR APPOINTMENT TO POSTS
UNDER THE GOVERNMENT OF INDIA**

I hereby certify that
 of village
 State
 community
 under the Government of India,
 dated 10th
 India Extraordinary Part I
 District/Division
 This is also to certify that he/she
 mentioned in column
 Department of Personnel &
 Training O.M. No. 30012/22/93-Ext.(SGT), dated 8-9-1993.

Dated

*District Magistrate,
Deputy Commissioner etc.*

Sd/

N.B.

- (a) The term "backward" used here will have the same meaning as in Section 30 of the Reservation of the Places Act, 1950.
- (b) Where the certificates are issued by Gazetted Officers of the Union Government or State Governments, they should be in the same form but where they are issued by District Magistrate or Deputy Commissioner (wherever they are appointed as such Officers and attested by District Magistrate/Deputy Commissioner are not sufficient).

Annexure IV

**APPLICATION FORM FOR A CERTIFICATE FOR ELIGIBILITY
FOR RESERVATION OF JOBS FOR OTHER BACKWARD
CLASSES IN CIVIL POSTS AND SERVICES UNDER
GOVERNMENT OF INDIA**

.....

Sir,

I request that a certificate in respect, of reservation for Other Backward Classes in Civil Posts and Services under Government of India to granted to me.

I give below the necessary particulars-

1. Full name of the applicant :
(in block letters)
2. Date of birth :
3. Complete Residential address :
(a) Present

(b) Permanent :
4. Religion :
5. Caste :
6. Sub-Caste :
7. Occupational Group :
8. Serial Number of the Caste in the
Central List of OBCs :
9. Name of Father :
10. Name of Mother :
11. Name of Husband . :

12. Status of Parent (s)/Husband

	<i>Father</i>	<i>Mother</i>	<i>Husband</i>
--	---------------	---------------	----------------

(A) Constitutional Posts

(I) Designation

(B) Government Services.

	<i>Father</i>	<i>Mother</i>	<i>Husband</i>
--	---------------	---------------	----------------

(i) Service (Central/State).

(ii) Designation

(iii) Scale of pay, including classification, if any.

(iv) Date of appointment to the post.

(v) Age at the time of promotion to Class I Post (if applicable)

II. Employment in International Organisation e.g. UN, UNICEF, WHO.

(i) Name of Organisation

(ii) Designation

(iii) Period of service (indicate date from.....to.....)

III. Death/Permanent Incapacitation (Omit if not applicable).

(i) Date of death/Permanent incapacitation putting an officer out of service.

(ii) Details of Permanent incapacitation

(C). Employment in Public Sector Undertakings etc.

(i) Name of Organisation

(ii) Designation

(iii) Date of appointment to the Post

(D). *Armed Forces including Para-military Forces*
(This will not include persons holding civil posts)

- (i) Designation
- (ii) Scale of pay

(E) *Professional Class (other than those covered in item Nos. B&C) and those engaged in trade, Business and Industry*

- (i) Occupation/Profession

(F) *Property Owners*

(F).I. *Agricultural Land Holding:* owned by mother, father & minor children.

- (i) Location
- (ii) Size of holding
- (iii) (a) Irrigated
(Type of irrigated land)

- (i)
- (ii)
- (iii)

(b) *Unirrigated*

To be certified
by District
Revenue Officer
not lower than
the rank of
Tahsildar.

- (iv) Percentage of irrigated land holding to statutory ceiling limit under State Land Ceiling Laws. If Land holding is
- (v) both irrigated/unirrigated total irrigated land holding on the basis of conversion formula in State Land Ceiling Law.
- (vi) Percentage of total irrigated land holding to statutory ceiling limit as per (iv)

(F) II. *Plantation:*

- (i) Crops/Fruit.
- (ii) Location
- (iii) Area of Plantation

(F) III. *Vacant land and/or buildings in urban areas or urban agglomeration.*

- (i) Location of Property
- (ii) Details of Property
- (iii) Use to which it is put

(G) *Income/Wealth.*

(i) Annual Family Income from all sources (excluding salaries & income from agricultural land).

(ii) Whether Tax Payer (Yes/No).
(If yes, a copy of the last three years return be furnished).

(iii) Whether covered in Wealth Tax Act (Yes/No)
(if so furnish details)

(E). Any other remarks.

(F). I certify that the above said particulars are true to the best of my knowledge and belief and that I do not belong to the Creamy Layer of OBCs and am eligible to be considered for posts reserved for O.B.C.'s. In the event of any information being found false or incorrect, or ineligibility being detected before or after the selection, I understand that my candidature/appointment is liable to be cancelled and I shall be liable to such further action as may be provided under the law and/or Rules.

Yours faithfully,

Place:

Date:

Signature of the candidate:



GOVERNMENT OF KERALA

Abstract

SC/ST DEVELOPMENT DEPARTMENT- IDENTIFICATION OF CREAMY LAYER AMONG
OTHER BACKWARD CLASSES- IMPLEMENTATION OF JUSTICE RAJENDRA BABU
COMMISSION REPORT ORDERS ISSUED

SC/ST DEVELOPMENT (F) DEPARTMENT

G. O. (P) No. 81/09/SCSTDD. Dated, Thiruvananthapuram, 26th September, 2009.

- Read*
1. G. O. (P) No. 36/00/SCSTDD dated 27-5-2000.
 2. Judgment dated 23-2-2007 of Supreme Court in W. P. (C) 598/00 filed by NSS.
 3. G. O. (P) No. 15/07/SCSTDD dated 1-3-2007.
 4. G. O. (P) No. 33/07/SCSTDD dated 7-6-2007.
 5. G. O. (P) No. 46/07/SCSTDD dated 25-8-2007.
 6. G. O. (P) No. 04/08/SCSTDD dated 3-1-2008.
 7. G. O. (P) No. 117/08/SCSTDD dated 19-12-2008.

ORDER

As per the G. O. read as 1st paper above Government had issued orders accepting the recommendations in the report of Justice Narendran Commission by fixing the annual income limit for determining the Creamy Layer among OBCs as Rs. 3.00 lakhs. Nair Service Society filed W. P. (C) No. 598/00 in Supreme Court against this Order and the Hon'ble Court, as per judgment read as 2nd paper above has set aside the report of Justice Narendran Commission on Creamy Layer among OBCs with direction to the State Government to appoint a fresh Commission who should go in to all the aspects of the Creamy Layer and submit their report.

2. In compliance to the aforesaid direction of the Hon'ble Supreme Court, Government as per G. O. read as 3rd paper above had appointed a Three Men Commission with Justice R. Rajendra Babu (Retd.) as Chairman and as per G. O. read as 4th paper above, fixed the terms of reference of the Commission.

3. Justice Rajendra Babu Commission submitted their interim report on 7-8-2007 and on the basis of that report Government fixed the income limit for determining the Creamy Layer among OBCs under Category VI as Rs. 2.5 lakhs per annum vide G. O. read as 5th paper above as modified vide G. O. read as 6th paper above. In the meantime, Government of India increased the income limit for determining Creamy Layer among OBCs to Rs. 4.5 lakhs. The Commission there upon advised the State Government for fixing the income limit for determining the Creamy Layer among OBCs as Rs. 4.5 lakhs per annum until the Commission submits its final report. Government issued orders there on accordingly vide G. O. read as 7th paper above. The Commission have submitted their final report on 30-6-2009.

4. Government have carefully considered the report in all respect and hereby accept the full recommendations made by the Commission to identify the Creamy Layer among Other Backward Classes in Kerala as per the terms of reference and order as follows:

- (i) Rs. 4.5 lakhs is fixed as annual income for determining the Creamy Layer among the OBCs.
- (ii) The guidelines and the criteria to be adopted for identifying the Creamy Layer made by Justice Rajendra Babu Commission are accepted and shall be observed.
- (iii) The existing system of exempting the hereditary occupation/calling and the sub-castes of fishermen community as per Annexure B & C in G. O. (P) No. 36/00/SCSTDD dated 27-5-2000 from the application of Creamy Layer shall be continued.

5. The guidelines to identify the Creamy Layer among the OBCs mentioned in Para 4 (ii) above are given in Annexure I to this Order.

6. The list of Other Backward Classes in Kerala is shown in Annexure A.

7. The groups of persons with hereditary occupations/calling in Kerala is given in Annexure B.

8. The sub castes of fishermen community excluded from the Creamy Layer mentioned Para 4 (ii) of this order is given in Annexure C.

9. The schedule showing the description of categories of people to whom the rule of exclusion will apply is appended as Annexure D.

10. The form of certificate to be issued will be as shown in Annexure II.

11. The form of application for the issue of the certificate will be as shown in Annexure III.

12. The authority to issue the certificate to candidates who do not belong to the Creamy Layer will be any of the following Officers:--

- (a) District Magistrate/Additional District Magistrate/Collector/I Class Stipendiary Magistrate/Sub Divisional Magistrate/Taluk Magistrate/Executive Magistrate/Extra Assistant Commissioner (not below the rank of I Class Stipendiary Magistrate).
- (b) Chief Presidency Magistrate/Additional Chief Presidency Magistrate/ Presidency Magistrate.
- (c) Revenue Officer not below the rank of Tahasildar and
- (d) Sub Divisional Officer of the area where the candidates and or his family normally resides.

13. Creamy Layer Certificate applied for should be issued or refused, as the case may be within ten days of receipt of the application.

14. These orders will apply to all Government Departments/Organizations/Institutions/Public Sector Undertakings/Government owned Companies/Co-operative Societies/Autonomous Bodies, etc. to which the principles of reservations are applicable.

By order of the Governor,

PAUL ANTONY,

Principal Secretary to Government.

To

The Secretary, Kerala Public Service Commission, Pattom,
Thiruvananthapuram.

All Secretaries.

All District Collectors.

All Heads of Department/All Public Sector Undertakings/All Universities
in Kerala.

The Director, Institute of Management in Government, Thiruvananthapuram.

The Registrar, Kerala State Commission for Backward Classes, Pattom,
Thiruvananthapuram.

The Principal Accountant General (Audit), Kerala, Thiruvananthapuram.

The Accountant General (A & E), Kerala, Thiruvananthapuram.

The General Administration (SC) Department.

The Director, Scheduled Castes Development Department,
Thiruvananthapuram.

The Director, Scheduled Tribes Development Department,
Thiruvananthapuram.

The Director of Information and Public Relations, Thiruvananthapuram.

The Finance Department.

Justice Sri R. Rajendra Babu (Retd.), 'Gouri', House No. 34/978 (A),
Anjumana Road, Edappally, Kochi-682 024.

Prof. A. Abdul Vahab, T. C. 9/1962, Kochar Road, Sasthamangalam,
Thiruvananthapuram.

Shri R. Chandrasekharan Nair, Chemmizhikkattu, Kudavechoor P. O.
(via) Vaikkom, Kottayam.

Stock File/Office Copy.

Copy to:

- P. S. to Chief Minister.
- P. S. to Minister (WSC & Ele.)
- J. S. to Chief Secretary.
- C. A. to Principal Secretary, SC/ST Dev. Dept.
- C. A. to Secretary, SC/ST Dev. Dept.
- C. A. to Additional Secretary, SC/ST Dev. Dept.

ANNEXURE I

100 GUIDELINES TO IDENTIFY THE CREAMY LAYER AMONG THE OTHER BACKWARD CLASSES IN THE STATE OF KERALA

1. These guidelines are called the guidelines to identify the Creamy Layer among the Other Backward Classes in the State of Kerala.

2. These guidelines shall come into force from a date to be notified by the State Government in the Kerala Gazette. It will be published in the Kerala Gazette immediately for the information of the public.

3. These guidelines will not apply to vacancies for which selection has already been made by the Kerala Public Service Commission.

4. The list of 78 castes/communities including sub-caste notified by the State Government as Other Backward Classes in the State of Kerala is appended to these guidelines as Annexure A.

5. The 40 per cent of the vacancies of civil posts and services under the Government of Kerala and its Institutions and Organisations is to be filled up by direct recruitment for the Other Backward Classes notified in Annexure A.

6. Candidates from the Other Backward Classes recruited on the basis of merit in open competition shall not be adjusted against the 40 per cent reservation quota. If any of the rules in the Kerala State and Subordinate Service Rules 1958 stand in the way, necessary amendment will be made forthwith. The 40% reservation shall not apply to persons/sections mentioned in the column 3 of the schedule attached to these guidelines.

7. The rule of exclusion made mention in the schedule attached to these guidelines will not apply to persons working as artisans or engaged in hereditary occupations, calling and included in Annexure 'B' appended herewith and person/group of persons coming within the definition of the expression "Fishermen Community" in Annexure C appended to these guidelines.

8. The rule of exclusion contained in the Schedule will not apply:—

(i) To persons in a Backward Class who are traditionally engaged in the hereditary occupations of that Backward Class.

(ii) Persons belonging to all Backward Classes who are illiterate (not passed 4th Standard).

9. A certificate to the effect that the applicant does not belong to the creamy layer in the light of the guidelines and the schedule for identification of creamy layer attached herewith as Annexure II. This certificate need only be produced before the Public Service Commission at the time of preparation of the final list/Rank List as the case may be.

10. Application form for the above certificate is appended as Annexure III.

ANNEXURE A

I. LIST OF OTHER BACKWARD CLASSES IN THE STATE OF KERALA

Sl. No.	Name of Castes/Communities (including sub-castes/synonyms) in the Common list of OBCs	Entry No. in State List	Entry No. Mandal List
(1)	(2)	(3)	(4)
1	Agasa	1	1
2	Ambalakkaran	2	3
3	Anglo Indian	3	6
4	Arcmahrati	6	9
5	Arya	7	10
6	Bandari	8	14
7	Billava	9	10
7(A)	Boyan of Malabar
8	Chakkalan	10	25
9	Chavalakkaran	12	31
10	Chetties include	13	34
	(Kottar Chetty
	Parakka Chetty
	Elur Chetty
	Attingal Chetty
	Pudukkada Chetty
	Iramet Chetty
	Sri Pandara Chetty
	Telugu Chetty
	Udayankulangara Chetty

(1)	(2)	(3)	(4)
	Wyalai Chetty	13	34
	Kalavara Chetty	"	"
	Peroorkuda Chetty	"	"
	Sadhu Chetty	"	"
	24 Manai Chetty	"	"
	24 Mana Telengu Chetty	"	"
	Mountadan Chetty	"	"
	Idanadan Chetty)	"	"
11	Davadiga	14	37
12	Devanga	15	38
13	Dheevara include	15-A	30
	(Arayan	15-A	7
	Arayavathi	"	"
	Mukkuvan or Mukaya-Mogaveera	5-A	38, 7, 8.
	Valan	"	130, 29
	Nulayan	"	"
	Paniakkal	"	"
	Mukaya	"	"
	Bovi Mukayar	"	"
	Mukeveeran	"	"
	Valinjia)	"	"
14	Ezhava and Thiyya	16, 24	44, 64, 185
	(1) Izhavan, Ishavan, Ezhavan		
	(2) Ezhuva, Izhuva, Ishuva		
	(3) Izhuvan, Ishuvan, Ezhuvan		
	(4) Izhava, Izhuvan, Ishavan		
	(5) Illuva		
	(6) Illuvan		
	(7) Irava		
	(8) Iruva		
15	Ezhavathi	17	45
16	Ezhuthachan	18	46

(1)	(2)	(3)	(4)
17	Ianika	19	48
18	Gatti	20	50
19	Gowda	21	50
20	Hegde	22	60
21	Jogi	25	69
22	Kaduppattan	26	70
23	Kaikolan	27	71
24	Kolasi (Kalasi Panicker)	28	83
25	Kalari Kurup or Kalari Panicker	29	5
26	Viswakarma Include	30	72, 87, 137
	(Assari	"	"
	Chapiegra, Kallasari	"	72
	Kammala	"	"
	Kuruva	"	"
	Kitara	"	87
	Kollan	"	157
	Malayala Kammala	"	72
	Pandi Kammala	"	"
	Moosari	"	"
	Perunkollan	"	"
	Thattan	"	157
	Pandithattan	"	"
	Thachan	"	"
	Vilkurup	"	72
	Kalthachan	"	"
	Villassan	"	"
	Kamsala Kannan	"	"
	Viswabrahmanan or Viswabrahmanar	"	"
	Viswakammala	"	"
	Palisa Perumkollan	"	"

(1)	(2)	(3)	(4)
27	Kannadiyans	31	77
28	Kantsu or Kaniyar Panicker or Kani or Kaniyan (Ganaka) or Kanisn or Kamman	" " " "	" " " "
29	Kavuthiyar	33	82
30	Kavudiyaru	34	81
31	Kodiyar	36	98
32	Krishnanvaka	37	102
33	Kerala Mudali	38	84
34	Kudumbi	39	103
35	Kusavan include (Kulala Kulala Nair or Andhara Nair or Anthuru Nair)	40 " " "	104 " " "
36	Kumbarans	"	"
37	Kuruba	"	"
38	Latin Catholic	42	106
39	Madivala	43	110
40	Mahendra-Medara	"	"
41	Maravan	45	123
42	Maruthuvar	46	5
43	Muslim or Mappila	44	121
44	Nadar (Hindu)	"	"
45	Naikkan	50	136
46	Odan	51	139
47	Scheduled Caste converted to Christianity	52	177
48	Pandithar	53	150
49	Panniyar	54	159

(1)	(2)	(3)	(4)
50	Pattariya	55	515
51	Peruvaman (Varanavar)	57	158
52	Pulluvan	58	164
53	Rajapur	59	165
54	Chakravar, Sakravar (Kavathi)	60	170
55	Sourashtrar	61	163
56	Saliya, Chaliya (Chaliyam)	62	171
57	Senai Thalavan (Elavaniar)	63	176
58	SIUC	64	182
	(excluding Nadar specified in item No. 42 which is item 49 of State List)		
59	SIUC Nadar	"	"
60	Thachar	"	"
61	Tholkollan	65	186
62	Thottian	66	189
63	Vaduvans	67	192
	(Vaduonn	67	135
	Vadukar	"	"
	Vaduka	"	"
	Vadukan)	"	"
65	Vanian include	70	195
	(Vanika	"	"
	Vanika Vaisya	"	"
	Vanibha Chetty	"	"
	Vaniya Chetty	"	"
	Ayiravar	"	"
	Nagarathar &	"	"
	Vaniya)	"	"
66	Vaniyar	71	196
67	Vakkaliga	72	193
68	Veerasaiva (Yogis & Yogeeswara, Pandaram, Poopandaram/Malapandaram, Jangam)	73	196

(1)	(2)	(3)	(4)
69	Veluthedattu Nair (Veluthedan and Vannathan)	74	200
70	Vilakkithala Nair (Vilakkithalavan)	75	201
71	Yadava include (Kolaya Ayar Mayar Maniyani Iruvan)	76 " " " " "	207 " " " " "
72	Kongu Navithan, Vettuva Navithan & Aduthon
73	Mooppar or Kallan Mooppan or Kallan Mooppar		
74*	Velan (Velar)	69 "	198 "

II. In Malabar District

1. Boyan
2. Ganjan. Reddis
3. Vishavan

III. Throughout the State except Malabar District

1. Kanmara
2. Malayan
3. Malayekandi
4. Reddiars

IV. Throughout the State except Kasaragod Taluk, Malabar District

1. Marati

Explanation:—Malabar District shall mean the Malabar District referred to sub-section (2) of section 5 of the State Re-organisation Act, 1956.

* Vide letter dated 2-7-2009 of Justice Rajendra Babu Commission.

ANNEXURE B

HEREDITARY OCCUPATIONS/CALLING IN KERALA EXCLUDED FROM THE CREAMY LAYER

1. Blacksmith
2. Mason
3. Carpenter
4. Goldsmith
5. Pottery Maker
6. Cobbler
7. Copper & Bronze Smith
8. Kudumbi

ANNEXURE C

SUB CASTES OF FISHERMEN COMMUNITY EXCLUDED FROM THE CREAMY LAYER

1. Araya
2. Arayavathi
3. Mukkuvan
4. Mukaya
5. Mogaveera
6. Valan
7. Bovis
8. Valinjir
9. Paniakel
10. Nulayan
11. Latin Catholic Mukkuva
12. Latin Catholic Anjutikar
13. Distinct sections of Muslim community who are traditionally engaged in fishing operations, as certified by the competent authority.

ANNEXURE D

SCHEDULE

<i>Description of Category</i>		<i>To whom rule of exclusion will apply</i>
(1)	(2)	(3)
I	Constitutional Posts	<p>Son (s) and daughter (s) of</p> <p>(a) President of India;</p> <p>(b) Vice President of India;</p> <p>(c) Judges of the Supreme Court and of the High Court's;</p> <p>(d) Chairman & Members of UPSC and of the State Public Service Commission; Chief Election Commissioner; Comptroller & Auditor General of India;</p> <p>(e) Governors of the States during the tenure of their office;</p> <p>(f) Persons holding Constitutional Positions of like nature.</p>
II.	Service Category	
A	Group A/Class I Officers of the All India Central and State Services (Direct Recruits)	<p>Son (s) and daughter (s) of</p> <p>Parents both of whom are Class I Officers;</p> <p>Parents, either of whom is a Class I Officer;</p> <p>Parents, both of whom are Class I Officers, but one of them dies or suffers permanent incapacitation;</p> <p>Parents, either of whom is a Class I Officer and such parent dies or suffers permanent incapacitation and before such death or such incapacitation has had the benefit of employment in any International Organisation like UN; IMF, World Bank etc., for a period of not less than 5 years.</p>

(1)

(2)

(3)

Parents, both of whom are Class I Officers die or suffer permanent incapacitation and before such death or such incapacitation of the both; either of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank etc., for a period of not less than 5 years:

Provided that the rule of exclusion shall not apply in the following case:

Sons and daughters of parents either of whom or both of whom are Class I Officers and such parent (s) dies/die or suffer permanent incapacitation.

B. Group B/Class II Officers of the Central and State Service (Direct Recruitment)

Son (s) and daughter (s) of

- (a) Parents both of whom are Class II Officers.
- (b) Parents of whom only the husband is a Class II Officer and he gets into Class I at the age of 35 or earlier.
- (c) Parents, both of whom are Class II Officers and one of them dies or suffers permanent incapacitation and either one of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank etc., for a period of not less than 5 years before such death or permanent incapacitation.

(1)

(2)

(3)

- (d) Parents of whom the husband is a Class I Officer (direct recruit or pre thirty five promoted) and the wife is a Class II Officer and the wife dies; or suffers permanent incapacitation; and
- (e) Parents of whom the wife is a Class I Officer (Direct Recruit or pre thirty five promoted) and the husband is a Class II Officer and the husband dies or suffers permanent incapacitation:

Provided that the rule of exclusion shall not apply in the following cases:

Son (s) and daughter (s) of

- (a) Parents both of whom are Class II Officers and one of them dies or suffers permanent incapacitation.
- (b) Parents, both of whom are Class II Officers and both of them die or suffer permanent incapacitation, even though either of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank etc., for a period of not less than 5 years before their death or permanent incapacitation.

(1)	(2)	(3)
C. Employees in Public Sector Undertakings, etc..	<p>The Criteria enumerated in A & B above in this Category will apply <i>mutatis mutandis</i> to officers holding equivalent or comparable posts in PSUs, Banks, Insurance Organisations and Universities etc.</p>	

And also to equivalent or comparable posts and positions under private employment.

III. Armed Forces including Para Military Forces (Persons holding civil posts are not included)

Son (s) and daughter (s) of parents either or both of whom is or are in the rank of Colonel and above in the Army and to equivalent posts in the Navy and the Air Forces and the Para Military Forces:

Provided that:—

- (i) If the wife of an Armed Forces (i.e., the category under consideration) the rule of exclusion will apply only when she herself has reached the rank of Colonel;
- (ii) The service ranks below Colonel of husband and wife shall not be clubbed together;
- (iii) If the wife of an officer in the Armed Forces is in civil employment, this will not be taken into account for applying the rule of exclusion unless she falls in the service category under item No. II in which case the criteria and conditions enumerated therein will apply to her independently.

(1)	(2)	(3)
IV	Professional Class and those engaged in trade and Industry.	Criteria specified against Category V will apply :
	(1) Persons engaged in profession as a doctor, lawyer, chartered accountant, income tax consultant, financial or management consultant, civil surgeon, engineer, architect, computer specialist, film artists and other film professional, author, playwright, sports person, sports professional, media professional or any other vocations of like status.	
	(2) Persons engaged in trade business and industry	Criteria specified against Category V will apply :
		<i>Explanation :</i> (i) Where the husband is in some profession and the wife in a Class II or lower grade employment, the income/wealth test will apply only on the basis of the husband's income.
		(ii) If the wife is in any profession and the husband is in employment in a Class II or lower grade post, then the income/wealth criterion will apply only on the basis of the wife's income and the husband's income will not be clubbed with it.
V	Property Owners (A) Agricultural holdings and plantations	Son(s) and Daughter(s) of Person/Persons/family having hectares or more of agricultural holdings/plantations.

Explanation:--Family includes Father, Mother and Minor children.

Criteria specified in Category VI below will apply.

(B) Vacant land and/or buildings in urban areas or urban agglomerations.

Explanation:--Building may be used for residential, industrial or commercial purposes and the like or two or more such purposes.

I. Income/Wealth Test

Son(s) and Daughter(s) of

(a) Persons having gross annual income of Rs. 4.5 lakhs or above or possessing wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years.

(b) Persons in Categories I, II, III, and V A who are not disentitled to the benefit of reservation but have income from other sources of wealth which will bring them within the income/wealth criteria mentioned in (a) above.

Explanation:--(i) Income from salaries or agricultural land shall not be clubbed;

(ii) The income criteria in terms of rupee will be modified taking into account the change in its value every three years. If the situation, however, so demands, the interregnum may be less.

(1)

(2)

(3)

(4)

Note.—The Income/Wealth test governs categories IV, VB and others covered under VI as stated earlier. For the remaining categories, namely, I, II, III and VA, specific criteria have been laid down; however, if in these categories, any person, who is not disentitled to the benefit of reservation has income from other source or wealth, which will bring him within the criterion under item No. VI, then he shall be disentitled to reservation, in case his income without clubbing his income from salaries or agricultural land or his wealth is in excess of cut-off point prescribed under the income/wealth criteria. This note is for the guidance of the Revenue authorities for issuing the Creamy Layer Certificate.

Explanation.—Wherever the expression "permanent incapacitation" occur in this schedule, it shall mean incapacitation which results in putting an officer out of service.

ANNEXURE II

FORM OF CERTIFICATE TO BE PRODUCED BY OTHER BACKWARD CLASSES FOR APPOINTMENT TO POSTS UNDER GOVERNMENT OF KERALA AND ITS ORGANISATIONS AND INSTITUTIONS

This is to certify that Shri/Smt.
 on/daughter of
 of village
 District/Division in the State of Kerala belongs to
 Community which is designated as a Backward Class in the State of Kerala.

2. This is also to certify that the above Shri/Smt.
 does not belong to the category of "Creamy Layer" in the light of the
 guidelines dated and the schedule prescribed
 here under to indentify the "Creamy Layer" among the designated "Other
 Backward Classes" in the State of Kerala.

Signature:

Place:

Name:

Date

Designation:

ANNEXURE III

APPLICATION FORM FOR A CERTIFICATE FOR ELIGIBILITY FOR
RESERVATION OF JOBS FOR OTHER BACKWARD CLASSES IN CIVIL
POSTS AND SERVICES UNDER GOVERNMENT OF KERALA

.....

Sir,

I request that a certificate in respect of reservation for Other Backward Classes in Civil Posts and Services under Government of Kerala be granted to me.

Give below the necessary particulars:

- 1 Full name of the applicant
(in block letters)
- 2 Date of Birth
- 3 Complete residential address
(a) Present
(b) Permanent
- 4 Religion
- 5 Caste
- 6 Sub Caste
- 7 Occupational Group
- 8 Serial Number of the Caste in
the State List of O.B.Cs.
- 9 Name of Father
- 10 Name of Mother
- 11 Status of Parent(s) Father Mother

7. Constitutional Posts

(i) Designation

B. Government Service

Father Mother

(i) Service (Central/State)

(ii) Designation

(iii) Scale of Pay including
Classification, if any

(iv) Date of appointment to
the post

(v) Age at the time of promotion
to Class I post (if applicable)

II. Employment in International
Organisation e.g. U.N., UNICEF, WHO

(i) Name of Organisation

(ii) Designation

(iii) Period of Service
(indicate date from to.....)

III. Death/Permanent incapacitation
(Omit if not applicable)

(i) Date of death/Permanent
Incapacitation putting an
Officer out of service

(ii) Details of permanent
Incapacitation

C. Employment in Public Sector
Undertakings etc.

(i) Name of Organisation

(ii) Designation

Date of appointment to the
Post.

D Armed Forces including Para
Military Forces (this will not
include persons holding Civil
Posts)

(i) Designation

(ii) Scale of Pay

E Professional Class (Other than those covered in item Nos. B&C)
and those engaged in Trade, Business, and Industry

F Property Owners

Son(s) and Daughter(s) of

(i) Agricultural Holdings and
Plantations

Person/Persons/Family having 5
hectares or more of agricultural
Holdings/Plantations.

(ii) Vacant land and/or buildings
in urban areas or Urban
agglomeration

Criteria specified in Category VI
below will apply.

*Explanation:—*Building may be
used for residential, industrial or
Commercial purposes and the
like or two or more such
purposes.

G. Income/Wealth

(i) Annual income of Parents from all sources (excluding salaries
and income from agricultural lands)

(ii) Whether Tax Payer (Yes/No)
(If yes a copy of the last three years return be furnished)

(iii) Whether covered in Wealth Tax Act (Yes/No)
(If yes furnish details)

If any more remarks.

Icertify that the above said particulars are true to the best of my knowledge and belief and that I do not belong to the Creamy Layer of O.B.Cs. and am eligible to be considered for posts reserved for O.B.Cs. In the event of any information being found false or incorrect or ineligibility being detected before or after this selection, I understand that my candidature/appointment is liable to be cancelled and I shall be liable to such further action as may be provided under the law and/or rules.

Place:

Yours faithfully,

Date:

Signature of Candidate.

Department of Personnel and Training O.M. No.36033/5/2004-Ertt.(SCT),
dated the 14th October, 2004, to all Ministries/Departments, etc.

To

The Chief Secretaries of all the States/Union Territories.

Subject: Clarifications regarding creamy layer amongst OBCs.

Sir,

I am directed to invite your attention to the Schedule to this Department's OM No.36012/22/99 (SCT) dated 8th September, 1993 which contains the criteria to determine the creamy layer amongst the OBCs. In regard to the children of the persons in civil services of the Central and the State Governments, it provides that son(s) and daughter(s) of:

- (a) parents, both of whom are directly recruited Class I/Group A officers;
- (b) parents, either of whom is a directly recruited Class I/Group A officer;
- (c) parents, both of whom are directly recruited Class I/Group A officers, but one of them dies or suffers permanent incapacitation;
- (d) parents, either of whom is a directly recruited Class I/Group A officer and such parent dies or suffers permanent incapacitation and before such death or such incapacitation has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years;
- (e) parents, both of whom are directly recruited Class I/Group A officers and both of them die or suffer permanent incapacitation and before such death or such incapacitation of the both, either of them has had the benefit of employment International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years;
- (f) parents both of whom are directly recruited Class II/Group B officer;
- (g) parents of whom only the husband is a directly recruited Class II/Group B officer and he gets into Class I/Group A at the age of 40 or earlier;
- (h) parents, both of whom are directly recruited Class II/Group B officers and one of them dies or suffers permanent incapacitation and either of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 year;
- (i) parents of whom the husband is a Class I/Group A officer (direct recruit or pre-forty promoted) and the wife is a directly recruited Class II/Group B officer and the wife dies; or suffers permanent incapacitation; and

(i) parents, of whom wife is a Class I/Group A officer (Direct Recruit or pre-foray promoted) and the husband is a directly recruited Class II/Group B officer and the husband dies or suffers permanent incapacitation shall be treated as falling in creamy layer.

2. The Schedule further provides that sons and daughters of:

(i) parents either of whom or both of whom are directly recruited Class I/Group A officer(s) and such parent(s) dies/die or suffers/suffer permanent incapacitation;

(ii) parents both of whom are directly recruited Class II/Group B officers and one of them dies or suffers permanent incapacitation;

(iii) parents both of whom are directly recruited Class II/Group B officers and both of them die or suffer permanent incapacitation, even though either of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years before their death or permanent incapacitation shall not be treated to be falling in creamy layer.

3. The criteria prescribed for determining creamy layer status of sons and daughters of persons in Government service mutatis mutandis applies to the sons and daughters of persons holding equivalent or comparable posts in PSUs, Banks, Insurance Organisations, Universities, etc. and also holding equivalent or comparable posts and positions in private employment. The creamy layer status of the sons and daughters of employees of organisations whose evaluation of the posts on equivalent or comparable basis has not been made is determined on the basis of 'Income/Wealth Test' given in the Schedule. The Income/Wealth Test prescribes that the sons and daughters of persons having gross annual income of Rs.2.5 lakh or above or possessing wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years would be treated to fall in creamy layer. An explanation is given below the Income/Wealth Test which provides that 'income from salaries in agricultural land shall not be clubbed.

4. Following questions have been raised from time to time about the application of the above provisions to determine creamy layer:

(i) Will the sons and daughters of parents either of whom or both of whom are directly recruited Class I/Group A officer(s) and such parent(s) dies/die or suffers/suffer permanent incapacitation after retirement be treated to be excluded from the creamy layer?

(ii) Will the sons and daughters of parents both of whom are directly recruited Class II/Group B officers and one of them dies or suffer permanent incapacitation after retirement be treated to be excluded from the creamy layer?

(iii) Will the sons and daughters of parents both of whom are directly recruited Class II/Group B officers and both of them die or suffer permanent incapacitation after retirement even though either of them has had got the benefit of employment in any International Organisation like UN,

IMF, World Bank, etc. for a period of not less than 5 years before their death or permanent incapacitation be treated to be excluded from the purview of creamy layer?

(iv) Will the sons and daughters of parent(s) who retire from the service on the basis of which their sons and daughters fall in creamy layer, continue to fall in creamy layer after retirement of the parent(s)?

(v) Will the sons and daughters of parents of whom husband is directly recruited Class III/Group C or Class IV/Group D employee and he gets into Class I/Group A at the age of 40 or earlier be treated to be falling in creamy layer?

(vi) Will a candidate who himself is a directly recruited Class I/Group A officer or a directly recruited Class II/Group B officer who got into Class I/Group A at the age of 40 or earlier be treated to be falling in creamy layer on the basis of his service status?

(vii) Will a candidate who has gross annual income of Rs.2.5 lakh or above or possesses wealth above the Exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years be treated to fall in creamy layer?

(viii) The instructions provide that a lady belonging to OBC category who has got married to a directly recruited Class I/Group A officer shall not be treated as falling in creamy layer on the basis of her marriage. Will a man belonging to OBC category who is married to a directly recruited Class I/Group 'A' officer be treated as falling in creamy layer on the basis of his marriage?

(ix) How will be the Income/Wealth Test apply in case of Sons and daughters of parent(s) employed in PSU etc. in which equivalence or comparability of posts has not been established vis-à-vis posts in the Government?

(x) What is the scope of the explanation, 'Income salaries or agricultural land shall not be clubbed', given below the Income/Wealth Test?

5. It is clarified in regard to clauses (i), (ii) and (iii) of para 4 that the sons and daughters of

(a) parents either of whom or both of whom are directly recruited Class I/Group A officers and such parent(s) dies/die or suffers/suffer permanent incapacitation while in service;

(b) parents both of whom are directly recruited Class II/Group B officers and one of them dies or suffers permanent incapacitation while in service; and

(c) parents both of whom are directly recruited Class II/Group B officers and both of them die or suffer permanent incapacitation while in service, even though either of them has benefit of employment in any International Organization like UN, IMF, World Bank, etc. for a period of not less than 5 years before their death or permanent incapacitation are not treated to be falling in creamy layer. But if the parent(s) dies/die or suffers/suffer permanent incapacitation in such

cases after retirement from service, his/her sons and daughters would be treated to be falling in creamy layer and would not get the benefit of reservation.

6. In regard to clause (iv) of para 4, it is clarified that sons and daughters of parents who are included in the creamy layer on the basis of service status of their parents shall continue to be treated in creamy layer even if their parents have retired or have died after retirement.

7. In regard to clause (v) of para 4, it is clarified that the sons and daughters of parents of whom only the husband is a directly recruited Class II/Group B officer who gets into Class I/Group A at the age of 40 or earlier are treated to be in creamy layer. If the father is directly recruited Class II/Group C or Class IV/Group D employee and he gets into Class I/Group A at the age of 40 or earlier, his sons and daughters shall not be treated to be falling in creamy layer.

8. In regard to clauses (vi), (vii) and (viii) of para 4, it is clarified that the creamy layer status of a candidate is determined on the basis of the status of his parents and not on the basis of his own status or income or on the basis of status or income or on the basis or status or income of his/her spouse. Therefore, while determining the creamy layer status of a person the status or the income of the candidate himself or of his/her spouse shall not be taken into account.

9. In regard to clause (ix) of para 4, it is clarified that the creamy layer status of sons and daughters of persons employed in organizations where equivalence or comparability of posts vis-à-vis posts in Government has not been evaluated is determined as follows:

Income of the parents from the salaries and from the other sources [other than salaries and agricultural land] is determined as usual. If either the income of the parents from the salaries or the income of the parents from the other sources [other than salaries and agricultural land] exceeds Rs. 2.5 lakh per annum for a period of three consecutive years, the sons and daughters of such persons shall be treated to fall in creamy layer. But the sons and daughters of parents whose income from other sources is also less than Rs. 2.5 lakh per annum and income from other sources is also less than Rs. 2.5 lakh per annum will not be treated as falling in creamy layer even if sum of the income from salaries and the income from the other sources is more than Rs. 2.5 lakh per annum for a period of three consecutive years.

10. In regard to clause (x) of para 4, it is clarified that while applying the Income Wealth Test to determine creamy layer status of any candidate as given in Category-VI of the Schedule to the OM, income from the salaries and income from the agricultural land shall not be taken into account. It means that: if income from salaries of the parents of any candidate is more than Rs. 2.5 lakh per annum, income from agricultural land is more than Rs. 2.5 lakh per annum, but income from other sources is less than Rs. 2.5 lakh per annum, the candidate shall not be treated to be falling in creamy layer on the basis of Income Wealth Test provided his parents do not possess wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years.

11. You are requested to bring the contents of this letter to all concerned in the State



GOVERNMENT OF KERALA

SC/ST DEVELOPMENT (F) DEPARTMENT

CIRCULAR

No.27396/F3/07/SCSTDD

Dated, Thiruvananthapuram. 14.06.2010.

Sub : Reservation of O.B.Cs. in appointments to the Services and Posts under the Government of Kerala - issue of Non-Creamy Layer Certificate to the eligible candidates - Clarifications - reg.

- Ref: 1. Circular No.5036/Adv.C3/94/P&ARD dated 17.12.1994.
 2. G.O.(P) No.36/2000/SCSTDD dated 27.05.2000
 3. Clarification letter No.36033/5/2004/Estt(Res) dated 14.10.2004 of the Government of India, Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training.
 4. G.O.(P) No.81/2009/SCSTDD dated 26.09.2009.
 5. G.O.(P) No.95/2009/SCSTDD dated 10.11.2009.

As per Government Orders 2nd and 4th cited above, Government have issued certain guidelines for identifying the creamy layer among Other Backward Classes for the purpose of issuing non-creamy layer certificate for getting reservation in public appointments. In the said Government Orders, persons in the Backward Communities are classified into Six Categories for determining Creamy Layer.

2. Out of these, in Category II (Service Category) sons and daughters of Group A/Class I, Group B/Class II officers of Central and State Government Services (Direct Recruits) are excluded from getting non-creamy layer certificates, subject to certain conditions laid down in the schedule to Annexure D of the Government Orders (vide 2nd & 4th cited).

3. The Government of India had issued clarifications regarding the issue of Non-Creamy Layer Certificate in appointments to the Services and Posts under the Government of India as per the letter 3rd cited. Based on the above letter in the reference 3rd cited, Government hereby clarify the following points.

4. It is clarified that the creamy layer status of a candidate is determined on the basis of the status of his parents and not on the basis of his own status or income or on the basis of status or income of his/her spouse. Therefore while determining the creamy layer status of a person the status or the income of the candidate himself or of his/her spouse shall not be taken into account.

5. The following persons coming under Service Category (Category II) are not treated to be falling in creamy layer.

- (a) Parents either of whom or both of whom are directly recruited Class I/Group A officers and such parent(s) dies/die or suffers/suffer permanent incapacitation while in service;
- (b) Parents both of whom are directly recruited Class II/Group B officers and one of them dies or suffers permanent incapacitation while in service; and
- (c) Parents both of whom are directly recruited Class II/Group B officers and both of them die or suffer permanent incapacitation while in service, even though either of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years before their death or permanent incapacitation.

6. But if the parent(s) dies/die or suffers/suffer permanent incapacitation in such cases after retirement from service, his/their sons and daughters would be treated as falling in the creamy layer and would not get the benefit of reservation.

7. The sons and daughters of parents who are included in the creamy layer on the basis of service status of their parents shall continue to be treated in creamy layer even if their parents have retired or have died after retirement.

8. The sons and daughters of parents of whom only the father is a directly recruited Class II/Group B officer who gets into Class I/Group A at the age of 35 or earlier are treated to be in creamy layer. If the father is directly recruited Class III/Group C or Class IV/Group D employee and he gets into Class I/Group A at the age of 35 or earlier, his sons and daughters shall not be treated to be falling in creamy layer.

9. Explanation to the clause "Income from Salaries or Agricultural land shall not be clubbed" given in the Schedule D of Government Order in the 2nd and 4th cited, is as given below:

While applying the Income/Wealth Test to determine Creamy Layer status of any candidate under Category VI, income from salaries and income from agricultural land shall not be taken into account. It means that if income from salaries of the parents of any candidate is more than Rs.4.5 lakhs per annum, income from agricultural land is more than 4.5 lakhs per annum, but income from other sources is less than Rs.4.5 lakhs per annum, the candidate shall not be treated as falling in the Creamy Layer on the basis of Income/Wealth Test, provided his/her parents do not possess wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years. The

exemption limit under the Wealth Tax Act, 1957 was Rs.15 lakhs for the Financial Year till 31.03.2009 and has been raised to Rs.30 lakhs with effect from 01.04.2009.

10. The assets liable to wealth tax under the Wealth Tax Act are the following.

- Any building or land which includes commercial buildings, residential buildings, any guest house, a farm house situated within 25 kilometers from the local limits of any municipality.
- Motor Cars
- Jewellery that includes ornaments made of gold, silver, platinum or any other precious metal of any alloy containing one or more of such precious metals as well as precious or semi precious stones.
- Bullion, furniture, utensils or any other articles made wholly or partly of gold, silver, platinum or any other precious metal
- yachts, boats and aircrafts
- Urban land
- Cash in hand

11. The criteria prescribed for determining creamy layer status of sons and daughters of persons in Government service mutatis mutandis applies to the sons and daughters of persons holding equivalent or comparable posts in PSUs, Banks, Insurance Organisations, Universities etc. and also holding equivalent or comparable posts and positions under private employment. The creamy layer status of the sons and daughters of employees of organisations where evaluation of the posts on equivalent or comparable basis has not been made is determined on the basis of 'Income/Wealth Test' given in the Schedule. The Income/Wealth Test prescribes that the sons and daughters of persons having gross annual income of Rs.4.5 lakh or above or possessing wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years would be treated to fall in Creamy Layer.

12. It is clarified that the creamy layer status of sons and daughters of persons employed in organisations where equivalence or comparability of posts vis-a-vis posts in Government has not been evaluated is determined as follows:

Income of the parents from the salaries and from the other sources [other than salaries and agricultural land] is determined separately. If either the income of the parents from the salaries or the income of the parents from other sources [other than salaries and agricultural land] exceeds the limit of Rs.4.5 lakh per annum for a period of three consecutive years, the sons and daughters of such persons shall be treated to fall in creamy layer. But the sons and daughters of parents whose income from salaries is less than Rs.4.5 lakh per annum and income from other sources is also less than Rs.4.5 lakh per annum will not be treated as

falling in creamy layer even if the sum of the income from salaries and the income from the other sources is more than Rs.4.5 lakh per annum for a period of three consecutive years. It may be noted that income from agricultural land is not taken into account while applying the test.

13. The list of OBCs as per the KS & SSRs will be the valid list of OBCs entitled to get creamy layer/non-creamy layer certificates.

PAUL ANTONY

Principal Secretary to Government

To

The Secretary, Kerala Public Service Commission, Pattom,
Thiruvananthapuram.

All District Collectors/AJ/Tahildars

The Registrar, Kerala State Commission for Backward Classes,
Thiruvananthapuram.

The Commissioner, Land Revenue, Thiruvananthapuram

The Director, Scheduled Caste Development Department, Tvpm

The Director, Scheduled Tribes Development Department, Tvpm

The Director, Information & Public Relations Department.

The Revenue (T) Department

The Finance Department.

Forwarded/By Order

PAUL ANTONY

Section Officer.

Copy to : P.S to Chief Minister

P.S to Minister (WSC & Etc.)

P.A. to Principal Secretary, SC/ST Dev. Dept.

C.A. to Secretary SC/ST Dev. Dept.

C.A. to Additional Secretary, SC/ST Dev. Dept.

C.A. to Joint Secretary, SC/ST Dev. Dept.

C.A. to Deputy Secretary, SC/ST Dev. Dept.

Under Secretary I, II, III, SC/ST Dev. Dept.

Stock File/Office Copy.

Department of Personnel and Training O.M. No.36033/3/2004-Estt.(Res.),
dated the 14th October, 2008, to all Ministries/Departments, etc.

Subject:- Revision of income criteria to exclude socially advanced persons/sections (Creamy Layer) from the purview of reservation for Other Backward Classes (OBCs).

The undersigned is directed to invite attention to this Department's O.M. No.36012/22/93-Estt.(SCT) dated 8th September, 1993 which inter alia provided that sons and daughters of persons having gross annual income of Rs.1 lakh or above for a period of three consecutive years would fall within the creamy layer and would not be entitled to get the benefit of reservation available to the Other Backward Classes. The limit of income for determining the creamy layer status was raised to Rs. 2.5 lakh vide this Department's OM of even number dated 9.3.2004. It has now been decided to raise the income limit from Rs.2.5 lakh to Rs. 4.5 lakh per annum for determining the creamy layer amongst the OBCs. Accordingly the following entry is hereby substituted for the existing entry against Category VI in the Schedule to the above referred O.M.

Category	Description of Category	To whom the rule of exclusion will apply
VI	Income/Wealth Test	<p>Son(s) and daughter(s) of</p> <p>(a) Persons having gross annual income of Rs. 4.5 lakh or above or possessing wealth above the exemption limit as prescribed in the Wealth Tax Act for period of three consecutive years.</p> <p>(b) Persons in Categories I, II, III and V A who are not disadvantaged to the benefit of reservation but have income from other sources of wealth which will bring them within the income/wealth criteria mentioned in (a) above.</p> <p>Explanation: Income from salaries or agricultural land shall not be clubbed.</p>

- The provisions of this Office Memorandum shall effect from the 1st October, 2008.
- All the Ministries/Departments are requested to bring the contents of this Office Memorandum to the notice of all concerned.

No.36033/1/2013.Est.(Res.)
 Government of India
 Ministry of Personnel, Public Grievances & Pensions
 Department of Personnel & Training

North Block, New Delhi,
 Dated: the 27th May, 2013

OFFICE MEMORANDUM

Subject : Revision of income criteria to exclude socially advanced persons/sections (Creamy Layer) from the purview of reservation for Other Backward Classes (OBCs)-reg.

1. The undersigned is directed to invite attention to this Department's office memorandum No.36012/22/93-Est. (SCT.) dated 8th September, 1993 which, inter alia, provided that sons and daughters of persons having gross annual income of ₹ 1 lakh or above for a period of three consecutive years would fall within the creamy layer and would not be entitled to get the benefit of reservation available to the Other Backward Classes. The aforesaid limit of income for determining the creamy layer status was subsequently raised to ₹ 2.5 lakh and ₹ 4.5 lakh and accordingly the expression "₹ 1 lakh" under Category VI of Schedule to OM dated 8th September, 1993 was revised to "₹ 2.5 lakh" and to "₹ 4.5 lakh" vide this Department's OMs No.36033/3/2004-Est.(Res.) dated 09/03/2004 and dated 14/10/2008 respectively.
2. It has now been decided to raise the income limit from ₹ 4.5 lakh to ₹ 6 lakh per annum for determining the creamy layer amongst the Other Backward Classes. Accordingly, the expression "₹ 4.5 lakh" under Category VI in the Schedule to this Department's aforesaid O.M. of 8th September, 1993 would be substituted by "₹ 6 lakh".
3. The provisions of this office memorandum have effect from 16th May, 2013.
4. All the Ministries/Departments are requested to bring the contents of this office memorandum to the notice of all concerned.

Sd/-

(Sharad Kumar Srivastava)
 Under Secretary to the Govt. of India

To:

All the Ministries/Departments of the Government of India.



GOVERNMENT OF KERALA

Abstract

Backward Communities Development Department - - Scheme for excluding the creamy layer from the Socially and Educationally Backward Classes for reservation in admission to Professional Degree Courses - Report of Kerala State Commission for Backward Classes - Accepted - Orders issued

BACKWARD COMMUNITIES DEVELOPMENT (A) DEPARTMENT

G.O.(P)No. 1 /2015/BCDD.

Dated, Thiruvananthapuram, 01/01/2015.

- Read:-
1. G.O.(P)No.208/66/Edn. Dated 02.05.1966.
 2. G.O.(MS)No.12/2013/BCDD. Dated 26.10.2013.
 3. G.O.(MS)No.95/08/SCSTDD dated 6.10.2008
 4. G.O.(MS)No.10/2014/BCDD dated 23.5.2014
 5. Letter No.650C/2013/KSCBC. Dated 15.12.2014.

ORDER

As per Government Order 2nd cited, the State Government have entrusted the Kerala State Commission for Backward Classes, to conduct an independent study on the basis of the principles laid down by the Hon'ble Supreme Court in Ashoka Kumar Thakur case [(2008) 6 SCC 1] and to submit a report for evolving a scheme for excluding the creamy layer from the Backward classes for reservation in admission to Professional Degree Courses under Article 15(4) of the Constitution of India taking into consideration the socio-economic and educational background of different communities, including the income derived by the family as directed by the Hon'ble High Court in the common judgment dated 07.08.2013 in W.P.(C) Nos. 29271/12 and 11578/13.

2. The Kerala State Commission for Backward Classes, accordingly conducted the study, and submitted a report vide letter read as 5th paper above.

3. Government have examined the matter in detail and considered the report and accept the recommendations and guidelines for excluding the creamy layer among SEBCs for the purpose of reservation of seats in admission to Professional degree courses in Kerala as per the terms of reference and order as follows:

(i) Annual income of Rs.6 lakhs or above or possession of wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years, is fixed as the criterion for determining the creamy layer.

(ii) The guidelines and criteria to be adopted for identifying the creamy layer among SEBCs made by the KSCBC are accepted and shall be observed.

(iii) The Creamy Layer criteria applied to SEBCs shall be applied to OECs and children of intercaste married couples as well.

4. The guidelines for excluding the creamy layer among SEBCs mentioned in para 3(ii) above are given in Annexure I to this Order.

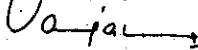
5. The list of SEBCs in Kerala for whom Creamy Layer assessment is applicable is shown in Annexure II.
6. The Schedule showing the description of categories of people to whom the rule of exclusion will apply is appended as Annexure III.
7. The Form of application for the issue of certificate will be as shown in Annexure IV.
8. The form of Certificate to be issued will be as shown in Annexure V.
9. The authority to issue the certificate to candidates who do not belong to the Creamy Layer among SEBCs will be any of the following officers:-
- District Magistrate/Additional District Magistrate/Collector/ I Class Stipendiary Magistrate/Sub Divisional Magistrate /Taluk Magistrate/Executive magistrate/Extra Assistant Commissioner (not below the rank of I Class Stipendiary Magistrate)
 - Chief Presidency Magistrate/Additional Chief Presidency Magistrate/ Presidency Magistrate.
 - Revenue Officer not below the rank of Tahasildar and
 - Sub Divisional Officer of the area where the candidates and / or his family normally resides.
10. The Creamy Layer Certificate should be issued or refused, as the case may be within 7 days of the receipt of the application for such certificate.
11. These orders will apply to all educational institutions owned/controlled by the State Government other than the Institutions governed by minority communities under Article 30(1) of the Constitution of India.
12. It is clarified that for the purpose of claiming reservation of seats in professional degree courses, the Government Order read as 4th paper above and related clarifications / Orders will stand.

By Order of the Governor
Dr. Asha Thomas
Principal Secretary

To

- The Advocate General, Ernakulam (with C/L)
The Commissioner of Entrance Examinations, Thiruvananthapuram.
The Principal Accountant General (A&E) Kerala, Thiruvananthapuram.
The Accountant General (Audit), Kerala, Thiruvananthapuram.
The Registrar, All Universities.
Land Revenue Commissioner, Thiruvananthapuram.
All District Collectors.
The Registrar, Kerala State Commission for Backward Classes,
Ayyankali Bhavan, Vellayambalam, Thiruvananthapuram.
The Director, Backward Communities Development Department,
Ayyankali Bhavan, Vellayambalam, Thiruvananthapuram.
Information & Public Relations Department
Information Officer, Web and New Media (for publication)
Higher Education Department
Health & Family Welfare Department.
General Education Department.

Forwarded / By Order


Section Officer

SCHEME
ANNEXURE I

THE GUIDELINES FOR EXCLUDING THE CREAMY LAYER AMONG THE SOCIALLY AND EDUCATIONALLY BACKWARD CLASSES (SEBCs) IN THE STATE OF KERALA FOR THE PURPOSE OF ARTICLE 15(4)

1. These guidelines may be called "the Scheme for excluding the creamy layer among the SEBCs in the State of Kerala".
2. These guidelines shall come into force with effect from the academic year 2015-16 includible in the KEAM 2015 Prospectus for Professional Degree Courses.
3. The list of 86 castes/communities including their sub-castes under six heads specified in Annexure-XI KEAM Prospectus for the academic year 2014-2015, until a revised list of SEBCs is prepared after proper study, will be the list of SEBCs for whom the creamy layer guideline would apply. Annexure A.
4. The creamy layer criteria fixed for the purpose of Article 16(4) in Annexure-D SCHEDULE to G.O. (P) No.81/09/SCSTDD dated 26th September, 2009 (Appendix V), the income limit as modified from time to time and the clarification to the G.O. dated 26.09.2009 issued by the State Government in Circular No.27396/F3/07/SCSTDD dated 14.06.2010 is recommended for adopting and applying for exclusion of socially advanced persons/sections (creamy layer) among the SEBC communities for the purpose of reservation in admission to Professional Degree Courses under Article 15 (4) also with the following modifications. In Annexure-D SCHEDULE, in column 3 - To whom rule of exclusion will apply - under Category II - 'Service Category - against B - Group - B/Class II Officers - in (d) and (e) for the words in the brackets "direct recruit or pre thirty five promoted"

provided his/her parents do not possess wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years. In effect, in the case of applicants whose parents having income from salary or income from agricultural land when the income considered for fixing the income limit of ₹ 6 lakh it is as good as fixing a substantial amount. This will be sufficient for giving Professional education to their children at least two in number in a reasonable way. Hence adoption of the method of computation of income under the Income/Wealth Test under Category VI of the Schedule to the Government Order dated 26.09.2009 for the purpose of Article 15(4) is an absolute necessity.

The criteria for exclusion of creamy layer for reservation to SEBCs for admission to Professional Degree Courses mentioned in the Schedule attached hereto is given in the Schedule attached hereto. The GO (P) No.208/66/Edn dated 02.05.1966 dealt with under para 4 under Recommendation No.1 providing for Income criteria will stand modified as above.

7. The clarification to the Government order dated 26.09.2009 issued by the State Government in circular No. 27396/F3/07/SCSTDD dated 14.06.2010 (Appendix V(A)) shall be applied for issue of Non-creamy layer certificate to the eligible SEBCs.
8. The Creamy layer criteria applied to SEBCs shall be applied to OECs as well in the matter of reservation in admission under Article 15(4).

9. At present sons or daughters of inter caste married couple need not produce the income certificate for claiming SEBC reservation. In other words they are excluded from the income limit fixed in the G.O. dated 02.05.1966. Since the eligibility criteria based solely on income is given a go by and the new creamy layer criteria is introduced for exclusion of socially advanced persons/sections in the SEBC communities the Government Orders issued in their favour cannot stand. As such the KSCBC do not find any reason at present to exclude them from the application of the new creamy layer criteria including the Income/Wealth Test.

10. The form of application for the issue of certificate is shown in Annexure II.

11. Form of certificate to be produced by SEBCs for admission to Professional Degree Courses is shown in Annexure III.

12. The ~~Government~~ to issue the certificate to candidates who do not belong to the creamy layer will be any one of the following Officers:

- a) District Magistrate/Additional District Magistrate/Collector/
I Class Stipendiary Magistrate/Sub Divisional Magistrate/
Taluk Magistrate/ Executive Magistrate/Extra Assistant
Commissioner (not below the rank of I Class Stipendiary
Magistrate)
- b) Chief Presidency Magistrate/Additional Chief
Presidency Magistrate/ Presidency Magistrate
- c) Revenue Officer not below the rank of Tahsildar and
- d) Sub Divisional Officer of the area where the candidates
and or his family normally resides

Creamy layer certificate applied for should be issued or refused, as the case may be within 7 days of the receipt of the application.

ANNEXURE II

LIST OF SOCIALLY AND EDUCATIONALLY BACKWARD CLASSES
(SEBCs) FOR WHOM CREAMY LAYER CRITERIA IS APPLICABLE

G.O. (P) No. 208/66/Edn. Dated 02.05.1966,
G.O. (Ms) No. 95/08/SCSTDD dated 06.10.2008,
G.O. (Ms) No. 58/2012/SCSTDD dated 16.04.2012 and
G.O.(MS)No.10/2014/BCDD. Dated 23.05.2014.

- I. Ezhavas including Ezhavas, Thiyyas, Ishuvan,
Izhuvan, Illuvan, Billava
- II. Muslims (All sections following Islam)
- III. Latin Catholics
- IV. Other Backward Christians
 - a) SIUC
 - b) Converts from Scheduled Caste to Christianity
- V. Kudumbi
- VI. Other Backward Hindus, i.e.,
 1. Agasa
 2. Arayas including Valan, Mukkuvan, Mukaya,
Mogayan, Arayan, Bovies, Kharvi, Nulayan and
Arayavathi
 3. Aremahrati
 4. Arya including Dheevara/Dheevaran, Atagara,
Devanga, Kaikolan (Sengunthar), Pattarya, Saliyas
(Padmasali, Pattusali, Thogatta, Karanibhakatula,
Senapathula, Sali, Sale, Karikalabhakulu, Chailya),
Sourashtra, Khatri, Patnukaran, Illathu Pillai, Illa
Vellalar, Illathar
 5. Bestha
 6. Bhandari or Bhondari
 7. Boya
 8. Boyan

9. Chavalakkaran
10. Chakkala (Chakkala Nair)
11. Devadiga
12. Ezhvathi (Vathi)
13. Ezhuthachan, Kadupattan
14. Gudigara
15. Galada Konkani
16. Ganjam Reddies
17. Gatti
18. Gowda
19. Ganika including Nagavamsom
20. Hegde
21. Hindu Nadar
22. Idiga including Settibalija
23. Jangam
24. Jogi
25. Jhetty
26. Kanisu or Kaniyar - Panicker, Kaniyan, Kanisan,
Kannian, Kani, Ganaka
27. xxxxxxx
28. Kalankurup or Kalari Panicker
29. Kerala Muthall
30. Kusavan including Kulala, Kumbaran, Odan, Oudan
(Donga), Odda (Vodde, Vadde, Veddai) Velaan,
Velaans, Velar, Andhra Nair, Anthuru Nair
31. Kalavanthula
32. Kallan including Isanattu Kallar
33. Kabera
34. Korachas
35. Kammalas including Viswakarmala, Karuvan,

Kamsalas, Viswakarmus, Pandikimmala, Metava,
Kammala Kannan, Moosari, Kalthachan, Kallassari,
PerumKollen, Kollan, Thatttan, Pandithattan,
Thachan, Asari, Villasan, Vilkurup, Viswabrahmins,
Kitara, Chaptegara

36. Kannadiyans
37. Kavuthiyan
38. Kavudiyaru
39. Kelasi or Kalasi Panicker
40. Koppala Velamas
41. Krishnanvaka
42. Kuruba
43. Kurumba
44. Maravan (Maravar)
45. Madivala
46. Maruthuvar
48. Melakudi (Kudiyan)
49. Mogaveera
50. Moili
51. Mukhari
52. Modibanda
53. Muvart
54. Monlagar
55. Naicken including Tholuva Naicker and Vettilakara
Naicker
56. Padyachi (Villayankuppam)
57. Palli
58. Panniyar or Pannayar
59. Parkavakulam (Surithiman, Malayaman, Nathaman,

- Mooppanar and Nainar)
60. Rajapur
 61. Sakravar (Kavathi)
 62. Senaithalaivar, Elavania, Senaikudayam
 63. Sadhu Chetty including Telugu Chetty or 24 Manai
Telugu Chetty and Wynadan Chetty
 64. Tholkolan
 65. Thottiyar
 66. Uppara (Sagara)
 67. Ural Goundan
 68. Valaiyan
 69. Vada Balija
 70. Vakkaliga
 71. Vaduvan (Vadugan)
- ~~72. Vadas (Vandaram, Vankavil, Vairaghi, Vogeleswar,
Matapathi, Yogi)~~
73. Veluthedathu Nair including Vannathan, Veluthedan
and Rajaka
 74. Vilakkathala Nair including Vilakkathalam, Ambattan,
Pranopakari, Pandithar and Nusuvan
 75. Vaniya including Vanika, Vanika Valsya, Valsya
Chetty, Vanibha Chetty, Ayiravar Nagarathar,
Vaniyan
 76. Yadava including Kolaya, Ayar, Mayar Maniyani,
Eruman, Golla and Kolaries
 77. Chakkamar
 78. Mogers of Kasaragod Taluk
 79. Maratis of Hosdurg Taluk
 80. Paravans of Malabar area excluding Kasaragod Taluk
 81. Peruvannan (Varnavar)

ANNEXURE III

SCHEDULE

Sl.No. (1)	Description of Category (2)	To whom rule of exclusion will apply (3)
I	Constitutional Posts	<p>Son(s) and daughter(s) of</p> <p>(a) President of India</p> <p>(b) Vice President of India</p> <p>(c) Judges of the Supreme Court and of the High Court's;</p> <p>(d) Chairman & Members of UPSC and of the State Public Service Commission; Chief Election Commissioner; Comptroller & Auditor General of India</p> <p>(e) Governors of the States during the tenure of their office;</p> <p>(f) Persons holding Constitutional Positions of like nature.</p>
II	<p>Service Category A. Group A/Class I Officers of the All India Central and State Services (Direct Recruits)</p>	<p>Son(s) and daughter(s) of</p> <p>a) Parents both of whom are Class I Officers;</p> <p>b) Parents, either of whom is a class I Officer;</p> <p>c) Parents, both of whom are Class I Officers, but one of them dies or suffers permanent incapacitation;</p> <p>d) Parents, either of whom is a Class I Officer and such parent or suffers permanent incapacitation and before such death or such incapacitation has had the benefit of employment in any International Organisation like UN, IMF, World Bank etc., for a period of not less than 5 years.</p> <p>e) Parents, both of whom are Class I Officers die or suffer permanent incapacitation and before such death or such incapacitation of the both; either of them has had the benefit of employment in any</p>

(1)

(2)

(3)

International Organisation like UN, IMF, World Bank etc., for a period of not less than 5 years.

Provided that the rule of exclusion shall not apply in the following case:

Sons and daughters of parents either of whom are Class I Officers and such parent(s) dies/die or suffer permanent incapacitation.

B. Group B/Class II Officers of the Central and State Services (Direct Recruitment)

Son(s) daughter(s) of

a) Parents both of whom are Class II Officers;

b) Parents of whom only the husband is a Class II Officer and he gets into Class I at the age of 36 or earlier;

c) Parents, both of whom are Class II Officers and one of them dies or suffers permanent incapacitation and either one of them ~~has had the benefit of~~ employment in any International Organisation like UN, IMF, World Bank etc., for a period of not less than 5 years before such death or permanent incapacitation;

(d) Parents of whom the husband is a Class I Officer (Direct Recruit or pre thirty six promoted) and the wife is a Class II Officer and the wife dies or suffers permanent incapacitation; and

(e) Parents of whom the wife is a Class I Officer (Direct Recruit or pre thirty six promoted) and the husband is a Class II Officer and the husband dies or suffers permanent incapacitation.

Provided that the rule of exclusion shall not apply in the following cases:

(1)

(2)

(3)

Son(s) and daughter(s) of
 Parents both of whom are Class II
 Officers and one of them dies or
 suffers permanent incapacitation.
 Parents both of whom are Class II
 officers and both of them die or
 suffer permanent incapacitation
 even though either of them has had
 the benefit of employment in any
 International Organisation like UN,
 IMF, World Bank etc., for a period of
 not less than 5 years before their
 death or permanent incapacitation.

C. Employees in Public
 Sector Undertakings
 etc.

The Criteria enumerated in A & B
 above in this Category will apply
mutatis mutandis to officers holding
 equivalent or comparable posts in
 PSUs, Banks, Insurance
 Organisations and Universities etc.
 And also equivalent or comparable
 posts and positions under private
 employment.

III Armed Forces including
 Para Military Forces
 (Persons holding civil
 posts are not included)

Son(s) and daughter(s) of
 Parents either or both of whom is or
 are in the rank of Colonel and above
 in the Army and to equivalent posts
 in the Navy and the Air Forces and
 the Para Military Forces:

Provided that:-

(i) If the wife of an Armed Forces
 (i.e., the category under
 consideration) the rule of
 exclusion will apply only when
 she herself has reached the rank
 of Colonel;

(ii) The service ranks below
 Colonel of husband and wife shall
 not be clubbed together;

(iii) If the wife of an officer in the
 Armed Forces is in any civil
 employment, this will not be
 taken into account for applying

(1)

(2)

(3)

the rule of exclusion unless she falls in the service category under item No. II in which case the criteria and conditions enumerated therein will apply to her independently.

IV Professional Class and those engaged in trade and Industry

- (1) Persons engaged in profession as a Doctor, Lawyer, Chartered Accountant, Income Tax Consultant, Financial or Management Consultant, Civil Surgeon, Engineer, Architect, Computer Specialist, Film Artists and other Film Professional, Author, Playwright, Sports Person, Sports Professional, Media Professional or any other vocations of like status.

- (2) Persons engaged in trade Business and industry

Criteria specified against Category VI will apply:

Criteria specified against Category VI will apply:

Explanation:

- (i) Where the husband is in some profession and the wife is in a Class II or lower grade employment, the Income/Wealth test will apply only on the basis of the husband's income.
- (ii) If the wife is in any profession and the husband is in employment in a Class II or

(1)

(2)

(1)

Lower grade post, then Income/Wealth criterion will apply only on the basis of the wife's income and the husband's income will not be clubbed with it.

V Property Owners

(A) Agricultural holdings and plantations

Son(s) and daughter(s) of Person/Persons/family having 5 hectares or more of agricultural holdings/plantations.

Explanation: - Family includes Father, Mother and Minor children.

Criteria specified in Category VI below will apply.

(B) Vacant land and/or Buildings in urban areas or urban agglomerations

Explanation: - Building may be used for residential, industrial or commercial purposes and the like or two or more such purposes.

VI Income/Wealth Test

Son(s) and daughter(s) of
a) Persons having gross annual income of ₹ 6 lakh or above or possessing wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years.

b) Persons in Categories I, II, III and V(A) who are not disentitled to the benefit of reservation but have income from other sources of wealth which will bring them within the income/wealth criteria mentioned in (a) above.

Explanation: -

(i) Income from salaries or agricultural land shall not be clubbed;

(1)

(2)

(3)

- (ii) The income criteria in terms of rupee will be modified taking into account the change in its value every three years. If the situation, however, so demands, the interregnum may be less.

Note:- The Income/wealth test governs Categories IV, V(B) and others covered under VI as stated earlier. For the remaining categories, namely I, II, III and V(A), specific criteria have been laid down; however, if in these categories, any person, who is not disentitled to the benefit of reservation has income from other source or wealth, which will bring him within the criterion under item No.VI, then he shall be disentitled to reservation, in case his income without clubbing his income from salaries or agricultural land or his wealth is in excess of cut-off point prescribed under the income/wealth criteria.

This note is for the guidance of the Revenue authorities for issuing the Creamy Layer Certificate.

Explanation:-

Wherever the expression "permanent incapacitation" occur in this Schedule, it shall mean incapacitation which results in putting an officer out of service.

ANNEXURE IV

APPLICATION FORM FOR A CERTIFICATE FOR ELIGIBILITY FOR RESERVATION OF SEATS FOR SOCIALLY AND EDUCATIONALLY BACKWARD CLASSES (SEBCs) IN ADMISSION TO PROFESSIONAL DEGREE COURSES IN EDUCATIONAL INSTITUTIONS UNDER GOVERNMENT OF KERALA

.....

Sir,

I request that a certificate in respect of reservation for Socially and Educationally Backward Classes in admission to Professional Degree Courses in the Educational Institutions under Government of Kerala be granted to me.

I. Give below the necessary particulars

1. Full name of the applicant :

(in block letters)

2. Date of Birth :

3. Complete residential address

a. Present :

b. Permanent :

4. Religion :

5. Caste :

6. Sub Caste :

7. Occupational Group :

8. Serial Number of the SEBC Caste in the
 KEAM Prospectus Annexure XI :

9. Name of Father :

10. Name of Mother :

11. Status of Parent(s)

Father

Mother

A. Constitutional Posts

(i) Designation

B. Government Service

Father

Mother

(i) Service (Central/State)

(ii) Designation

(iii) Scale of Pay including Classification,
if any

(iv) Date of appointment to the post

(v) Age at the time of promotion to
Class I post (if applicable)

II. Employment in International Organisation e.g. U.N., UNICEF, WHO

(i) Name of Organisation

(ii) Designation

(iii) Period of Service
(indicate date fromto.....)

III. Death/Permanent incapacitation (omit if not applicable)

~~(i) Date of Death/Permanent~~Incapacitation putting an
Officer out of service(ii) Details of permanent
Incapacitation

C. Employment in Public Sector Undertakings etc.

(i) Name of Organisation

(ii) Designation

(iii) Date of appointment to the Post

D. Armed Forces including Para Military Forces (this will not
include persons holding Civil Posts)

(i) Designation

(ii) Scale of Pay

E. Professional Class (other than those covered in item Nos. B&C)
and those engaged in Trade, Business and Industry.

F. Property Owners

(i) Agricultural Holdings and
PlantationsSon(s) and Daughter(s) of
Person/Persons/Family having
5 hectares or more of

Agricultural Holdings,
Plantations

- (ii) Vacant land and/or buildings in urban areas or Urban Agglomeration

Criteria specified in Category VI below will apply.

Explanation:-Building may be used for residential, industrial and commercial purposes and the like or two or more such purposes

G. Income/Wealth

- (i) Annual income of Parents from all sources (excluding salaries And income from agricultural lands)
- (ii) Whether Tax Payer (Yes/No)
(If yes a copy of the last three years return be furnished)
- (iii) Whether covered in Wealth Tax Act (Yes/No)
(If yes furnish details)

H. Any other remarks

I, certify that the above said particulars are true to the best of my knowledge and belief and that I do not belong to the Creamy Layer of SEBCs and am eligible to be considered for seats reserved for SEBCs. In the event of any information being found false or incorrect or ineligibility being detected before or after admission, I understand that my candidature/admission is liable to be cancelled and I shall be liable to such further action as may be provided under the law and/or rules.

Place:
Date:

Yours faithfully,
Signature of Candidate

ANNEXURE V

FORM OF CERTIFICATE TO BE PRODUCED BY SOCIALLY AND EDUCATIONALLY BACKWARD CLASSES FOR ADMISSION TO PROFESSIONAL DEGREE COURSES IN EDUCATIONAL INSTITUTIONS UNDER THE GOVERNMENT OF KERALA AND IN AIDED/UNAIDED SELF FINANCING EDUCATIONAL INSTITUTIONS OTHER THAN MINORITY INSTITUTIONS UNDER ARTICLE 30 (1)

This is to certify that Shri/Smt.....
 son/daughter of
 of village District/Division
 in the State of Kerala belongs to
 Community which is designated as a Socially and Educationally
 Backward Class (SEBC) as serial No. in the KEAM
 Prospectus Annexure XI.

2. This is also to certify that the
 above Shri/Smt. does not belong to the
 category of "Creamy Layer" in the light of the guidelines dated
 and the schedule prescribed there under to exclude the
 "Creamy Layer" among the designated "Socially and Educationally
 Backward Classes (SEBCs)" in the State of Kerala.

Place:

Date :

Signature :

Name :

Designation :

ഡയറക്ടർ, പിന്നാക്ക സമുദായ വികസന വകുപ്പ്, കനക നഗർ, വെള്ളയമ്പലം,
തിരുവനന്തപുരം.

വിവര പൊതുജന സമ്പർക്ക വകുപ്പ്

✓ മുൻപർക്കഷൻ ഓഫീസർ, വെബ് ആന്റ് ന്യൂ മീഡിയ (പ്രസിദ്ധീകരണത്തിനായി)

ജനത വിദ്യാഭ്യാസ വകുപ്പ്.

ആരോഗ്യ കടുംബക്ഷേമ വകുപ്പ്

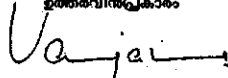
പൊതു വിദ്യാഭ്യാസ വകുപ്പ്

റവന്യൂ വകുപ്പ്

പൊതുഭരണ (എസ്. സി) വകുപ്പ്

കത്തരഹിതയൽ/ഓഫീസുകാപ്പി.

ഉത്തരവിൻപ്രകാരം



സെക്ഷൻ ഓഫീസർ



കേരള സർക്കാർ
സംഗ്രഹം

വിജ്ഞാപനം സമുദായ വികസനം - ഉന്നത വിദ്യാഭ്യാസത്തിനുള്ള പ്രവേശനത്തിന് Socially and Educationally Backward Classes (SEBC) സംവരണത്തിന് ക്രിമിലെയർ മാനദണ്ഡം അനുസരിച്ച് ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

പിന്തോക്ക സമുദായ വികസന (എ) വകുപ്പ്

സ. ഉ. (അച്ചടി) നമ്പർ. 02/2017/പി.സി.വി.വ. തീയതി, തിരുവനന്തപുരം. 08.03.2017.

- പരാമർശം: 1) 01.01.2015 -ലെ ജി.ഒ.(പി)നം. 01/2015/ബി.സി.ഡി.ഡി.
- 2) മുസ്ലീം എംപ്ലോയീസ് കൗൺസിൽ അസോസിയേഷൻ (MECA) സംസ്ഥാന പ്രസിഡന്റ് സമർപ്പിച്ച (14/11/2015 തീയതിയിലെ 40/MECA/2015 നമ്പർ നിവേദനം.

ഉത്തരവ്

പ്രൊഫഷണൽ ഡിഗ്രി കോഴ്സുകളിലുള്ള പ്രവേശനത്തിന് എസ്.ഇ.ബി.സി (SEBC) സംവരണത്തിന് ക്രിമിലെയർ മാനദണ്ഡം ബാധകമാക്കി പരാമർശം (1) പ്രകാരം സർക്കാർ ഉത്തരവ് പുറപ്പെടുവിച്ചിരുന്നു. എന്നാൽ മറ്റ് കോഴ്സുകളിലേക്കുള്ള പ്രവേശനത്തിന് എസ്.ഇ.ബി.സി. സംവരണത്തിന് വരുമാന പരിധിയാണ് മാനദണ്ഡമായി നിശ്ചയിച്ചിട്ടുള്ളത്.

2. കേന്ദ്രസർക്കാർ സ്ഥാപനങ്ങളിൽ വിദ്യാഭ്യാസത്തിനും ഉദ്യോഗത്തിനുമുള്ള സംവരണത്തിന് ക്രിമിലെയർ മാനദണ്ഡം നിശ്ചയിച്ചിട്ടുള്ള സാഹചര്യത്തിൽ പ്രൊഫഷണൽ ഡിഗ്രി കോഴ്സുകൾക്ക് മാത്രമായി പരിമിതപ്പെടുത്തിയ ക്രിമിലെയർ മാനദണ്ഡം ആർട്സ് & സയൻസ് കോളേജുകളിലെ വിവിധ കോഴ്സുകൾക്കും പ്രൊഫഷണൽ പി.ജി. കോഴ്സുകൾക്കും ബാധകമാക്കി സർക്കാർ ഉത്തരവ് പുറപ്പെടുവിക്കണമെന്ന് പരാമർശം (2) -ലെ മുസ്ലീം എംപ്ലോയീസ് കൗൺസിൽ അസോസിയേഷൻ (MECA) സംസ്ഥാന പ്രസിഡന്റ് അഭ്യർത്ഥിച്ചിരുന്നു.

3. സർക്കാർ ഇടവക വിശ്വവിദ്യാലയങ്ങളിലെ അതിന്റെ താടിസ്ഥാനത്തിൽ സാഹചര്യമെന്തെങ്കിലും എസ്.ഇ.ബി.സി സംവരണം അനുവദിക്കുന്ന എല്ലാ കോഴ്സുകൾക്കും സംവരണത്തിന് ക്രിമിലെയർ മാനദണ്ഡം ബാധകമാക്കി ഇതിനാൽ ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

പട്ടികജാതി പട്ടികവർഗ്ഗ വികസന (എഫ്) വകുപ്പ്

സ. ഉ(മെകെന്യുജെ) 81/2008/പജ. പ.വ. വി. വ. തീയതി, തിരുവനന്തപുരം, 2008 ജൂലൈ, 25.
സംഗ്രഹം.- പട്ടികജാതി പട്ടികവർഗ്ഗ വികസന വകുപ്പ് -- പിന്നോക്ക വിഭാഗങ്ങൾക്കുള്ള
നോൺ ക്രിമിയൽ സർട്ടിഫിക്കറ്റിന്റെ കാര്യം സംബന്ധിച്ച് -- ഉത്തരവ്
എൻ.പി.എസ്.എസ്.

പരാമർശം - ടി. എ. സി. : 56/2008/പജപവവിവ. തീയതി 27-5-2008.

ഉത്തരവ്

പരാമർശം മുന്നിലെ ഉത്തരവിൽ പിന്നോക്ക വിഭാഗങ്ങൾക്ക് സർക്കാർ/സർക്കാർ
അനുബന്ധ സ്ഥാപനങ്ങളിൽ നിയമനത്തിനായി തയ്യാറാക്കുന്ന ഉന്നാൺ ക്രിമിയൽ
സർട്ടിഫിക്കറ്റിനെ സംബന്ധിക്കുന്ന വിശദ വിവരങ്ങൾ ഉൾക്കൊള്ളിച്ചിട്ടുണ്ട്. എന്നാൽ പ്രസ്തുത
ഉത്തരവിൽ സർട്ടിഫിക്കറ്റിന്റെ കാര്യം സംബന്ധിച്ച് വ്യക്തമാക്കിയിട്ടില്ല.

ഗവൺമെന്റ് ഇക്കാര്യം വിശദമായി പരിശോധിക്കുകയുണ്ടായി. നോൺ ക്രിമിയൽ
സർട്ടിഫിക്കറ്റ് ലഭിക്കാൻ പട്ടികവർഗ്ഗ വികസന വകുപ്പിൽ ആ തീയതി മുതൽ ഒരു വർഷം
കഴിഞ്ഞാൽ പ്രസ്തുത സർട്ടിഫിക്കറ്റിന്റെ പ്രാബല്യം എസ്.പി.എസ്. ഉത്തരവ്
എൻ.പി.എസ്.എസ്. എന്നിവയ്ക്ക് ഉത്തരവിൽ ഉൾപ്പെടുത്തിയിട്ടുള്ള പ്രകാരം സർട്ടിഫിക്കറ്റിന്റെ
പ്രാബല്യം ഉറപ്പാക്കിയിട്ടുണ്ട്.

ഗവർണ്ണറുടെ ഉത്തരവിൽ പ്രകാരം,
പോൾ ജോർജ്ജ്,
പ്രിൻസിപ്പൽ സെക്രട്ടറി

പട്ടികജാതി പട്ടികവർഗ്ഗ വികസന വകുപ്പ്
മുഖ്യമന്ത്രിയുടെ ഓഫീസ്
തിരുവനന്തപുരം

24 08 2012

അനുബന്ധം III

ഭക്ഷിതൻ നവ്യ കെ. എൻ. സമർപ്പിച്ച ഹർജികൾ

നവ്യ കെ. എൻ
O/o നവനോജ് കെ. ജി
താലൂക്ക് ഹൗസ്
ഇറിക്ടറുടെ

സ്വീകർത്താവ്

ചെയർമാൻ
നിയമസഭാ പിന്നോക്ക സമുദായ ക്ഷേമ സമിതി
പ്ലാസ് - തൃശ്ശൂർ

വിഷയം : നോൺ തീറിംഗലയർ സർട്ടിഫിക്കറ്റ് നിർദ്ദേശിച്ചിരിക്കുന്ന സാമ്പത്തിക

സഹായനരൂപം തയ്യാറാക്കുന്നതിനുള്ള സർട്ടിഫിക്കറ്റിന് അഭിലാഷ് ഭാജ്യം

തയ്യാറാക്കുന്നതിനുള്ള സർട്ടിഫിക്കറ്റിന് അഭിലാഷ് ഭാജ്യം

നവ്യ സോഷിയലിസം സമൂഹം

നോൺ തീറിംഗലയർ സർട്ടിഫിക്കറ്റ് ചുമക്കുന്നതിന് SBTയിൽ

ഭാഗ്യമായി ജോലി ലഭിക്കുന്ന പിന്നോക്ക ജനതയ്ക്ക് ജോലിയിൽ പ്രവേശിക്കുന്നതിനുള്ള

പ്രായം 43ാമത്തെ വയസ്സിൽ പ്രായപൂർത്തിയാക്കുന്നതിനുള്ള സർട്ടിഫിക്കറ്റിന് അഭിലാഷ് ഭാജ്യം

മാതാവ് മരണപ്പെട്ടതിനെത്തുടർന്ന് വിട്ടുപോയവർക്ക്

2011 ജൂലൈയിൽ മരണപ്പെട്ടവർക്ക് സർട്ടിഫിക്കറ്റ് നൽകുന്നതിനുള്ള

സർട്ടിഫിക്കറ്റിന് അഭിലാഷ് ഭാജ്യം നിയമസഭാ സമിതിയിൽ ഉൾപ്പെടുത്തി

പരിശോധിക്കുന്നതിനുള്ള സർട്ടിഫിക്കറ്റിന് അഭിലാഷ് ഭാജ്യം നിയമസഭാ സമിതിയിൽ ഉൾപ്പെടുത്തി

അപേക്ഷകൾ നൽകുന്നതിനുള്ള സർട്ടിഫിക്കറ്റിന് അഭിലാഷ് ഭാജ്യം നിയമസഭാ സമിതിയിൽ ഉൾപ്പെടുത്തി

പ്രായപൂർത്തിയാക്കുന്നതിനുള്ള സർട്ടിഫിക്കറ്റിന് അഭിലാഷ് ഭാജ്യം നിയമസഭാ സമിതിയിൽ ഉൾപ്പെടുത്തി

തൃശ്ശൂർ ജില്ലാ കളക്ടറുടെ സമിതിയിൽ ഉൾപ്പെടുത്തി നവ്യ സോഷിയലിസം സമൂഹം

ഇത്തരം സർട്ടിഫിക്കറ്റ് OBC നോൺ തീറിംഗലയർ സർട്ടിഫിക്കറ്റിന് അഭിലാഷ് ഭാജ്യം

പിന്നാലെയും ന്യായം നന്നം വിചിത്രം നന്നം എന്നു (കുറുപ്പും) സർവ്വകൃത്യം വാസ്തവം വാസ്തവം താമസം പാതിൽ പാത്തിൽ വന്നുപോകാൻ നന്നം വാസ്തവം നടപടി തിരുത്തും നിന്നി നിശ്ചയവും നിർവ്വഹണം.

2011 ഡിസംബറിൽ ഹനിൽ ഇന്നിൻ ദാവർസിസ് സാമിൻ നിയമം ലഭിച്ചുവെന്നുള്ള ഉത്തരവുണ്ടായി. അന്നോം അന്ന് വിന്യം ദ.സി.സി നോൺ ക്രിമിനലർ സർട്ടിഫിക്കറ്റിനായി അപേക്ഷിച്ചു. ജോലിയിൽ വേണ്ടു അവസാന ദിവസം 28-12-2011 ആയിരുന്നു. എന്നാൽ തിരുത്തും നിശ്ചയനാ തരമായ നിപപാടാൻ നാലുക്ക് ദാവർസിസ് അധികാരിയെ സ്വീകരിച്ചു.

ഇതേവരെ അന്നിൻ അടുത്തുപരിഷ്കരണം ലഭിച്ചിട്ടില്ല. ഇതുവരെ ഹനിൽ ജോലിയിൽ ഹാജരാകാൻ സാധിക്കാതെ വരികയും ചെയ്തു. ജോലി നഷ്ടപ്പെടുത്തുകയും ചെയ്തു.

ഇപ്പോൾ ഹനിൽ നോൺ സർട്ടിഫിക്കറ്റ് ഉത്തരവ് ഇന്നിൻ നിയമനത്തി നായി ഇപ്പോൾ ഹനിൽ വിട്ടിട്ടുണ്ട്. ഇതിനും സർട്ടിഫിക്കറ്റിനായി അപേക്ഷിച്ചു ചെയ്ത പല ക്രമീകരണങ്ങളും പന്ത്രണ്ടു മാസങ്ങൾക്ക് ദ.സി.സി

പ്രധാന ഓഫീസിലെ ഡയറക്ടർ ഇടപെടുത്തലും 22-08-2012-ൽ സർട്ടിഫിക്കറ്റ് ലഭിക്കുകയുണ്ടായി.

നോൺ ക്രിമിനലർ സർട്ടിഫിക്കറ്റ് നിയമനത്തിനായി നോൺ ക്രിമിനലർ സർട്ടിഫിക്കറ്റിനായി അപേക്ഷിച്ചു ചെയ്ത പല ക്രമീകരണങ്ങളും പന്ത്രണ്ടു മാസങ്ങൾക്ക് ദ.സി.സി പ്രധാന ഓഫീസിലെ ഡയറക്ടർ ഇടപെടുത്തലും 22-08-2012-ൽ സർട്ടിഫിക്കറ്റ് ലഭിക്കുകയുണ്ടായി.

നോൺ ക്രിമിനലർ സർട്ടിഫിക്കറ്റ് നിയമനത്തിനായി നോൺ ക്രിമിനലർ സർട്ടിഫിക്കറ്റിനായി അപേക്ഷിച്ചു ചെയ്ത പല ക്രമീകരണങ്ങളും പന്ത്രണ്ടു മാസങ്ങൾക്ക് ദ.സി.സി പ്രധാന ഓഫീസിലെ ഡയറക്ടർ ഇടപെടുത്തലും 22-08-2012-ൽ സർട്ടിഫിക്കറ്റ് ലഭിക്കുകയുണ്ടായി.

ഹനിൽ നോൺ ക്രിമിനലർ സർട്ടിഫിക്കറ്റ് നിയമനത്തിനായി നോൺ ക്രിമിനലർ സർട്ടിഫിക്കറ്റിനായി അപേക്ഷിച്ചു ചെയ്ത പല ക്രമീകരണങ്ങളും പന്ത്രണ്ടു മാസങ്ങൾക്ക് ദ.സി.സി പ്രധാന ഓഫീസിലെ ഡയറക്ടർ ഇടപെടുത്തലും 22-08-2012-ൽ സർട്ടിഫിക്കറ്റ് ലഭിക്കുകയുണ്ടായി.



INDIAN OVERSEAS BANK
CENTRAL OFFICE, 763 ANNA SALAI, CHENNAI-600002.

Personnel Administration Department
 PAD/178/CL/641 /2011-12

Phone :044 - 2851 9541
 Fax :044 - 2851 4911

Mr / Ms. NAVYA K N
5705002478
KAVALLUR HOUSE
KOMBARA WEST
IRINJALAKUDA
THRISSUR
KERALA 680121

Date : 10.12.2011

Dear Sir/ Madam,

Staff : Recruitment

With reference to your application for an appointment in the Bank, we are pleased to inform you that you are selected for appointment as a Clerk/Shroff/Typist in our Bank on probation for a period of six months on the following terms and conditions.

You have been allotted to **BANGALORE** Region for being posted to any of our existing / proposed branches in the Region. Regional Office will advise you the place of posting and you are advised to report on **28.12.2011 at 10.00 a.m.** If you do not report on the stipulated date your order stands automatically cancelled.

Your designation is subject to change depending upon the place of posting. If you have any of your relatives employed in our Bank please advise us by return post the name/s, designation/s, branches where they are attached to and nature of relationship.

Please note that **NO TRAVELLING ALLOWANCE WILL BE PAID FOR JOINING DUTY.**

1. You will draw the following salary and allowances from the date of your reporting at the Branch/Office:

# Basic Pay	:	Rs.7200 /-	
* Dearness Allowance	:	}	As applicable
House Rent Allowance	:		
Conveyance Allowance	:		

for graduates basic pay will be Rs.8000/-
 * (Subject to variation in cost of living index)

2. You should produce the following paper/documents at the time of joining duty:

- a. Seven passport size photographs.
 - b. Original Certificates with regard to educational qualifications & date of birth.
 - c. Two Character Certificates of recent date from respectable persons who are not related to you.
 - d. Certificate of medical fitness in ~~the enclosed form from a medical practitioner with register number not below the rank of a Civil Assistant Surgeon.~~
 - e. Community Certificate from a Revenue Officer ~~not below the rank of Tahsildar (in case of SC/ST/OBC only) as per the enclosed format.~~
 - f. Discharge certificate from the previous employer, if any.
3. Your services are liable to be terminated if your work and conduct are found unsatisfactory, if the certificates produced by you are found to be forged, tampered with and particulars furnished in this regard are misrepresented, even before the expiry of the probationary period, but with one month's notice or on payment of a month's pay and allowances in lieu of notice.
4. Subject to the satisfactory completion of the probationary period and **obtention of police verification report**, you will be confirmed in the Bank's services.
5. In case you want to leave our services during the period of probation you are required to give us 14 days notice or 14 days salary and allowances in lieu of notice and after confirmation, a notice of one month or one month's salary and allowances in lieu of notice is necessary.
6. While you are eligible for pay, allowances and other benefits including perquisites as per the bipartite settlements, as modified from time to time, perquisites and other facilities which are not within the purview of industrial level bipartite settlements may be applied to you on such basis as may be decided by the Bank from time to time.
7. You are entitled to pension under "Defined Contributory Retirement Benefit Scheme".

8. (a) You are appointed as SC/ST/OBC candidate based on the certificate to be produced by you (in case of SC/ST/OBC only). You are requested to inform change of religion, if any, immediately after such change to Personnel Administration Department (Clerical Section) Central Office.

(b) The appointment is provisional and is subject to the community certificate being verified through proper channels. If the verification reveals that your claim to belong to SC/ST/OBC or not to belong to Creamy Layer is false, your services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of Indian Penal Code for production of false certificates.

9. You should acquire requisite working knowledge of computer and its applications within six months of joining the place of posting and forward a copy of the certificate to Regional Office / Central Office for records.

~~Please note that you will be allowed to join duty only on production of document / papers (a) to (f) referred to in condition No.2 above.~~

Please return the duplicate copy of this letter duly signed by you in token of your accepting the above terms & conditions and that you will be reporting at the above branch (in the space provided below) to "The Deputy General Manager (ARK), Personnel Admn. Department (Clerical Section), Indian Overseas Bank, Central Office, Chennai-600002" by Registered Post before the stipulated date otherwise the order automatically stands cancelled.

Encl. a/a

Yours faithfully,

A. Rasheed Khan
(A. RASHEED KHAN)
DEPUTY GENERAL MANAGER
PERSONNEL ADMN. DEPT

I have read and understood the above Terms and agree to be bound by them.

Navya K.N.
.....
(signature)

Navya K.N.
.....
(Name)

സി : - 13840/11/കെബിറ്റ്

താലൂക്ക് ഓഫീസ്, മുളപ്പുഴ നോക്കൂർ
ഉരിപ്പാലം S, തീയതി: 22.7.11

പ്രേമിനർ

മെമ്പർമാർ
മു കൂ നടുക്കൂർ

സ്വീകർത്താവ്

നവരോജ്, കെ. ജി
കാമ്പലൂർ വി. സി.
കോംബ് റെസിഡൻസ്
ഉരിപ്പാലം S

വിഷയം : നോൺ ക്രിമിയെൽ സർട്ടിഫിക്കറ്റ്
മുഖ്യൻ : കുടുംബശ്രീ മുഖ്യൻ നവരോജ് എസ്റ്റേറ്റ് ഓഫീസ്

സ്വയം ഓഫീസ് പരിശോധിച്ചതിൽ പെൻഷൻ തുകയ്ക്ക്


മെമ്പർമാർക്ക് പെൻഷൻ ഉദ്ദേശ്യ ശമ്പളം പ്രതിവർഷം 4 1/2 ലക്ഷം

നടപ്പാക്കി അതിൽ കൂടുതലായ വരുമാനം ഉള്ളവർക്ക് സംവരണം

പരിശോധിച്ചിട്ട് നോൺ ക്രിമിയെൽ സർട്ടിഫിക്കറ്റ് നൽകുവാൻ

നിർദ്ദേശിച്ചിട്ടുള്ള വിവരം അറിയിച്ചുകൊള്ളുന്നു.

വിശ്വസ്തതയോടെ


മെമ്പർമാർ

സി 3-16573/11-കെഡിസ്

താലൂക്ക് ഓഫീസ്, ഉടുമ്പൻചോല
ഉററി താലൂക്ക് S. തീയതി: 14.9.11

പ്രസിദ്ധീകരണം
മുഖ്യ ഉദ്യോഗസ്ഥൻ
മുഖ്യ ഉദ്യോഗസ്ഥൻ

പ്രസിദ്ധീകരണം
താലൂക്ക് ഓഫീസ്, ഉടുമ്പൻചോല
മുഖ്യ ഉദ്യോഗസ്ഥൻ
മുഖ്യ ഉദ്യോഗസ്ഥൻ

വിഷയം: താലൂക്ക് കീഴിലുള്ള സർട്ടിഫിക്കറ്റ് ഓഫീസുകൾക്ക്
സംബന്ധിച്ച്
തീയതി: 13.9.11-ാം തീയതിയിലെ അപേക്ഷ

36-9-2009-ലെ കീഴ് (പി) നമ്പർ 81/09/സർട്ടിഫിക്കറ്റ് ഓഫീസ്,
ഉടുമ്പൻചോല താലൂക്ക് ഉററിയിൽ മാത്രം 4,50,000/-യിൽ
കുറവിലെ സർട്ടിഫിക്കറ്റ് ഓഫീസുകൾ ഉണ്ടാകാൻ താലൂക്ക് കീഴിലുള്ള
സർട്ടിഫിക്കറ്റ് ഓഫീസുകൾ നിർമ്മാണത്തിൽ, ഈ സാഹചര്യത്തിൽ
മേൽ സൂചിപ്പിച്ച താലൂക്ക് അപേക്ഷ നിരസിച്ചിരിക്കുന്നു.

വി. ശ്രീ. ശങ്കരൻ

(Handwritten Signature)
മുഖ്യ ഉദ്യോഗസ്ഥൻ

(Handwritten Mark)

നമ്പർ: സി. 50618/2011/കള.

കളക്ടറേറ്റ്, തൃശ്ശൂർ.
തീയതി: 24 : 11 : 2011.

പ്രേഷകൻ

ജില്ലാ കളക്ടർ,
തൃശ്ശൂർ.

സ്വീകർത്താവ്

ശ്രീ കെ.ജി നവരോജ്,
കാവല്ലൂർ വീട്,
കൊമ്പാറ വെസ്റ്റ്, ഇരിങ്ങാലക്കുട,
തൃശ്ശൂർ. പിൻ : 680121.

സർ,

ബുദ്ധിമുട്ടോടെ നോൺ ക്രിമിനലായ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിന്
സംബന്ധിച്ച്.

മുഖ്യമന്ത്രി: ഔ. താങ്കൾ 16.09.2011 തീയതിയിൽ സമർപ്പിച്ച അപേക്ഷ
ദീർഘകുറുപ്പുരം താലൂക്കിലെ 04.11.2011 തീയതിലെ
സി. 16573/2011/കെ.ഡി.സി. നമ്പർ കണ്ട്.

*** **

നോൺ ക്രിമിനലായ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിന് മുകളിലുപരി
തൊഴിൽക്കാർ നിർദ്ദേശ നൽകണമെന്ന് താങ്കൾ സ്വപന പ്രകാരം അപേക്ഷ
സമർപ്പിച്ചിട്ടുള്ളതാണ്. അങ്ങനെയൊരു രേഖകളും, നിലവിലുള്ള നിയമങ്ങൾ പ്രകാരം
മറ്റും ലഭ്യമാക്കിയിട്ടില്ല. സർക്കാരുമേഖല സ്ഥാപനങ്ങളിൽ ജോലി ചെയ്യുന്നവർക്ക്
26.09.2009 തീയതിയിലെ സർക്കാർ ഉത്തരവ് (പി) 81/09/എസ്.സി./എസ്.ടി.ഡി.ഡി.
നമ്പർ ഉത്തരവു പ്രകാരം ശമ്പള ഇനത്തിൽ മാത്രം വാർഷിക വരുമാനം 4,50,000/-
(നാലു ലക്ഷത്തി അമ്പതിനായിരം രൂപ) രൂപയിൽ കൂടുതലുള്ളവർക്ക് നോൺ ക്രിമി
നലായ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുവാൻ നിർദ്ദേശിച്ചിട്ടുള്ള വിവരം അറിയിക്കു
ന്നു.



വിശ്വസ്തതയോടെ,

ജില്ലാ കളക്ടർക്കുവേണ്ടി
[Handwritten Signature]

പ്രേക്ഷിത

നവ്യ കെ.എൻ
D/o. നവരോജ് കെ.ജി
കാവല്ലൂർ ഹൗസ്
ഇരിങ്ങാലക്കുട
Msb. 9447902924

സ്വീകർത്താവ്

ചെയർമാൻ
നിയമസഭാ പിന്മാറ്റസമുദായ ക്ഷേമ സംബന്ധിച്ച സമിതി
കേരള നിയമസഭാ സെക്രട്ടേറിയറ്റ്
തിരുവനന്തപുരം- 695 033

**വിഷയം: ഐ.സി.എൻ.എ. ക്രിമിനലായ സർട്ടിഫിക്കറ്റിന് നിഷേധിച്ചതുമൂലം നഷ്ടപ്പെട്ട
ജോലി തിരികെ ലഭിക്കുന്നതു സംബന്ധിച്ച്**

താങ്കളുടെ 19-06-2017 തീയതി വച്ചുള്ള നമ്പർ 4393/ ബി.സി.സി.2/2012/നി.സെ.
അറിയിപ്പും തീറ്റിംഗ് നമ്പർ 24-06-2012 ലെ ഹർജിയിൽ തീർപ്പ് കൽപ്പിക്കുന്നതിനുമുമ്പ് എനിക്ക്
പുറയാനുള്ളതുകൂടി കേൾക്കണമെന്ന് അപേക്ഷിക്കുന്നു.

അഖിലേന്ത്യാ അടുത്തിൽ നടത്തിയ ഒരു മത്സരപരീക്ഷയിലും അഭിമുഖത്തിലും
യോഗ്യതയുണ്ടെന്ന് ഉത്തരം: ഓവർസീസ് ബാങ്കിൽ നിയമന ഉത്തരവ് ലഭിച്ച ഒരാളാണ് ഞാൻ.

മുക്തപുരം താലൂക്ക് ഓഫീസിലെ തൃക്കച്ചം നിഷേധാത്മകമായ നിലപാടുകളും
ഐ.സി.എൻ.എ. ക്രിമിനലായ സർട്ടിഫിക്കറ്റിന് നിഷേധിച്ചതുമൂലം ലഭിച്ച ജോലി നഷ്ടപ്പെട്ട വ്യക്തി
കുടിയാണ്. അഖിലേന്ത്യാ തലത്തിൽ നടത്തിയ ഒരു മത്സരത്തിൽ വിജയിയായി നിയമനം ലഭിച്ചിട്ട്
ഐ.സി.എൻ.എ. ക്രിമിനലായ സർട്ടിഫിക്കറ്റിന് അർഹതയുണ്ടെങ്കിലും അത് നിഷേധിച്ച
മുക്തപുരം താലൂക്ക് ഓഫീസിലെ തൃക്കച്ചം തൃശ്ശൂർ ജില്ലാ കലക്ടറുടെയും നമ്പൂതിരിയുടെയും
ജോലി നഷ്ടപ്പെട്ടു. അതുകൊണ്ട് കഴിഞ്ഞ ആറു വർഷമായി ഞാൻ അനുഭവിക്കുന്ന മാനസിക
വിഷമങ്ങൾക്ക് മാത്രമായ നഷ്ടപരിഹാരം ലഭിക്കണമെന്ന് വിനീതമായി അപേക്ഷിക്കുന്നു.

സർക്കാർ സംവിധാനത്തിന്റെ വീഴ്ചകൊണ്ട് എനിക്ക് നഷ്ടമായ ജോലി തിരികെ
ലഭിക്കാൻ കേന്ദ്രസർക്കാരുമായി ബന്ധപ്പെട്ട് വേണ്ടതു ചെയ്യണം. അല്ലാത്തപക്ഷം സംസ്ഥാന സർക്കാർ
വിഭാഗം, സഹകരണബാങ്കിംഗ് സമാനമായ ജോലി നൽകി എന്റെ മേൽ ഹർജിയിൽ തീർപ്പ് കൽപ്പി
ക്കണമെന്ന് അപേക്ഷിക്കുന്നു.

എന്ന്
താങ്കളുടെ വിശ്വസ്ത
നവ്യ *[Signature]*

കേരള നിയമസഭാ സെക്രട്ടേറിയറ്റ്
2018

കേരള നിയമസഭാ പ്രിന്റിംഗ് പ്രസ്സ്.